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#### **OFFICERS OF LOK SABHA**

#### THE SPEAKER

Shrimati Meira Kumar

#### THE DEPUTY SPEAKER

Shri Karia Munda

#### PANEL OF CHAIRMEN

Shri Basu Deb Acharia
Shri P.C. Chacko
Shrimati Sumitra Mahajan
Shri Inder Singh Namdhari
Shri Francisco Cosme Sardinha
Shri Arjun Charan Sethi
Dr. Raghuvansh Prasad Singh
Dr. M. Thambidurai
Dr. Girija Vyas
Shri Satpal Maharaj

#### SECRETARY GENERAL

Shri T.K. Viswanathan

#### LOK SABHA DEBATES

#### LOK SABHA

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Tuesday, May 22, 2012/Jyaistha 1, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

**REFERENCE BY THE SPEAKER** 

Loss of lives in train collision

MADAM SPEAKER: Hon. Members, at least 15 persons are reported to have

been killed and several others injured when Hubli Bengaluru Express Train

collided with a stationary Goods Train at Penakonda Railway Station in

Ananthpur district of Andhra Pradesh early this morning.

The House expresses its profound sorrow on this tragedy which has brought

pain and suffering to the bereaved families.

The House may now stand in silence for a short while as a mark of respect

to the memory of the departed.

11.01 hrs.

The Members then stood in silence for a short while

#### 11.02 hrs

At this stage, Shri Ramesh Rathod and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

MADAM SPEAKER: Please sit down. Take your seats.

... (Interruptions)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

...(व्यवधान)

MADAM SPEAKR: Please go back. Sit down, please.

... (Interruptions)

अध्यक्ष महोदया : आज इस सत्र का अंतिम दिन है, प्रश्नकाल चलने दीजिए। आप इतना नाराज मत होइए।

...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ...\*

<sup>\*</sup> Not recorded.

(Q.641)

SHRI S. ALAGIRI: A National Sample Survey points out that about 5 per cent of the total population is the poorest segment among the BPL population. ... (*Interruptions*)

अध्यक्ष महोदया : देखिए, अंत्योदय अन्न योजना, जो सबसे गरीब व्यक्ति के लिए है, पर यह प्रश्न हो रहा है, इसमें शोर मत मचाइए।

...(व्यवधान)

अध्यक्ष महोदया : आप लोग अपनी जगह पर जाकर बैठिए।

... (*Interruptions*)

SHRI S. ALAGIRI: Through the Antyodaya scheme, the Government of India gives 35 kgs. of rice and wheat at a cost of Rs.2 and Rs.3 respectively. In the FCI godowns very huge quantities of rice and wheat are stored. Previously, our godowns were empty and we had no wheat and rice in the stock. Thanks to the efforts of hon. former Agriculture Minister Dr. C. Subramaniam and Agricultural Scientist Dr. M.S. Swaminathan, who were the main pillars of the Green Revolution, now we are in surplus of food grains. Now, the Government of India gives 35 kgs. of food grains to the Antyodaya category of people. I would like to say that it should be increased from 35 kgs. to 50 kgs. because they are the poorest among the poor people. Also, the quality of rice supplied under PDS is very poor.

If any Member or Minister of this House continuously uses the rice distributed in his or her constituency, that constituency would face the mid-term polls! ... (*Interruptions*) The quality of the grains supplied there is so bad. ... (*Interruptions*)



#### 11.05 hrs

At this stage, Shri Bansa Gopal Chowdhury and some other hon. Members came and stood on the floor near the Table.

The good rice and the bad rice come from the good paddy. I want to know from the hon. Minister whether they are giving instructions to the State Governments to produce good rice and whether the Government is ready to increase the allocation from 38 kilograms to 50 kilograms of rice to the beneficiaries under the AAY. ... (*Interruptions*)

PROF. K.V. THOMAS: Madam, the Government of India distributes food grains to targeted beneficiaries through the PDS, with the assistance of the State Governments. Now, we are distributing 35 kilograms of food grains to BPL and AAY families. ... (*Interruptions*) Under AAY, we are giving wheat at Rs. 2 per kilogram and rice at Rs. 3 per kilogram. Our economic cost for wheat is Rs. 18.22 per kilogram while it is Rs. 24.19 for rice. ... (*Interruptions*) So, on every kilogram of food grains, there is a huge subsidy which is being given by the Government of India. ... (*Interruptions*)

In Tamil Nadu, where rice is supplied, there is a subsidy component varying between Rs. 17 and Rs. 18 per kilogram of rice. ... (*Interruptions*) So, we are giving out 35 kilograms of food grains at this price by giving so much of subsidy. ... (*Interruptions*) So, at present, it is not possible to raise this allocation from 35 kilograms to 50 kilograms, as the hon. Member requested. ... (*Interruptions*) But when the Food Security Bill is implemented, all these demands will be looked into. ... (*Interruptions*)

On the quality aspect, I would like to apprise the House that the representatives of FCI and State Government should take samples and verify that the prescribed quality is maintained. ... (*Interruptions*) If there are sub-standard grains, the State Governments need not take them from the FCI godowns. ... (*Interruptions*)

They can take three samples. One can be kept with the State Government agency, one with FCI and the third one should be exhibited at the PDS shops. ... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 noon.

#### 11.07 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

#### 12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker *in the Chair*)

#### PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid on the Table. Item No. 2, Shri Ajit Singh.

... (Interruptions)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) ... \*

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): I beg to lay on the Table:-

- (1) A copy of the Aircraft (Security) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R.34(E) in Gazette of India dated 19th January, 2012 under Section 14A of the Aircraft Act, 1934.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6984/15/12)

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 69854/15/12)

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<sup>\*</sup> Not recorded.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Cultural Centre, Dimapur, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6986/15/12)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 6987/15/12)

## THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table:-

- (1) A copy of the Juvenile Justice (Care and Protection of Children) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 903(E) in Gazette of India dated 27th December, 2011 under sub-section (3) of Section 68 of the Juvenile Justice (Care and Protection of Children) Act, 2000.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6988/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6989/15/12)

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2012-2013.

(Placed in Library, See No. LT 6990/15/12)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri E. Ahamed, I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2010-2011, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6991/15/12)

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the National Commission for Minority Educational Institutions Act, 2004:-
  - (i) The National Commission for Minority Educational Institutions (Financial and Administrative Powers) Amendment Rules, 2012 published in Notification No. G.S.R.108(E) in Gazette of India dated 28th February, 2012.

(ii) The National Commission for Minority Educational Institutions (Procedure for Appeal) Amendment Rules, 2012 published in Notification No. G.S.R.109(E) in Gazette of India dated 28th February, 2012.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6992/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): On behalf of Shri Mullappally Ramachandran, I beg to lay on the Table:-

- (1) A copy of the Recruitment Regulations for the post of Medical Officer of Health New Delhi Municipal Council, 2011 (Hindi and English versions) published in the Notification No. 13(02)/2011/UD/MB/NDMC/4576 in weekly Delhi Gazette dated 12th May, 2011 under Section 389 of the New Delhi Municipal Council Act, 1994.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6993/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shrimati D. Purandeswari, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Secondary Education (Rashtriya Madhyamika Shiksha Abhiyan), Jaipur, for the year 2009-2010, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Secondary Education (Rashtriya Madhyamika Shiksha Abhiyan), Jaipur, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6994/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6995/15/12)

- (5) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Bihar, Patna, for the year 2010-2011, together with Audit Report thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 6996/15/12)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2010-2011.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 6997/15/12)

- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 15 of the Auroville Foundation Act, 1988:-
  - (i) The Recruitment Rules, 2011 for the post of Secretary, Auroville Foundation published in Notification No. G.S.R. 102 in weekly Gazette of India dated 26th March, 2011.

(ii) G.S.R. 736(E) published in Gazette of India dated 3rd October, 2011 making certain amendments in Notification No. G.S.R. 102 dated 26th March, 2011.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 6998/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): On behalf of Shrimati Panabaka Lakshmi, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Corrigendum of the Detailed Demands for Grants\* of the Ministry of Textiles for the year 2012-2013.

(Placed in Library, See No. LT 6999/15/12)

(2) Corrigendum of the Outcome Budget\* of the Ministry of Textiles for the year 2012-2013.

(Placed in Library, See No. LT 7000/15/12)

<sup>\*</sup> Detailed Demand for Grants and Outcome Budget were laid on 26.03.2012.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth (Indian Economic Service Section), Delhi, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth (Indian Economic Service Section), Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7001/15/12)

(3) A copy of the Income-tax (5th Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.O. 942(E) in Gazette of India dated 30th April, 2012 under Section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.

(Placed in Library, See No. LT 7002/15/12)

(4) A copy of the coinage of Ten Rupees and Five Rupees coins to commemorate the occasion of "60 years of the Parliament of India Rules, 2012" (Hindi and English versions) published in Notification No. G.S.R. 350(E) in Gazette of India dated 10th May, 2012 under Section 25 of the Coinage Act, 2011.

(Placed in Library, See No. LT 7003/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Manipur, for the year 2009-2010.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Manipur, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7004/15/12)

(3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the different accounting years, mentioned therein:-

S. No.	Name of the Institutions	Accounting Year(s)
1.	Bihar State Agro Industries Development Corporation Limited	1988-89 onwards
2.	J&K State Agro Industries Development Corporation Limited	1994-95 onwards
3.	Orissa State Agro Industries Development Corporation Limited	2009-10 onwards
4.	Kerala State Agro Industries Development Corporation Limited	2006-07 onwards
5.	Assam State Agro Industries Development Corporation Limited	2004-05, 2005-06 & 2006- 07
6.	Maharashtra State Agro Industries Development Corporation Limited	2009-10 onwards
7.	Himachal Pradesh State Agro	2010-11

	Industries Development Corporation Limited	
8.	Madhya Pradesh State Agro Industries Development Corporation Limited	2010-11
9.	Punjab State Agro Industries Development Corporation Limited	2010-11

(Placed in Library, See No. LT 7005/15/12)

## THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): I beg to lay on the Table:-

(1) A copy of the Indian Medicine Central Council (Post-graduate Ayurveda Education) Regulations, 2012 (Hindi and English versions) published in Notification No. 4-90/2011-Ay.(PG Regu.) in Gazette of India dated 19th March, 2012 under sub-section (2) of Section 36 of the Indian Medicine Central Council Act, 1970.

(Placed in Library, See No. LT 7006/15/12)

(2) A copy of the Homoeopathy Central Council (Election) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 279(E) in Gazette of India dated 2nd April, 2012 under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973.

(Placed in Library, See No. LT 7007/15/12)

## THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7008/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Article 309 of the Constitution:-
  - (i) The Ministry of Home Affairs, National Investigation Agency Group 'A' and 'B' posts Recruitment Rules, 2012 published in Notification No. G.S.R. 288(E) in Gazette of India dated 10th April, 2012.
  - (ii) The Ministry of Home Affairs, National Investigation Agency Group 'A' and 'B' posts Recruitment Rules, 2012 published in Notification No. G.S.R. 267(E) in Gazette of India dated 30th March, 2012.
  - (iii) The Ministry of Home Affairs, National Investigation Agency Finger Print Expert (Group 'A' post) Recruitment Rules, 2012 published in Notification No. G.S.R. 120(E) in Gazette of India dated 6th March, 2012.

    (Placed in Library, See No. LT 7009/15/12)
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008:-
  - (i) S.O. 44(E) published in Gazette of India dated 9th January, 2012, regarding appointment of Shri Sanjay Parihar, 3rd Additional Session Judge, Jammu as "Judge" to preside over the NIA Special Court i.e. the Designated Court under TADA/POTA at Jammu and Kashmir on transfer of Shri Pawan Dev Kotwal, "Judge" of NIA Special Court i.e. the Designated Courts under TADA/POTA at Jammu and Srinagar.
  - (ii) S.O. 45(E) published in Gazette of India dated 9th January, 2012, regarding appointment of Additional Session Judge-01, New Delhi, Patiala House, Courts, as "Additional Judge" to the NIA Special Court i.e. the District Judge-IV-cum-Additional Sessions Judge in-charge, New Delhi Police District, Patiala House Court for conducting the business under Section 11(9) of the NIA Act.

(Placed in Library, See No. LT 7010/15/12)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 15 of the National Investigation Agency Act, 2008:-

- (i) S.O. 893(E) published in Gazette of India dated 23rd April, 2012, denotifying the appointment of Shri Vivek Gupta, who has expired in the Month of January, 2012. Shri Vivek Gupta, Advocate was appointed as Special Public Prosecutor for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the National Capital Territory of Delhi in the Ministry of Home Affairs' notification No. S.O. 1971(E) dated 25th August, 2011.
- (ii) S.O. 894(E) published in Gazette of India dated 23rd April, 2012, denotifying the appointment of Dr. D.C. Sarkar, who has submitted his resignation for his appointment as Special Public Prosecutor on behalf of National Investigation Agency. Dr. D.C. Sarkar, Advocate was appointed as Special Public Prosecutor for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of West Bengal in the Ministry of Home Affairs' Notification No. S.O. 234(E) dated 2nd February, 2011.
- (iii) S.O. 693(E) published in Gazette of India dated 30th March, 2012, regarding appointment of Shri M. Venkateswara Rao, Dy. Legal Adviser, NIA, as 'Public Prosecutor' for conducting the cases on behalf of the National Investigation Agency in any court of law.

(Placed in Library, See No. LT 7011/15/12)

(4) A copy of the Notification No. S.O. 989(E) (Hindi and English versions) published in Gazette of India dated 2nd May, 2012, regarding constitution of Special Courts under the National Investigation Agency Act, 2008 under Section 11 of the said Act.

(Placed in Library, See No. LT 7012/15/12)

#### 12.03 hrs

#### MESSAGES FROM RAJYA SABHA AND BILL AS PASSED BY RAJYA SABHA\*

SECRETARY-GENERAL: Madam, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) 'I am directed to inform you that the Rajya Sabha at its sitting held on Monday, the 21<sup>st</sup> May, 2012 adopted the following motion regarding filling up of the casual vacancies in the Joint Committee to Examine Matters Relating to Allocation and Pricing of Telecom Licences and Spectrum:-

#### **MOTION**

"That this House concurs in the recommendation of Lok Sabha that Rajya Sabha do appoint three Members of Rajya Sabha to the Joint Committee to Examine Matters Relating to Allocation and Pricing of Telecom Licences and Spectrum in the vacancies caused by the retirement of Shri Ravi Shankar Prasad, Shri S.S. Ahluwalia and Shri Rashtrapal from the Rajya Sabha Praveen communicate to Lok Sabha the names of the Members so appointed by the Rajya Sabha to the Joint Committee and resolves that Shri Ravi Shankar Prasad, Shri Dharmendra Pradhan and Shri Praveen Rashtrapal appointed/appointed to the said Joint Committee to fill the vacancies." '

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21<sup>st</sup> May, 2012 agreed without any amendment to the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2012 which was passed by the Lok Sabha at its sitting held on the 15<sup>th</sup> May, 2012."

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<sup>\*</sup> Laid on the Table.

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Anand Marriage (Amendment) Bill, 2012 which has been passed by the Rajya Sabha at its sitting held on the 21<sup>st</sup> May, 2012."

2. Madam, I lay on the Table the Anand Marriage (Amendment) Bill, as passed by Rajya Sabha on the 21<sup>st</sup> May, 2012."

#### 12.03 ½ hrs.

#### DEPARTMENTARLLY RELATED STANDING COMMITTEES -SUMMARY OF WORK

SECRETARY-GENERAL: Madam, I beg to lay on the Table the Hindi and English versions of the 'Departmentally Related Standing Committees – Summary of Work (31st August, 2009 to 30th August, 2010)'.

(Placed in Library, See No. LT 7013/15/12)

#### 12.03 ¾ hrs.

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS Minutes

श्री कड़िया मुंडा (खूंटी): अध्यक्ष महोदया, मैं नौवें और दसवें सत्रों के दौरान, आयोजित गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति की 22वीं से 26वीं बैठकों का कार्यवाही सारांश (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

#### 12.04 hrs.

### STANDING COMMITTEE ON AGRICULTURE 36<sup>th</sup> Reports

श्री बसुदेव आचार्य (बांकुरा): अध्यक्ष महोदया, मैं 'पशुपालन क्षेत्र की रोजगार सृजन क्षमता को इष्टतम बनाया जाना' के बारे में कृषि संबंधी समिति का 36वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

#### 12.04 ½ hrs.

## STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION Statements

SHRI JAYWANT GANGARAM AWALE (LATUR): Madam, I beg to lay the Statements (Hindi and English versions) on Final Action Taken Replies of Ministry of Consumer Affairs, Food and Public Distribution on the Observations/Recommendations contained in Chapters I and V of the following Reports of the Committee on Food, Consumer Affairs and Public Distribution (2009-10):-

- (1) Eleventh Report (15th Lok Sabha) of the Standing Committee on Food, Consumer Affairs and Public Distribution regarding action taken by the Government on the Fourth Report of the Committee (2009-10) on Demands for Grants (2010-11) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Fourteenth Report (15th Lok Sabha) of the Standing Committee on Food, Consumer Affairs and Public Distribution regarding Action Taken by the Government on the Fifth Rjeport of the Committee (2009-10) on Demands for Grants (2010-11) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

#### 12.04 ¾ hrs.

### STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS 12th Report

SHRI MUKESH BHAIRAVDANJI GADHVI (BANASKANTHA): I beg to present the Twelfth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas on the subject 'Safety of Oil Installations'.

#### 12.05 hrs.

### STANDING COMMITTEE ON RURAL DEVELOPMENT Statements

श्रीमती सुमित्रा महाजन (इन्दौर): अध्यक्ष महोदया, मैं ग्रामीण विकास संबंधी स्थायी सिमति के निम्नलिखित की-गई-कार्यवाही संबंधी प्रतिवेदनों में अंतर्विट सिफारिशों पर आगे की-गई-अनुवर्ती कार्यवाही को दर्शाने वाले विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखती हूं:-

- (1) ग्रामीण विकास मंत्रालय (ग्रामीण विकास विभाग) की अनुदानों की मांगों (2006-07) के बारे में 25वां की-गई-कार्यवाही संबंधी प्रतिवेदन (14वीं लोक सभा)।
- (2) पंचायती राज मंत्रालय की 'अनुदानों की मांगों (2006-07)' के बारे में 26वां की-गई-कार्यवाही संबंधी प्रतिवेदन (14वीं लोक सभा)।
- (3) ग्रामीण विकास मंत्रालय (भू-संसाधन विभाग) की 'अनुदानों की मांगों (2008-09)' के बारे में 42वां की-गई-कार्यवाही संबंधी प्रतिवेदन (14वीं लोक सभा)।

#### 12.05 ½ hrs.

## COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME(LOK SABHA) Statement

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): I beg to lay the Statement (Hindi and English versions) on Final Action Taken Replies of the Ministry of Statistics and Programme Implementation on the recommendations contained in Chapters I and V of the Fifth Report (15th Lok Sabha) of the Committee on MPLADS (Lok Sabha) regarding Action Taken by the Government on the recommendations contained in the Second Report of the Committee on the subject "Awareness in the Implementing agencies about the importance of the MPLAD Scheme through training programmes, seminars, symposia, workshops etc".

#### 12.06 hrs.

#### STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 23<sup>rd</sup> Report of the Standing Committee on Agriculture on Demands for Grants (2011-12), pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture.\*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): On behalf of my esteemed colleague Shri Sharad Pawar, I beg to lay the statement on the status of implementation of Observations / Recommendations contained in the Twenty Third Report of Standing Committee on Agriculture in pursuance of the direction 73 A of the hon. Speaker, Lok Sabha, issued vide Lok Sabha Bulletin - Part-II dated September 01, 2004,

The Standing Committee on Agriculture has examined the Demands for Grants of the Ministry of Agriculture, Department of Agricultural Research and Education (DARE) for the year 2011-12 and presented their twenty third report. The Department has furnished the Replies of the Government on all the Observations / Recommendations in the Action Taken on the Twenty Third Report, to PSCA.

All the Observations / Recommendations of the Committee have been considered. The details of Recommendations/ Observations of the Committee and Action taken by the Government alongwith present status are laid on the Table.

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<sup>\*</sup> Laid on the Table and also placed in Library, See No. LT 7014/15/12.

(ii)(a) Status of implementation of the recommendations contained in the 19<sup>th</sup> Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2011-12), pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers. \*

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay the statement on the status of implementation of the Recommendations contained in the Nineteenth Report of the Standing Committee on Demands for Grants for 2011-12 of the Department of Pharmaceuticals (Ministry of Chemicals & Fertilizers) in pursuance of the directions issued by the Hon'ble Speaker, Lok Sabha.

The Standing Committee on Chemicals & Fertilizers examined the Demands for Grants of the Department of Pharmaceuticals (Ministry of Chemicals & Fertilizers) for the year 2011-12 and presented their Nineteenth Report to Lok Sabha on 04.08.2011. The Report contains 8 Recommendations. The gist of the Recommendations is as follows:

- i) Under utilization of funds allocated under various schemes. The need for the Department to gear up its machinery to ensure that sanctioned outlays are utilized uniformly to achieve the objectives of growth of Pharma industry so that the creation of the Department of Pharma as distinct entity is fully justify.
- ii) Despite earlier recommendation to make all the six Nipers fully functional by April 2011, the matter is still at the stage of acquiring land except that in the State of Gujarat. While expressing displeasure at the slow pace of work the Committee desires to take necessary steps so that all the six Institutes of NIPER are made fully functional.

<sup>\*</sup> Laid on the Table and also placed in Library, See No. LT 7015/15/12.

(iii)Out of the five schemes proposal by NPPA for the Eleventh Five Year Plan in 2007, three schemes are yet to get in-principle approval of the Planning Commission. The committee deprecates the inordinate delay on the part of the Department in getting requisite approval from Planning Commission for all the schemes.

- (iv) One of the major reasons for losses in PSUs is inefficiency in operation and poor marketing management and stiff competition. The Committee are of the considered opinion that PSUs should improve their marketing strategy and overcome competition from private concerns and venture into the open market with full vigour. All pending proposals for the revival of Pharma PSUs should be expeditiously considered and the Government should extend every possible help to revive them.
- (v)BCPL was declared sick in 1993 is yet to be revived and a considerable time has been lost in the process. At this stage the committee cannot but overemphasis the need for periodical monitoring of the implementation of the revival plan at the highest level so that the company should carry out its operation at the earliest and is able to achieve its objectives. The committee expects concrete action in a time bound framework.
- (vi)The Committee expect the HAL to fully utilize the funds sanctioned and for its revival and endeavor considerable improvement in its performance and also to generate profits, in addition to fulfilling its social obligations of manufacturing life saving drugs for the common man and economically weaker sections of the society.
- (vii)The committee regrets to observe that the draft Cabinet Note for revival of IDPL is stated to be still under submission to the Ministry of Chemicals and Fertilizers. The fact that the Department has taken too long time to revive the company is just regrettable. The committee would like to be informed about the precise reasons as to why it has taken so much time

in submission of the requisite draft note to the Cabinet. While emphasizing the need for expeditious action in this regard the committee desire that the revival plan should be formulated and implemented without any further delay.

viii) Promotion of unbranded generic medicines through Jan Aushadhi Stores (JAS). The committee taking note of the measures taken would like to be apprised at regular intervals of the concrete progress made in ensuring that generic drugs are made available at cheaper rate to the common man throughout the country at the earliest

It is submitted that the underutilization of funds was, mainly, in case of new NIPER like institutes. This was due to certain administrative reasons like difficulty in acquiring suitable land in different selected cities and finalization of concrete proposals, resulting in the pace of expenditure being lower (resulting in low final expenditure). The land for NIPER, Ahmedabad and Guwahati has been allotted. The core construction activities are to begin shortly. The Department would like to assure that in consonance with the concerns of the Committee, the Department shall continue to endeavour so that the avowed objectives for creation of Department of Pharmaceuticals as a distinct entity are fully achieved.

The Cabinet has approved the proposal of establishment of new NIPERs at its meeting held on 30.9.2011. Following approval of the Cabinet for establishment of six new NIPERS at Gandhinagar, Hyderabad, Hajipur, Kolkata, Guwahati and Rae Bareli, it would now be possible to undertake work of construction of NIPER campus, where land is available. At present, land is available at Gandhinagar and Guwahati. At other places, matter is being pursued at the level of Minister of Chemicals & Fertilizer with the Chief Ministers of UP, Andhra Pradesh, West Bengal and Bihar. Action is underway to fill up the post of Director in each new NIPER. Revised advertisements have been issued in April,

2012. Action is also underway to create faculty and non-faculty posts in new NIPERs. A proposal is already under consideration to constitute Board of Governors for each NIPER in terms of the NIPER Act, 1998

Out of five components of the scheme for strengthening of NPPA, Planning Commission had accorded 'in principle' approval for only two components concerning 'Building Robust & Responsive Statistical System for NPPA" and proposal for "Consumer awareness and publicity through Print, Electronic and other medium".

Regarding inefficiency in operation and poor marketing management and stiff competition it may be stated that all out efforts are being made to overcome these deficiencies.

Rs.207.19 crore for revival of <u>BCPL</u> has been released. The civil construction, commissioning of plant & machinery/utilities & ETP in Panihati has been completed and commercial production has been commenced. In Maniktala Factory, Store Building, Utilities, ETP, Roads and drains have been completed and installation & commissioning of Betalactum & CEPHALOSPORIN Block are in Progress. ASVS and Liquid Block, Power block as reported by BCPL have been held up due to Court Case, Tablet, ORS, renovation/upgration of existing block, sterile block etc in Kanpur Factory are in progress. Monitoring of the implementation of the revival plan of BCPL is being done through inspection visits of senior officers of this Department.

HAL has set-up Cephalosporin Powder Injectable facilities at an estimated cost of Rs. 12.00 crore. This facility has been accredited with WHO-GMP certification. The company has also taken up upgradation of existing Powder Injectable line. The Project work has been completed at an estimated cost of Rs. 8.00 crore and trials and validation of the plant & facilities is being carried out. In addition, the company has completed upgradation of its Quality Control Laboratory at the cost

of Rs. 2.00 crore. Further, upgradation of non- parenteral facilities at the cost of Rs. 8.00 crore is under execution and Rs. 4.01 crore has been utilized so far, which is expected to be completed by end of this year.

The modified revival plan submitted by **IDPL** is being examined in the Department for preparation of a Cabinet Note. Further Rs. 4.45 Crore was released during 2010-11 and Rs.4.60 crore in 2011-12 to make three plants: Rishikesh, Gurgaon & Chennai plants of IDPL become Schedule M /WHO GMP compliant. Revival Plan is still under consideration of the Government.

A total of 112 Jan Aushadhi Generic Drug Stores have been opened, having presence in eleven States namely Andhra Pradesh, Chandigarh, Delhi, Haryana, Himachal Pradesh, Jammu & Kashmir, Odisha, Punjab, Rajasthan, Uttarakhand, West Bengal and Efforts are being made to open more number of stores in these states. It is expected that 111 stores will be opened in 2012-13 in order to reach quality generic drugs at affordable prices to the common man.

#### 12.06 3/4 hrs.

(ii) (b) Status of implementation of the recommendations contained in the 20<sup>th</sup> Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2011-12), pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers \*

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay the statement on the status of implementation of the Recommendations contained in the Twentieth Report of the Standing Committee on Demands for Grants for 2011-12 of the Department of Chemicals & Petrochemicals (Ministry of Chemicals & Fertilizers) in pursuance of the directions issued by the Hon'ble Speaker, Lok Sabha.

- 2. The Standing Committee on Chemicals & Fertilizers examined the Demands for Grants of the Department of Chemicals & petrochemicals (Ministry of Chemicals & Fertilizers) for the year 2011-12 and presented their Twentieth Report to Lok Sabha on 04.08.2011. The Report contains 11 Recommendations. The gist of the Recommendations is as follows:
  - The Committee emphasizes continuance of stimulus packages for some more time and expect the Department to play proactively the designated role of facilitator for the development of chemicals and petrochemicals industry.
  - ii) The report of task force be finalized and Department may take steps for early stabilization of Chemical Industry. The initiatives like National Policy of Petrochemical and Petroleum, Chemicals and Petrochemicals Investment Regions (PCPIRs) are properly implemented.

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<sup>\*</sup> Laid on the Table and also placed in Library, See No. LT 7016/15/12.

the Ministry of Finance to reduce the excise duty to 8% from the present rate of 10% in order to further boost production and sustain the present momentum of growth in the sector. The initiative of stimulus package should not be a short term measure but the same should continue till the per capita use of polymers and plastics comes at par with the developed countries of the world.

- iv) An urgent need for proper planning and drawing up of realistic estimates and timely and prudent use of approved outlays. The Department of Chemicals and Petrochemicals should also endeavor to impress upon the Planning Commission and the Ministry of Finance to allocate necessary funds for the various schemes and programmes that are asked for.
- v) A Plastic Waste Management Centre (PWMC), set up in Guwahati, has started functioning since August 2009. The Committee appreciate the steps taken by the Department to set up other Plastic Waste Management Centre in various parts of the country, including Delhi. The Committee would like to be apprised of any new measures and progress made in this regard on 7 February 2011. The Committee call upon the Department of Chemicals and Petrochemicals to ensure that the new Rules on Plastic Waste (Management and Handling) Rules, 2011, notified by the Ministry of Environment and Forests (MoEF) are implemented expeditiously and applied uniformly throughout the country.
- vi) CIPET need to be further strengthened in its endeavour of popularizing plastics for everyday use, quality up-gradation of plastic products, and proper management of wastes. With this purpose in mind, the Committee recommend the CIPET Centres should be further expanded so as to reach down to the district level, preferably in collaboration with district level educational trust societies.

vii) As regards the Institute of Pesticides Formulation Technology (IPFT), the Department has since instituted a Justification and Specification Committee to address problems in the procurement process. In the light of these, the Committee expect better performance and results from this important Institute (IPFT) and wish to be apprised of the status and progress of the Justification and Specification Committee thus set up.

- viii) Assam Gas Cracker Project (AGCP) was approved by the Governmert 011 18 April 2006 as a part of projects undertaken for rapid economic growth of the State of Assam. AGCP is scheduled for commissioning in April 2012 and a joint vent are company, Brahmaputra Cracker & Polymer Limited (BCPL) has been incorporated for execution of this project. The Department, as the implementing agency for AGCP, shoi Id take expeditious concrete steps for removal of hurdles so as to ensure the execution of t le project at the earliest. The Committee also wish to point out that despite the provision of a mechanism of non-lapsable pool fund for North Eastern States in the budgetaiy allocations, such important projects suffer. The onus of delay is only on the Departmen. The Committee would like to be apprised of the steps taken in this regard.
- Regarding the National Policy on Petroleum, Chemical and Petrochemics 1 Investment Region (PCPIR), which the Government approved in April 2007, the Committee note that four PCPIR proposals from the State Government of Andhra Pradesh, Gujarat, West Bengal and Orissa have already been approval by the Government of India. Another proposal from Tamil Nadu for setting up two PCPIRs at Cuddalore and Nagapattinam is under process. The Committee desire that the approval for these two PCPIRs should be obtained expeditiously. The Committee also recommend that the Department should harness optimum benefits from these Regions and deliver the same to all the stakeholders and public at large. The Committee would like to be informed about the action taken in this regard.

the Committee note that there are problems afflicting the two units of the Hindustan Organic Chemicals Ltd (HOCL), a public sector undertaking under the Department of Chemicals and Petrochemicals. The two units are located at Rasayani In Maharashtra and Kochi in Kerala. The Committee had expressed concern about the low sales volume in relation to production at the two units. There was no sound marketing policy being followed at HOCL and the post of Director at HOCL, Mumbai was lying vacant for a long time. The Committee were apprised that the Chemicals industry had borne the brunt of the global meltdown and this partly accounted for revenue losses during 2008-09. The Department had assured the Committee that remedial measures were being taken in all these spheres. The Committee would like to be informed about the concrete steps taken on these issues.

- while the Committee are aware that the stoppage of production of Endosulfan will affect the Green Revolution as well as the Company's profit margins, they are of the firm view that public health considerations cannot be compromised in any way. The Committee expect the Company to take urgent steps to keep the Company viable while exploring alternate venues to relocate manpower displaced. The Committee also recommends that safe alternatives to Endosulfan be found out in view of its efficacy in plant protection. The Committee desire to be kept informed about all remedial steps taken in this regard.
- 3. It is submitted that the Department continued to play the role of facilitator in the development of the chemicals & petrochemicals industry. A five year plan (2012-17) document for the Indian chemical sector has been prepared. This document examines major policy issues and makes recommendations for enhancing investment, global competitiveness, accelerated and sustainable development of chemical sector. Draft National Chemical Policy 2012 has also been framed & it is also being finalized to identify the issues to be addressed.

The Department is implementing 3 schemes in the petrochemical sector 4. viz. (i) Setting up of dedicated Plastic Parks - to promote a cluster approach for the development of plastic applications and plastic recycling; (ii) Scheme of National Awards for Technology Innovations in Petrochemicals and downstream Plastic Processing Industry - to incentivize meritorious innovations and inventions in the field of Petrochemicals; and (iii) Setting up of Centres of Excellence (CoE) in the field of Petrochemicals - to set up internationally recognized centres for the analysis and dissemination of existing global knowledge in the chosen fields, provide authoritative, strategic and timely information to organizations and companies for use in the development and implementation of their projects/programmes while engaging in future pathbreaking R & D efforts. The National Chemical Laboratory, Pune and Central Institute of Plastic Engineering and Technology (CIPET), Chennai have been selected for setting up the Centres of Excellence (CoE) and necessary funds have been released. National Awards for the year 2010-11 and even 2011-12 have also been distributed. The Programme Manager for implementation of the scheme of plastic parks has also been appointed. After considering the proposals received, an in-principle clearance has already been given for the plastic parks proposals received from Tamil Nadu, Odisha, Madhya Pradesh and Assam. The formulation and implementation of various schemes under the aegis of the National Policy on Petrochemical are being taken up vigoursly by the Department.

- 5. The excise duty in the budget for the year 2012-13 has been increased from 10% to 12%. The Department does not consider it feasible to advocate a lower rate of excise duty for the chemical & petrochemical sector, when the increased rate has been made applicable to number of sectors, through the Policy instrument of the budget.
- 6. The Department has always endeavoured to have a realistic assessment of fund requirement and use the funds allocated in a prudent as well as timely manner. The Department shall continue to do so.

7. The Ministry of Environment and Forests has notified the Plastic Waste (Management and Handling) (Amendment) Rules on 2nd July, 2011. The new Rules have entrusted the responsibility of plastic waste management to the concerned municipal authority and manufacturers / brand owners through 'Extended Producer's Responsibility'. As the said rules have been issued under the Environment (Protection) Act, 1986, the responsibility for implementing these rules rests with the Ministry of Environment and Forests. Nevertheless, the Department of Chemicals & Petrochemicals which is in full agreement with the rules and shall extend full cooperation to the Ministry of Environment & Forests and the State Governments in the implementation of these rules.

- 8. CIPET is already expanding its activities. A new advanced Tooling & Plastics Products Development Centre has started at Madurai. The proposal for establishment of a plastic testing laboratory at Madurai at a cost of Rs.2 crore is also under examination. CIPET is also contemplating to establish a specialized centre i.e. "Centre for Bio- Polymer Science and Technology" in Kochi in the State of Kerala.
- 9. The Justification & Specification Committee of IPFT ensures streamlining of procurement process in IPFT. The equipments are procured after recommendations of the Committee. The Committee is active and meeting regularly for procurement of capital equipments in the Institute.
- 10. The Assam Gas Cracker Project implemented by Brahmputra Crackers and Polymers Ltd. (BCPL) is expected to be completed by Dec. 2013. During 2012-13 a capital subsidy of Rs.1552 crore has been provided in the budget and the Department expects to receive Rs.1000 crore more later in the financial year through supplementary demands for grant. The implementation is monitored monthly at the Secretary level and quarterly by PMO.

11. Setting up a PCP1R at Cuddalore and Nagapattinam has been approved by the High Powered Committee, subject to resolution of a few outstanding issues with the Ministry of Road Transport and Highways. The total investment in the region is Rs.99750 crore. The total investment in external infrastructure is estimated to be Rs. 13800 crore, which includes support from the Government of India to the tune of Rs.5120 crore. A draft Cabinet Note has been prepared and circulated to all concerned Ministries/Departments for their comments. The proposal will be placed before the Cabinet soon for a final decision.

- 12. As part of the strategy to improve the performance of FIOCL, it has been considered that HOCL may tie up with a strategic partner to gainfully utilize the vacant land and other infrastructure available at Rasayani. M/s. Rashtriya Chemicals & Fertilizers (RCF) Mumbai, which is a major manufacturer of fertilizers and industrial chemicals, has shown interest in the proposed strategic alliance. M/s. Deloitte has been appointed to do the due diligence of the proposed strategic alliance between RCF and HOCL. The consultant will carry out financial & operational studies, opportunity assessment for the merged entity/alliance including new products, synergies identification & realization strategy, restructuring option, etc. Further, as regards the imposition of ADD on phenol, Acetone & Athiline, it is mentioned the same has been in force, till now.
- 13. HIL's unit in Kochi has been in operation since 1957. The report regarding violation of Kerala State Pollution Control Board (KSPCB) was mainly with reference to desludging of a lagoon which is in existence since inception of HIL. Though the lagoon was isolated and not part of the manufacturing process, the closure notice was issued mainly to stop HIL from manufacturing Endosulfan, as it had become a contentious issue in the State. The unit also has an Effluent Treatment Plant. HIL got the order on 27.05.2011 to restart all facilities other than Endosulfan as decided by the hon. Supreme Court which had placed a temporary ban on manufacture and sale of Endosulfan. All plants, that

manufacture, barring Endosulfan, are fully operational at Udyogamandal and there has not been any losss of job. All employees are gainfully employed in other operating plants at Uyogamandal. HIL has taken up the manufacture of an input for Dicofol at the Endosulfan Plant of Udyogamandal unit which was hitherto being manufactured at Rasayani. With reference to Endosulfan, the matter is sub-judice and the company, alongwith other manufacturers, is in close dialogue with the Ministry of Agriculture regarding development of alternatives to Endosulfan. HIL has already initiated steps to manufacture six new technicals at Rasayani Unit. These plants, when fully operational, will more than compensate for the loss due to ban on Endosulfan.

#### 12.07 hrs.

(iii) Status of implementation of the recommendations contained in the 22<sup>nd</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2011-12), pertaining to the Ministry of Information and Broadcasting\*

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): I beg to lay this statement on the status of implementation of Recommendations Observations contained in the 22nd Report of the Parliamentary Standing Committee o Information & Technology relating to Detailed Demands for Grants (2011-12) concerning the Ministry of Information & Broadcasting in pursuance of direction 73A of Speaker, vide Lo Sabha Bulletin-Part II, dated 1<sup>st</sup> September, 2004.

The Standing Committee on Information Technology was constituted on 31<sup>st</sup> August 2009. The Report of the Committee viz. 22<sup>nd</sup> Report of the Standing Committee on Information Technology (2011-12) was presented to Lok Sabha on 04/08/2011. It contained 14 Recommendations / Observations.

The Action Taken Notes of the Government on all 14 Recommendations/Observation; contained in the 22<sup>nd</sup> Report were forwarded to the Standing Committee on Information Technology on 16/02/2012.

A Statement of the aforesaid Action Taken Notes on the above 14 Recommendations / Observations as contained in the 22<sup>nd</sup> Report of Standing Committee on Information Technology in respect of the Ministry of Information & Broadcasting is now laid on the Table of the House.

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<sup>\*</sup> Laid on the Table and also placed in Library, See No. LT 7017/15/12.

#### 12.07 ½ hrs.

# MOTION RE: JOINT COMMITTEE TO EXAMINE MATTERS RELATING TO ALLOCATION AND PRICING OF TELECOM LICENCES AND SPECTRUM

SHRI P.C. CHACKO (THRISSUR): I beg to move the following:-

"That this House do appoint Dr. Shashi Tharoor and Shri Shailendra Kumar to the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum in the vacancies caused by the resignation of Shri Vijay Bahuguna from the membership of the Committee and Shri Akhilesh Yadav from the membership of Lok Sabha".

### MADAM SPEAKER: The question is:

"That this House do appoint Dr. Shashi Tharoor and Shri Shailendra Kumar to the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum in the vacancies caused by the resignation of Shri Vijay Bahuguna from the membership of the Committee and Shri Akhilesh Yadav from the membership of Lok Sabha."

The motion was adopted.

### 12.08 hrs.

#### GOVERNMENT BILLS' -INTRODUCED

### (i) Micro Finance Institutions (Development and Regulation) Bill, 2012\*

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I beg to move for leave to introduce a Bill to provide for development and regulation of the micro finance institutions for the purpose of facilitating acess to credit, thrift and other micro finance services to the rural and urban poor and certain disadvantaged sections of the people and promoting financial inclusion through such institutions and for matters connected therewith or incidental thereto.

#### MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for development and regulation of the micro finance institutions for the purpose of facilitating access to credit, thrift and other micro finance services to the rural and urban poor and certain disadvantaged sections of the people and promoting financial inclusion through such institutions and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI PRANAB MUKHERJEE: I introduce\*\* the Bill.

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<sup>\*</sup> Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 22.05.12.

<sup>\*\*</sup>Introduced with the recommendation of the President.

### 12.09 hrs

(ii) Small Industries Development Bank of India (Amendment) Bill, 2012\*

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to move for leave to introduce a Bill further to amend the Small Industries Development Bank of India Act, 1989.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Small Industries Development Bank of India Act, 1989."

The motion was adopted.

SHRI PRANAB MUKHERJEE: I introduce the Bill.

### 12.09 ½ hrs.

### **OBSERVATION BY THE SPEAKER**

Notice of question of privilege

**डॉ. रघवंश प्रसाद सिंह (वैशाली):** अध्यक्ष महोदया, विशाधिकार की सचना हमने दी है।...(व्यवधान)

MADAM SPEAKER: Raghuvansh Prasad Ji, I have received your notice of question of privilege dated 21st May, 2012 against the Minister Human Resource Development for allegedly giving incorrect reply to unstarred question number 3424 dated 25<sup>th</sup> April, 2012 regarding granting Central University status to Patna University. The matter is under my examination. And now, we will take Zero Hour.

<sup>\*</sup> Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 22.05.12.

SHRI P.C. CHACKO (THRISSUR): Hon. Madam Speaker, I am grateful to you for this opportunity. I have received appeals from the family members of sailors from Kerala, who have been held captive in the recent episode of the hijacking of "M.T. Royal Grace", a cargo ship, the Panama flagged oil tanker on the 2<sup>nd</sup> of March, 2012. I have represented this appeal before the hon. Minister of Shipping, Secretary, Ministry of Shipping and the Director General of Shipping. I am also in constant touch with the nodal officers of the Directorate General of Shipping who have been appointed to intervene in this episode. They have cited their helplessness in tracing the whereabouts of the Nigerian owner of the vessel. In the meanwhile, there have been frantic telephone calls from one of the sailors to his family members giving the contact telephone number of the owner of the ship and that of the pirates to pressurize for payment of ransom.

The frantic calls are being received by the family members of the people, the Indian citizens who are held captive in the ship that the food stock is over, water is over and they are starving. Nearly, 232 people are held hostage by Somalian pirates and out of that 35 are Indians, according to information available. We are the fourth largest Navy in the world. Many countries are taking very strong measures against this hijacking by the pirates.

Unfortunately, India has become a silent onlooker on this serious development. Every other day a ship is being taken by the hijackers. There are many Indian nationals on the ship. There is absolutely no system, no machinery from the Government side to establish a dialogue with the hijackers or to take action by the Navy. Unfortunately, India has become a very soft target. Many Indian vessels and also vessels of the other countries are being hijacked. The incidence of hijacking is on the increase. I request the hon. Leader of the House, the Government of India to take action. Our citizens are in danger. When citizens of other countries are involved, we are seeing how much seriousness they are showing. Even recently, some foreign ship was involved near Kerala coast. When their citizens are in danger, the entire team of the Cabinet and Ministers are

coming here to argue for them. When Indians are hijacked and they are in danger, when their lives are in danger, there is no body to intervene on behalf of them. The parents of the children who are there, two are from my constituency Thrissur. They are calling me everyday. What answer can I give to them? I have knocked at the doors of all the Government officers, concerned Government Ministries and people like that. But in our Ministry, in our Government, there is nobody who is in a position to give us even information. The unfortunate part is that 35 Indians are in captivity for the last many months.

I wish that the Government takes strong action either to negotiate or to intervene. Many other countries, when such situation comes, their Navy intervenes to free the vessels. I do not suggest that there should be a naval action. But our citizens should be rescued by some means. I wish the Government takes some initiative. This is an agonizing situation. We, the peoples' representatives, in spite of our best efforts, are not able to tell the parents who are in distress, even a valid information about what has happened to their children. We are not able to convey to them whether their children are alive or dead. I wish the Government takes an early action in this matter.... (*Interruptions*)

MADAM SPEAKER: Shri Bansa Gopal Chowdhury. Please send your names.

... (Interruptions)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) ... \*

MADAM SPEAKER: Shrimati Botcha Jhansi Lakshmi, Shri Virendra Kumar, Shri Ashok Argal, Advocate A. Sampath, Shri P.L. Punia, Shri Rajendra Agawal, Prof. (Dr.) Ram Shankar Katheria, Shri M.B. Rajesh, Shri Neeraj Shekhar and Shri Surendra Singh Nagar are permitted to associate with the issue raised by Shri P.C. Chacko.

<sup>\*</sup> Not recorded.

श्री बंस गोपाल चौधरी (आसनसोल): माननीय अध्यक्ष महोदया, मैं आपका बहुत आभारी हूं कि आपने मुझे महत्वपूर्ण विषय पर बोलने का मौका दिया। वर्ष 2004 से कोयला क्षेत्रों में प्राइवेट सैक्टर को कोल ब्लॉक लीज़ देने के लिए कोल मिनिस्ट्री ने फैसला किया है। That C&AG report is not placed on the Table of the House. लेकिन यह कहना है कि कभी कहते हैं कि दस लाख करोड़ रूपये से ज्यादा, अभी कहते हैं एक लाख करोड़ रूपये से ज्यादा, टू-जी स्पेकट्रम से भी ज्यादा सरकार का लॉस हो चुका है। में यहां पर कहना चाहता हूँ कि हम लोगों से बहुत डिफरेंस होने के बाद भी इंदिरा जी ने जब कोयला क्षेत्र का नेशनलाइज़ेशन किया था तब कोल सेक्टर नेशनलाइज़ेशन के बारे में हम लोगों का कहना था कि आम आदमी के लिए, देश के लिए और कोयला क्षेत्र के 📻 के लिए यह बहुत बड़ा आशीर्वाद है। लेकिन सरकार कोल इण्डिया को प्राइवेट क्षेत्र को देना चाहती हैं। अभी चाको जी हाइजेकिंग के बारे में कह रहे थे। मैडम, अभी कोल इण्डिया हाइजेक हो जाता है। Coal India has been hijacked by private partners. अभी सीएमपीडीआई - कोल माइंस प्लानिंग डेवलपमेंट इंस्टीट्यूट की रिपोर्ट है कि पूरे देश में जितना कोल रिज़र्व है, अगर कोल इण्डिया खुद काम करेगा, कोल इण्डिया महारत्न कंपनी है। माननीय वित्त मंत्री जी यहां पर हाजिर हैं। वित्त मंत्री जी को जानकारी है। He is a very experienced and veteran parliamentarian. He knows everything, every nook and corner of the Government. अभी कोल इण्डिया की इतनी फाइनेंशियल स्ट्रेंथ है कि वह कोयल क्षेत्र का सारा काम कर सकता है। लेकिन दुख की बात है कि हजारों-हजारों किसानों की जमीन ले कर प्राइवेट सेक्टर उन्हें न कोई नौकरी देते हैं और न ही उनके रीहैबिलिटेशन के बारे में कोई बात कर रहे हैं।

मैडम, सन् 2004 में कोल मिनिस्ट्री ने कोल सेक्टर में 195 कोल ब्लॉक्स को जो लीज़ दिया था, उसके अंदर 134 कोल ब्लॉक्स में अभी तक कोई काम चालू नहीं हुआ है। वे लोग सब-लीज़ करने के लिए, कान्ट्रेक्टर के हाथ में देने के लिए पूरी मदद कर रहे हैं। ये कोल मिनिस्ट्री आज किसकी है? आम आदमी की है। यह कोयला हमारे देश की संपदा है। हमारे देश का कोल प्रोडक्शन बढ़ाने के लिए कोल इण्डिया इतना अच्छा काम कर रहा है तब कोल इण्डिया को छोड़ कर प्राइवेट सेक्टर को मदद क्यों दी जा रही है? पूरे देश में यह जो काम चल रहा है, उसमें कितना घोटाला हुआ है? यूपीए सरकार के तीन साल में कितने घोटाले हुए हैं। इसकी भी जांच होनी चाहिए। सरकार कहेगी कि अभी सीएजी की रिपोर्ट हमारे पास नहीं आई है तो सरकार को यह बोलना चाहिए कि सीएजी रिपोर्ट कहां पर है। इसकी स्थित क्या होगी। सरकार इसके बारे में क्या कहेगी? What they are doing in the Prime Minister's

Office, that should be made clear. Hon. Finance Minister is here. ... (*Interruptions*)

अध्यक्ष महोदया : आपकी बात पूरी हो चुकी है, अब आप अपनी बात समाप्त करें।

...(व्यवधान)

MADAM SPEAKER: Shri Rewati Raman Singh.

Nothing else will go on record now except what Rewati Raman Singhji is saying.

(Interruptions) ...\*

अध्यक्ष महोदया : अब आपकी बात रिकार्ड में नहीं जा रही है, आप बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : आपकी बात रिकार्ड में नहीं जा रही है, आप बैठ जाइए। श्री रेवती रमण सिंह जी आप बोलिए।

...(व्यवधान)

श्री रेवती रमण सिंह (इलाहाबाद): मैडम, पहले इनको तो चुप कराइए। ...(व्यवधान)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) ... \*

अध्यक्ष महोदया : बसुदेव आचार्य जी, आप बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : रघुवंश बाबू, आप बैठ जाइए। अपना स्थान ग्रहण कीजिए।

...(व्यवधान)

अध्यक्ष महोदया: श्री एम.बी. राजेश स्वयं को श्री बंस गोपाल चौधरी जी के विषय के साथ संबद्ध करते हैं। श्री रेवती रमण सिंह: महोदया, आपका धन्यवाद कि एक महत्वपूर्ण विषय पर आपने मुझे बोलने का समय दिया है। जहां तक मुझे मालूम है, संभवतः पूरी दुनिया में भारत एक ऐसा देश है कि जहां पर खाने-पीने की चीज़ों में भारी मिलावट होती है। ऐसी मिलावट हो रही है कि जिसकी कल्पना नहीं की जा सकती है। बाजार में खाने-पीने के जो सामान मिल रहे हैं, उनमें कोई भी सामान शुद्ध नहीं है। हर चीज़ में, यहां तक कि दूध, घी, खोया, पनीर, सरसों के तेल में मिलावट हो रही है।

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<sup>\*</sup> Not recorded.

मान्यवर, दूध में तो कमाल ही कर दिया। नकली दूध पैदा कर दिया है और दिल्ली के अगल-बगल के सभी इलाकों में नकली दूध मिल रहा है। महोदया, उसका एक कारण यह भी है कि इस सब मिलावट के बावजूद भी कहीं कोई कार्रवाई नहीं हो रही है। महोदया, इस मिलावट से जो सबसे बड़ी कठिनाई पूरे देश को भुगतनी पड़ रही है, इससे कैंसर, लीवर, किडनी, हार्ट की बीमारी जैसी तरह-तरह की बीमारियां फैल रही हैं। इसका कोई इलाज नामाकूल यह सरकार नहीं कर पा रही है।

महोदया, मैं आपसे कहना चाहूंगा कि इसे रोकने के लिए अगर कठोर नियम नहीं बनेंगे, कोई कार्रवाई नहीं होगी, तो इसके गंभीर परिणाम हों। स्वास्थ्य मंत्री जी कहते हैं कि यह राज्य सरकार का मामला है और राज्य सरकार इसमें कार्रवाई करें। अगर आईपीसी और सीआरपीसी में अमेंडमेंट करके दस साल की रिगरस इम्प्रिजनमेंट कर दिया जाए, तो कोई मिलावट नहीं करेगा।

दूसरी बात, पूरे देश में प्रयोगशालायें नहीं हैं। प्रयोगशाला बनाने में अगर भारत सरकार प्रदेश सरकारों को मदद करे और नयी प्रयोगशालायें पर्याप्त मात्रा में खोल दे तो जांच होकर तुरंत रिपोर्ट आ जाएगी। जांच होने को जाती है, तो उसमें सालों निकल जाते हैं, लेकिन जांच होकर नहीं आती है। मैं आपसे मांग करूंगा कि आप इस गंभीर प्रश्न की ओर सरकार का ध्यान आकृष्ट कराने की कृपा करें। अध्यक्ष महोदया: श्री पन्ना लाल पुनिया और श्री कमल किशोर 'कमांडो' अपने आपको श्री रेवती रमण सिंह

जी के विषय के साथ सम्बद्ध करते हैं।

आपका धन्यवाद करते हुए मैं अपनी बात समाप्त करता हूं।

श्री दारा सिंह चौहान (घोसी): महोदया, आपने हमें शून्य काल में बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देते हुए कहना चाहता हूं कि दिल्ली देश की राजधानी है, यहां अल्पसंख्यक समाज के लोग दूर-दूर से पढ़ने के लिए आते हैं, यहां जामिया मिलिया इस्लामिया और बगल में अलीगढ़ विश्वविद्यालय है। यहां पर देश के कोने-कोने से माइनोरिटीज समाज के लोग भारी पैमाने पर पढ़ने के लिए आते हैं। खासकर उत्तर प्रदेश, बिहार और पूर्वांचल इलाके से मऊ, आजमगढ़, गोरखपुर, देवरिया, बिलया, जौनपुर, गाजीपुर ऐसी तमाम जगहों से अल्पसंख्यक समाज के लोग भारी पैमाने पर यहां पढ़ने के लिए आते हैं। इतनी दूर आने में उनको आर्थिक कमजोरी के नाते परेशानी होती है। इसलिए मैं आपके ध्यान में लाना चाहता हूं कि पूर्वांचल का जो मऊ जनपद है, जो पूर्वांचल का केंद्र है, वहां पर एक अल्पसंख्यक विश्वविद्यालय उनकी पढ़ाई के लिए खोला जाए अथवा जामिया इस्लामिया या अलीगढ़ यूनीवर्सिटी का वहां पर कोई कैंपस खोला जाए, जिससे वहां के लोग जो यहां पढ़ने आते हैं, उनको सहूलियत मिल सके। इन्हीं शब्दों के साथ

अध्यक्ष महोदया : श्री पन्ना लाल पुनिया अपने आपको श्री दारा सिंह चौहान जी के विषय के साथ सम्बद्ध करते हैं।

SHRI ANANTH KUMAR (BANGALORE SOUTH): Thank you, Madam.

Unfortunately, there has been a tragic accident of Hampi Express in the wee hours, at 3 o'clock today.

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदया, मैंने भी कार्य स्थगन का नोटिस दिया है।

अध्यक्ष महोदया : आप अपने को उससे सम्बद्ध कर लीजिये। आप अपने को एसोसिएट कर लीजिये।

SHRI ANANTH KUMAR: Already 15 people have lost their lives, and the casualty may increase. Many people have got injured. The Railway Ministry has already announced compensation. My only request is this — whenever such accidents happen, for more than 3-6 months, the victims and their families do not get the relief and compensation. Therefore, I urge the Government of India and the Railway Ministry that compensation should be disbursed immediately. I have already been informed that one Minister of State for Railways and the Minister of Railways have rushed to the spot.

I also urge, through you, Madam, the hon. Minister of Parliamentary Affairs that the Railway Minister should come to the House and make a statement. There are two Ministers of State for Railways. The MoS for Railways who is in Delhi should get the information about the relief and compensation as also other relief measures that they are taking in this regard, and he should make a statement in the House.

I want to raise one more issue. There are serious question marks about the safety standards. We have been requesting the Railway Ministry through various debates that safety standards should be enhanced. That can be done only by three measures – one is, automatic signalling, second is, doubling the lines and third is, providing collision avoidance system.

TCAS is the instrument. Every time they say that they are installing TCAS in all the trains. There are only 18,000 passenger trains moving per day but



unfortunately the installation has not been completed on a time-bound manner. Therefore, though it is a very-very sad and tragic occasion, there are three aspects to it. One is providing immediate relief and compensation; secondly, rehabilitating all the victims' families by providing one employment in either Railways or Government of India services and thirdly, taking corrective measures in the safety system of the Railways not only in one zone but across the country both in rolling-stock as well as the signalling and communication systems. Thank you, Madam.... (*Interruptions*)

MADAM SPEAKER: You can associate yourselves with the matter raised by the hon. Member.

... (Interruptions)

MADAM SPEAKER: The following Members may be allowed to associate with the matter raised by Shri Ananth Kumar:

- 1. Dr. Ram Chandra Dome
- 2. Shri Arjun Ram Meghwal
- 3. Shri Kamal Kishor 'Commando'
- 4. Shri Pralhad Joshi
- 5. Shri P.L. Punia
- 6. Shri Shivkumar Udasi
- 7. Shri Shivarama Gouda
- 8. Shri R. Dhruvanarayana
- 9. Shri Praveen Singh Aron

#### 12.26 hrs

#### MATTERS UNDER RULE 377\*

MADAM SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

# (i)Need to impress upon the Government of Karnataka to send the project proposal for development of tourism infrastructure in Chamarajanagar, Karnataka

SHRI R. DHRUVANARAYANA (CHAMRAJANAGAR): I would like to draw the attention of the Government about the steps to be taken to sanction more Ecotourism projects to my parliamentary constituency as 50 per cent of the Chamarajnagar district area is covered by the forest, hill stations and water falls to tap the tourism potential. In view of growing demands from the constituency people and tourists to develop the hill stations and waterfalls, I would earnestly appeal the Tourism Ministry to sanction more projects under centrally sponsored scheme to tap Eco-tourism potential of the district. The Government has sanctioned only one project under the centrally sponsored scheme and allocated Rs.4.31 crores to develop the Bhara chukki falls in Chamarajnagar district. Of the allocated Rs.4.31 crores, Rs.140 lakhs had been released in phased manner to take up the development of Bhara chukki falls. It was impossible to complete the proposed development works of Bhara chukki falls in stipulated period of time if the Government continued to release the funds in phased manner. Meanwhile, a letter communicated to me from the Ministry of Tourism says that the Government of Karnataka had neither sent the project proposal for development of

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<sup>\*</sup> Treated as laid on the Table.

tourism infrastructure in Chamarajnagar nor brought up any proposal at the time of prioritization meeting for the year 2010-11. Hence I would like to urge the Government to impress upon the Government of Karnataka to send the detailed project report for development of Chamarajnagar in accordance with the scheme guidelines of the tourism ministry to tap the Eco-tourism potential of the district.

# (ii)Need to augment railway services in Bhiwani-Mahendergarh Parliamentary Constituency, Haryana

SHRIMATI SHRUTI CHOUDHRY (BHIWANI-MAHENDRAGARH): I would like to draw the kind attention of the august House towards following urgent public demands pertaining to Railways in my Bhiwani-Mahendergarh Parliamentary Constituency: -

- a) The route of any one of the following trains may please be extended up to Bhiwani junction (Haryana) to provide train service for the common people of Bhiwani (well known as "Mini Kashi") -
  - (i) Haridwar-Delhi passenger train No.331/32 (ii) Rishikesh-Delhi Train No.371/72 (iii) Mussorie Express (14041/42) coming to Delhi.
- b) The route of any one of the passenger trains viz. train No.54601/2, 54603/4 and 54605/6 running between Ludhiana and Hissar may please be extended up to Bhiwani junction (Haryana). A large number of businessmen of Hosiery and Garment sector will be benefited and railway profit will be increased from this extension.
- c) The route of Train No.2955/2956 super-fast express running between Mumbai and Jaipur should be extended up to Bhiwani junction;
- d) 1RH Passenger train running between Hissar-Rewari should be extended up to Phulera via Ringas;
- e) The route of Train No.47-RD Passenger train running between Rewari-Delhi should be extended up to Bhiwani junction since there is no direct train service between Bhiwani, Charkhi Dadri and Delhi. Bhiwani- Charkhi Dadri is the largest sub division of Haryana;

Therefore, I request the Hon'ble Minister of Railways, through the Chair, to kindly implement the above mentioned demands with sufficient budgetary allocations in the current year itself in consultation with the undersigned.

# (iii) Need to check pollution caused by cement factories in Nagore district, Rajasthan

श्री गोपाल सिंह शेखावत (राजसमंद): मेरे संसदीय क्षेत्र राजस्थान के राजसमंद के अंतर्गत आने वाले नागौर जिले के गोटन करने में सीमेंट के कारखाने स्थापित हैं जो बड़े पैमाने पर पर्यावरण नियमों का उल्लंघन करके काफी बड़े क्षेत्र को प्रदूषण के दायरे में लेकर अधिसंख्य लोगों को प्रदूषण जनित बीमारियों का शिकार बना रहे हैं।

अतः मेरा सरकार से निवेदन है कि आवश्यक कदम उठाकर पूरी जांच करवा कर उचित कार्यवाही करे ।

# (iv)Need to construct a bridge across river Chambal at Mandrayal connecting Rajasthan and Madhya Pradesh

श्री खिलाड़ी लाल बैरवा (करोली धोलपुर): मेरे संसदीय क्षेत्र के करोली जिले में मंडरायल करबे से चम्बल नदी गुजरती है, जो मध्य प्रदेश सीमा से जोड़ती हुई चलती जाती है। चम्बल के एक तरफ राजस्थान है, दूसरी तरफ मध्य प्रदेश है। चम्बल पर राजस्थान, मध्य प्रदेश को जोड़ने वाले पुल की मांग वहां पर आम जनता की महत्वपूर्ण मांग है। इसलिए मंडरायल में चम्बल पर पुल बनाया जाना अति आवश्यक है ताकि 10 सालों से चली आ रही जनता की मांग पूरी हो सके।

# (v) Need to speed up the process of modernization of Lohegaon Airport in Pune, Maharashtra

SHRI SURESH KALMADI (PUNE): I would like to bring to the kind notice of the Union Government that recently on 19<sup>th</sup> April a emergency landing by the Indian Air Force's Sukhoi aircraft plunged the Lohegan Airport, Pune into chaos for four hours. The aircraft was stuck on the airport's sole runway after a technical snag developed in its nose undercarriage. Many domestic flights were cancelled or diverted resulting inconvenience to the passengers.

To match the rising needs of the Pune Airport, the Civil Aviation Ministry alongwith Defence Ministry should accelerate the process for fulfillment of the demands made by the Pune Airport Advisory Committee. It includes provision of cargo infrastructure at the existing airport, construction of hangers, extension of runway for accommodating larger aircraft, possibility of new runways, provision of common passenger coach service by AAI and beautification of approach roads leading to the airport etc.

I request the Civil Aviation Ministry to speed up this process of modernization of this International Airport, which caters to both, Civil and Defence requirements.

# (vi) Need to ensure adherence to terms & conditions by FDI investors in the country

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): सरकार के आर्थिक नीतिकारों के मानस पर आज प्रत्यक्ष विदेशी निवेश सर्वोच्च प्रतीत होता है । इसमें कोई बुराई भी नहीं, अगर इसका कार्यान्वयन और प्रबंधन उचित और पारदर्शी हो । परंत् वास्तविकता इसके विपरीत है । विदेशी निवेशकों में आज यह सामान्य प्रवृत्ति है कि निवेश समझौते में ऐसी बातें रखें कि परोक्ष रूप से कंपनी का सारा नियंत्रण और प्रबंधन उनके हाथ में आ जाए । इसलिए मैं इन मुद्दों पर सरकार से स्थिति स्पष्ट करने की मांग करता हूं - (1) क्या विदेशी निवेशकों द्वारा निवेश समझौते में दर्शायी जाने वाली न्यूनतम 25 से 40 प्रतिशत की मुनाफा दर, डॉलर मुद्रा में चक्रवृद्धि ब्याज की शर्त आरबीआई और एफआईपीपीबी के दिशानिर्देशों के अनुरूप है; (2) क्या निवेश समझौते के अनुसार इक्विटी निवेश को बाह्य वाणिज्यिक ऋण में परिवर्तित किया जा सकता है; (3) निवेश समझौते में वर्णित वोटिंग अधिकार क्या साधारणतया 26 प्रतिशत की अधिकतम सीमा का उल्लंघन नहीं करते; (4) क्या ऐसे प्रावधान आरबीआई, प्रत्यक्ष विदेशी निवेश नीति, कंपनी अधिनियम, एफआईपीपीबी के दिशानिर्देशों का उल्लंघन नहीं करते, जिनके अंतर्गत विदेशी निवेशक कम शेयरधारक होने के बावजूद मैजारिटी वोटिंग का अधिकार लेकर भारतीय कंपनियों को अपने नियंत्रण में ले लेते हैं; (5) क्या कंपनी अधिनियम, 1956 के प्रावधानों के अनुसार तृतीय पक्ष के विकल्प द्वारा निवेश की प्रकृति को बदला जा सकता है । यदि हां, तो क्या यह एफडीआई नियमों का उल्लंघन नहीं है; (6) सुनिश्चित लाभ की शर्तों वाले समस्त प्रत्यक्ष विदेशी निवेश को अगर ऋण में बदल दिया जाए तो इसका देश की अर्थव्यवस्था और स्वतंत्र क्रेडिट रेटिंग पर क्या प्रभाव होगा ?

# (vii) Need to provide safe drinking water and toilet facilities for students in all the schools of the country

श्री जगदिम्बिका पाल (डुमिरियागंज): देश के करीब तीन करोड़ स्कूली बच्चों को शौचालय की सुविधा आज भी उपलब्ध नहीं है जबिक हाल के वर्षों में शौचालय सुविधाओं को लेकर काफी जागरूकता आयी है और स्कूलों ने इस कमी को दूर करने के लिए काफी प्रयास किए हैं। स्कूलों में शौचालय नहीं होने की स्थिति में बच्चों को काफी असुविधा होती है, खासकर छात्राओं के लिए यह चिन्ता का विषय है। संयुक्त राष्ट्र की संस्था यूनीसेफ द्वारा वाश कार्यक्रम के तहत कराए गए एक अध्ययन के मुकाबले आज भी 60 फीसदी स्कूलों में ही छात्राओं के लिए अलग शौचालय की व्यवस्था उपलब्ध है। यही वजह है कि स्कूल लड़िकयों को अपनी ओर आकर्षित नहीं कर पा रहे हैं। यूनीसेफ के अध्ययन से यह बात भी सामने आयी है कि जिन स्कूलों में शौचालय की सुविधा उपलब्ध भी है उनमें से एक या दो ही इस्तेमाल करने लायक होते हैं। यूनीसेफ के आंकड़ों के अनुसार अभी भी देश के 10 फीसदी स्कूलों में पीने के पानी की सुविधा नहीं है। इसी प्रकार स्वच्छता संबंधी शिक्षा पर भी ध्यान नहीं दिया जाता है जबिक शिक्षा का अधिकार कानून के तहत स्वच्छ जल एवं छात्र एवं छात्राओं के लिए अलग-अलग शौचालयों की आवश्यकता की बात कही गई है। अतः मैं देश के सभी स्कूलों में शिक्षा के अधिकार के अंतर्गत सुविधाओं को लागू करने की मांग करता हूं।

# (viii) Need to provide stoppage of Udaipur-Khajuraho Train at Harpalpur and Niwari Stations in Madhya Pradesh

श्री वीरेन्द्र कुमार (टीकमगढ़): रेल बजट में उदयपुर-ग्वालियर ट्रेन को खजुराहो तक बढ़ाने की घोषणा की गई थी जिससे उदयपुर एवं खजुराहो के पर्यटन केन्द्रों तक पहुंचने में पर्यटकों को सुविधा प्रदान की जा सके । यह गाड़ी उदयपुर से खजुराहो तक चलना प्रारंभ भी हो गई है । किंतु इस ट्रेन मार्ग पर झांसी से खजुराहो के बीच में हरपालपुर एवं निवाड़ी महत्वपूर्ण स्टेशन हैं जहां से मध्य प्रदेश एवं उत्तर प्रदेश के पचासों गांव के लोग ट्रेन इन स्टेशनों से पकड़ते हैं किंतु इस ट्रेन के इन स्टेशनों पर स्टापेज नहीं बनाए गए हैं ।

अतः केन्द्र सरकार से अनुरोध है कि मध्य प्रदेश एवं उत्तर प्रदेश के पर्यटकों को उदयपुर खजुराहो ट्रेन की सुविधा का अधिक संख्या में लाभ दिलाने हेतु हरपालपुर एवं निवाड़ी, स्टेशनों पर इसका स्टापेज करवाने का सहयोग करें।

## (ix)Need to provide stoppage of various trains at railway stations in Katihar Parliamentary Constituency, Bihar

श्री निखिल कुमार चौधरी (किटहार): मैं बिहार के किटहार संसदीय क्षेत्र से सांसद हूं और यहां एनएफ (पूर्वोत्तर सीमांत) रेलवे मंडल का मुख्यालय है जो किटहार जिला में अवस्थित है और ये जिला बाढ़ से प्रभावित क्षेत्र है । इस इलाके के लिए आवागमन का प्रमुख साधन रेलवे ही है । अतः लोगों के आवागमन की सुविधा को ध्यान में रखते हुए निम्नलिखित स्टेशनों पर निम्न गाड़ियों का ठहराव अति आवश्यक है :-

- महानंदा एक्सप्रेस गाड़ी सं. 14083/14084 एवं अवध-असम एक्सप्रेस गाड़ी सं.
   15609/15610 का ठहराव तेलता एवं सुधानी स्टेशन में दिया जाए ।
- राधिकापुर-सियालदह एक्सप्रेस गाड़ी सं. 13145/13146 एवं बालुरघाट-एन.जे.पी. इंटर सिटी एक्सप्रेस गाड़ी सं. 15763/15764 का ठहराव आजमनगर रोड़ स्टेशन में दिया जाए।
- उ. प्राणपुर स्टेशन जहां से लगभग 14 पंचायतों के लोग अपना सफर किया करते हैं, परंतु प्राणपुर स्टेशन में एक भी दूरगामी गाड़ी का ठहराव नहीं है । उक्त स्टेशन में महानंदा एक्सप्रेस गाड़ी सं. 14083/14084 एवं अवध-असम एक्सप्रेस गाड़ी सं. 15609/15610 का ठहराव दिया जाए ।
- बारसोई एक अनुमंडल स्तरीय जंक्शन है । इस स्टेशन पर दादर एक्सप्रेस (भाया-मालदा टाऊन) गाड़ी सं. 15647/15648 गोवाहाटी-अर्नाकुलम एक्सप्रेस गाड़ी सं. 12507/12508 एवं लोहित एक्सप्रेस गाड़ी सं. 15651/15652 का ठहराव दिया जाए ।
- 5. सेमापुर स्टेशन में आम्रपाली एक्सप्रेस गाड़ी सं. 15707/15708 का ठहराव दिया जाए ।
- 6. बारसोई सोनेली डंडखोरा रेल खंड पर अवस्थित महत्वपूर्ण सालमारी रेलवे स्टेशन पर नॉर्थ-ईस्ट एक्सप्रेस सं. 12505/12506 का ठहराव दिया जाए ।
- 7. किटहार-बरौनी रेल खंड पर अवस्थित काढ़ागोला रेलवे स्टेशन पर नॉर्थ-ईस्ट एक्सप्रेस सं. 12505/12506, सीमांचल एक्सप्रेस सं. 12487/12488 एवं दादर एक्सप्रेस 15646/15647 का ठहराव दिया जाए । क्योंकि सिक्ख समुदाय के दो बड़े ऐतिहासिक गुरुद्वारे अवस्थित है जहां देश के विभिन्न हिस्सों से सिक्ख समुदाय के लोग विभिन्न पर्वों पर इन दो गुरुद्वारों पर तीर्थाटन हेतु आते हैं ।

#### (x) Need to set up a bench of Guwahati High Court at Silchar, Assam

SHRI KABINDRA PURKAYASTHA (SILCHAR): It is a matter of great pleasure that the Parliament passed the North-Eastern Areas (Reorganization) and other Related Laws (Amendment) Bill to allow for the creation of High Courts in Tripura, Meghalaya and Manipur. All the three States are currently served by a Bench each of the Guwahati High Court the only one in the entire region serving Assam and six other States.

The Government should make effort to facilitate the remaining States with the same facility in consideration of very difficult communications of the States as those are situated in hilly region.

I am constrained to raise the demand of a Bench of the Guwahati High Court at Silchar, the nerve centre of the Barak Valley comprising of three districts Cachar, Karimganj and Hailakandi with a population of about 40 lakhs.

This is extremely necessary as the communication system between the Brahmaputra and Barak Valley is beyond description. The rail and road connections remain suspended during a major portion of the year and people cannot reach Guwahati easily situated 350 Kms away from the Barak Valley and people cannot file PIL, writ etc. for getting justice.

Secondly, this is also a fact that 40% of the pending cases and cases to be filed are from the Barak Valley and income from Barak Valley is not negligible.

I strongly demand that a Bench of the Guwahati High Court be allowed to function from Silchar to facilitate the people of the Barak Valley to get legal justice.

## (xi) Need to reopen level crossing no. 121C between Himmatnagar-Khedbramha railway line in Sabarkantha Parliamentary Constituency, Gujarat

श्री महेन्द्रसिंह पी. चौहाण (सावरकांठा): मेरे संसदीय क्षेत्र सावरकांठा (गुजरात) में हिम्मतनगर-खेडब्रह्म स्थित रेल लाइन के मध्य भाग वडाली शहर के पास मानव रहित समपार संख्या 121 सी पहले से ही स्थापित किया हुआ था जो केसरगंज इत्यादि पांच-छः गाँव वालों को वड़ाली जाने के लिए एवं किसानों के लिए अपने खेतों में बैलगाड़ी-ट्रैक्टर आदि वाहनों के आवागमन के लिए अति उपयोगी था । इस समपार को रेल विभाग ने 2009 में बंद कर दिया है । इस संबंध में ग्राम पंचायत, जिला पंचायत तथा स्थानीय गाँव वालों को विश्वास में लिए बगैर तथा समपार 121 सी का विकल्प दिए बिना बंद कर दिया गया । पांच साल से गांव के लोग उसे खुलवाने की मांग कर रहे हैं । महिलाओं के साथ मिलकर जन आंदोलन भी किए गए लेकिन आज तक समस्या हल नहीं हुई है । मैने इस संबंध में रेलवे बोर्ड के अध्यक्ष से मुलाकात करने पर उन्होंने जिला प्रशासन द्वारा मांग करने पर खोलने की बात कही । जिला प्रशासन द्वारा खुलवाने हेतु लिखित मांग करने पर कुछ नहीं हुआ । थोड़े दिन पहले जनरल मैनेजर मुंबई से पत्र आया कि रेलवे अंडर ब्रिज बनाने के लिए आप हमें सांसद निधि से पैसा दीजिए । हमारे पास सीमित फंड होता है । उसमें पीने के पानी तथा रास्ते आदि बनाने के काम करने होते हैं । मेरी मांग है कि हिम्मतनगर-खेडब्रह्म लाइन है, यातायात बहुत कम रहता है । अतः गरीब किसानों को खेतों में जाने के लिए समपार 121 सी को खुलवाया जाय अथवा अन्य विकल्प की व्यवस्था की जाए । अगर अपेक्षित परिणाम नहीं मिला तो मैं खुद आमरण अनशन करूँगा जिसकी जिम्मेदारी रेल विभाग की होगी ।

# (xii) Need to construct flyovers on Rohi, Sirathu and Manauri level crossings in Kaushambi Parliamentary Constituency, Uttar Pradesh

श्री शैलेन्द्र कुमार (कौशाम्बी): संसदीय क्षेत्र कौशाम्बी (मुख्यालय उ०प्र०) के मंझनपुर में आने-जाने हेतु कोई साधन नहीं है और रेलवे के फ्लाईओवर ब्रिज न होने से घंटों जाम रहता है । रोही, सिराथू एवं मनौरी समपारों पर फ्लाइओवर बनना आवश्यक है । रेलवे विभाग सर्वे करके ट्रैक के ऊपर का हिस्सा बनाने हेतु समुचित आर्थिक धन मुहैया करायें । शेष राज्य सरकार सहभागिता के लिए तेयार है । उपरोक्त क्षेत्र का विकास इसी फ्लाइओवर ब्रिज से ही संभव है ।

# (xiii) Need to develop religious sites in and around Allahabad and also provide facilities for the Kumbh Mela to be held during January, 2013

श्री किपल मुनि करवारिया (फूलपुर): उ०प्र० के जनपद इलाहाबाद में स्थित महत्वपूर्ण ऐतिहासिक व धार्मिक स्थल श्रृग्वेरपुरधाम पिंडला महादेव, ऐन्द्रिय धाम जमुनीपुर तथा महिर्ष दुर्वासा आश्रम ककरा दुबावल आदि पर प्राथमिक सुविधाओं का अभाव है। उक्त् स्थलों को तीर्थ स्थल के रूप में विकसित करने की आवश्यकता है। इलाहाबाद में जनवरी 2013 में महाकुंभ मेले का आयोजन किया जाना है जिसमें देश विदेश के कोने-कोने से करोड़ों लोग इलाहाबाद आयेंगे और महाकुंभ मेला संगम सिहत इलाहाबाद के आसप्पास स्थित उक्त धार्मिक व ऐतिहासिक स्थलों पर जायेंगे। उक्त महत्वपूर्ण धार्मिक स्थलों पर प्राथमिक सुविधायें न होने से तीर्थयात्रियों को घोर असुविधा होती है।

सरकार से अनुरोध है कि इलाहाबाद के आस-पास स्थित धार्मिक स्थल श्रृग्वेरपुरधाम पिड़ला महादेव, ऐन्द्रिय धाम जमुनीपुर तथा महर्षि दुर्वासा आश्रम ककरा दुबावल आदि स्थलों को जनवरी 2013 में लगने वाले विश्व के सबसे बड़े महाकुंभ मेले के पूर्व तीर्थस्थल के रूप में विकसित करने की आवश्यकता है। मैं सरकार से उक्त तीर्थस्थलों को विकसित करने की मांग करता हूं।

## (xiv)Need to make Leprosy Hospital functional at Digsui Hoerah Gram Panchayat of Balagarh, Hooghly district, West Bengal and convert it to a General Hospital

DR. RATNA DE (HOOGHLY): There was a leprosy Hospital named Talandu Leprosy (Kustha) Hospital at Digsui Hoerah Gram Panchayat of Balagarh district Hooghly of West Bengal assembly constituency (Reserved for SC candidate) under Central Government. But that Hospital is not functioning for a long time. I would like to request Hon'ble Minster for the Conversion of that Hospital into General Hospital for the benefit of the common people.

## (xv) Need to change funding pattern for construction of roads under Pradhan Mantri Gram Sadak Yojana

श्री गजानन ध. बाबर (मावल): मैं सरकार का ध्यान प्रधानमंत्री ग्रामीण सड़क योजना की ओर दिलाना चाहता हूँ, महोदया देश में कुछ गांवों की नयी कनेक्टिविटी और सड़क उन्नयन की आवश्यकता है। वर्तमान में देश में सड़क उन्नयन का काम वांछित क्षेत्रों में नहीं हो पा रहा है, और नयी कनेक्टिविटी में भी सिर्फ चार विषयों के तहत कार्य किया जा रहा है।

- 1. भारत निर्माण के एक चरण के तहत अवशिष्ट नई कनेक्टिविटी कवरेज ।
- 2. ऐसी परियोजना जिनको विश्व बैंक और एशियाई विकास बैंक की सहायता मिल रही हो ।
- 3. अति पिछड़े जिलों की पहचान कर नयी बस्तियों को सड़क मार्ग से जोड़ना ।
- 4. सीमावर्ती क्षेत्रों के लिए विशेष सड़क कनेक्टिविटी पैकेज ।

सरकार की इस नीति से महाराष्ट्र को प्रधानमंत्री सड़क योजना का लाभ नहीं मिल पा रहा है, जबकि महाराष्ट्र के हर गाँव की सड़कों को उन्नयन करने की आवश्यकता है।

मैं सरकार से आग्रह करना चाहता हूँ कि सड़क उन्नयन की मांग को देखते हुए सरकार अपनी मौजूदा नीति में बदलाव करे और राज्य सरकारों के साथ सड़क उन्नयन के लिए आर्थिक भागीदारी की नीति बनाने हेतु अतिशीघ्र बैठक करे और सड़क उन्नयन हेतु राज्य सरकार से भी कुछ प्रतिशत धनराशि इस कार्य हेतु वहन करने का सुझाव लें, जिसके माध्यम से स्थानीय गांवों में सड़क उन्नयन का कार्य शुरू हो सके तथा भारत के गांवों को अच्छी सड़कें, प्रधानमंत्री योजना के अंतर्गत मिल सकें।

# (xvi) Need to set up Kendriya Vidyalayas in Kumbakonam and Mayiladuthurai towns in Tamil Nadu

SHRI O.S. MANIAN (MAYILADUTHURAI): There are 1087 Kendriya Vidyalayas spread throughout the country with 10,58,450 students receiving quality education. Since inception in 1965, the Kendriya Vidyalayas have come to be known as centres of excellence in the field of secondary and senior secondary education promoting national integration and a sense of Indianness among the children while ensuring their total personality development and academic excellence. However, out of 1087 central schools there are only 37 schools in Tamil Nadu. Even important, ancient towns in Tamil Nadu don't have Kendriya Vidyalayas. Kumbakonam and Mayiladuthurai are historical towns in the Cauvery delta. There are many central government offices and institutions like Railways, Postal services and telecommunications services in these towns. At least one Kendriya Vidyalaya each should be opened in these two towns in the ensuing academic year. Centre should take steps to open central schools in other towns of Tamil Nadu where there are no Kendriya Vidyalayas.

# (xvii) Need to provide safe drinking water in Palamu Parliamentary Constituency, Jharkhand

श्री कामेश्वर बैठा (पलामू): पंद्रहवीं जनगणना वर्ष 2011 के अनुसार देश में प्रति व्यक्ति जल की उपलब्धता 1545 घनमीटर है जिसमें निरंतर कमी आ रही है क्योंकि यह 2001 में 1816 घनमीटर प्रति व्यक्ति था । पेय जल की जो स्थिति है, वह किसी से छिपी नहीं है, आज भी ग्रामीण लोगों को कई किलोमीटर दूर से पीने के लिए स्वच्छ पानी सिर पर ढो कर लाना पड़ता है । पेय जल की समस्याएं क्षेत्र के अनुसार भिन्न-भिन्न हैं ।

मेरे संसदीय क्षेत्र पलामू में स्वच्द पेय जल की भारी किल्ल्त है और जो पानी है उसमें आर्सेनिक अमोनिया, जैविक प्रदूषण, रासायनिक ऑक्सीजन और अन्य अत्यधिक हानिकारक तत्वों से भरा हुआ है जिसे पीने के लिए स्थानीय लोग बाध्य हैं, क्योंकि उन्हें सरकारी योजनाओं का लाभ अभी तक नहीं मिल पाया है।

ऐसे संदूषित पेय जल के कारण लोगों में कई बीमारियां हो रही है, हिड्डियों में असमय परिवर्तन हो रहा है, सैटिका, बाध, गठिया व चर्म रोग जैसी असाध्य बीमारियों के कारण लोग असमय मौत के गाल में समा रहे हैं।

मेरी मांग है कि मेरे संसदीय क्षेत्र के निवासियों के लिए विशेष योजना के तहत स्वच्छ पेय जल उपलब्ध कराने हेतु सरकार व्यवस्था करें जिससे असमय बीमारियों पर रोक लगाने में सफल्ता मिल सके ।

# (xviii) Need to approve the Indira Gandhi Lift Irrigation Project in Rajasthan and also formulate Schemes to use water of the river Yamuna for irrigation purposes

डॉ. किरोड़ी लाल मीणा (दौसा):राजस्थान एक ऐसा राज्य है जो भू-भाग की दृष्टि से देश का सबसे बड़ा राज्य है । राज्य में एक बहुत बड़ा भू-भाग मरूरथलीय है तथ दूसरी ओर लंबा पूरा पिछड़ा हुआ आदिवासी इलाका है । मध्य प्रदेश एवं राजस्थान से सटा लंबा पूरा भू-भाग डकैतों एवं असामाजिक तत्वों की शरणस्थली बना हुआ है । प्रदेश में सिंचित क्षेत्र बढ़ाना तो दूर की बात पीने के पानी की भीषण समस्या बनी हुई है किंतू सरकार ने देश के इतने बड़े भू-भाग के लिए पानी की समसुचित व्यवस्था नहं की । राजस्थान राज्य को पेयजल की दृष्टि से विशेष राज्य का दर्जा दिये जाने की मांग बराबर उठती आई है, किंतु केंद्र सरकार ने सदैव इस मांग की अनदेखी की है । प्रदेश में अनेकों नदियों हैं जिन्हें आपस में जोड़ा जाये तो पीने के पानी की ही नहीं एक बह्त बड़े भू-भाग को सिंचित भी किया जा सकता है। कोटा की हाउन स्ट्रीम से लेकर सवाईमाधोपुर, करौली होते हुए धौलपुर तक करीबन 150-200 किलोमीटर की लंबाई में बहने वाली बारहमासी चंबल नदी का पानी बहकर बेकार चला जाता है । इस पानी को लिफ्ट कर सवाई माधोपुर, दौसा, करौली, धौलपुर, भरतपुर टोक, जयपुर के क्षेत्र को पानी उपलब्ध कराया जा सकता है। चंबल के रामेश्वर घाट से पानी लिफ्ट कर सवाई माधोपुर जिले को सिंचित किये जाने की एक महती योजना (इंदिरा लिफ्ट सिंचित योजना) बहुत लंबे समय से भारत सरकार में लंबित है उसे स्वीकृत किया जाना चाहिए तथा चंबल के पानी को लिफ्ट कर बीसलपुर में डलवाया जाये जिससे जयपुर एवं अजमेर शहरों को पर्याप्त मात्रा में पानी दिया जा सके तथा चंबल के पानी को बीसलपुर से ईशरदा डेम मे डालकर इस पानी को दौसा एवं सवाई माधोपुर संसदीय क्षेत्र को उपलब्ध कराया जाना चाहिए ।

यमुना का पानी बरसात काल में बहकर बेकार चला जाता है । यमुना के इस बरसाती पानी को एक नहर के जरिए जयपुर के जमवारामगढ़ बंधे में डाल दिया जाये और इस पानी को बाणगंगा, सोन नदी, रूपारेल नदी, मोरेल एवं बनास में डालते हुए चंबल से लिंक कर दिया जाये तो समूचा जयपुर, अलवर, भरतपुर, दौसा, सवाईमोधोपुर, करौली, टौंक आदि जिलो को पर्याप्त पानी उपलब्ध कराया जा सकता है ।

अतः मेरी मांग है कि इस महती योजना को राज्य के हित में लागू करें जिससे राजस्थान की जनता को पानी त्राहि-त्राहि से बचाया जा सके ।

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MADAM SPEAKER: Now, we have the Supplementary List of Business. Item No.29 A, Copyright (Amendment) Bill, 2012.

Hon. Minister.

... (Interruptions)

अध्यक्ष महोदया : आप बोल चुके हैं।

...(व्यवधान)

अध्यक्ष महोदया : ऐसे नहीं करिये। क्या हुआ?

...(व्यवधान)

MADAM SPEAKER: Please take your seat. Do not get agitated.

... (Interruptions)

अध्यक्ष महोदया : आप बैठ जाइए। आप क्यों खड़े हो गए?

...(व्यवधान)

MADAM SPEAKER: Please take your seat. Hon. Minister is on his legs. Please do not do that.

... (Interruptions)

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): Madam,... (Interruptions)

अध्यक्ष महोदया : क्या हो गया है?

...(व्यवधान)

अध्यक्ष महोदया : आपका नोटिस कहाँ है? आपने मुझे नोटिस नहीं दिया है।

...(व्यवधान)

अध्यक्ष महोदया: कब दिया है? आप सुबह नोटिस दीजिए। इस तरह से आप बोल रहे हैं। आप अपनी सीट पर जाकर बैठिये। Do not scream. Let me run the House at least. Why are you shouting?

... (*Interruptions*)

अध्यक्ष महोदया : अब सबको कैसे बुलाएँ? One Member was to speak and he has spoken. You can associate yourself. 22.05.2012 74

## ... (Interruptions)

MADAM SPEAKER: You did not allow the Question Hour to run. You requested for the time in 'Zero Hour'. I have given the opportunity in 'Zero Hour'. What do you want? Your notice had not come earlier. It has come now. What is this?

... (*Interruptions*)

अध्यक्ष महोदया : हम आपको बोलने दे रहे हैं, पर आप इतना नहीं चिल्लाइए। आप ज़रा सा शांत हो जाइए, तब आपको बुलाएँगे।

...(व्यवधान)

श्री नामा नागेश्वर राव (खम्माम): Thank you Madam Speaker. आज अर्ली मॉर्निंग 3 बजे एक मेजर एक्सीडैन्ट आंध्र प्रदेश में पेनाकोन्डा अनन्तपुर डिस्ट्रिक्ट में हुआ है। रीसैन्टली, जब रेलवे बजट इंट्रोड्यूस किया था, उस समय मिनिस्टर साहब ने हाउस में एक एश्योरैन्स दिया था। सेफ्टी के रिगार्डिंग पूरे हाउस में जब चिन्ता थी, उस समय उन्होंने यह बात बोली थी कि बहुत जगह एंटी कोलिज़न डिवाइसेज़ लगा दी हैं और उसके साथ-साथ ऑटोमैटिक ब्रेकिंग सिस्टम भी कर दिया है। इससे आने वाले समय में एक्सीडेंट्स बहुत कम हो जाएंगे। इसके बावजूद भी आज एक मेजर एक्सीडेंट हुआ है। वहां के डीआरएम ने क्लीयरली कहा है कि यह स्मिनलिंग का फॉल्ट है, यह ड्राइवर का फॉल्ट है। रेलवे की नैग्लीजेंस की वजह से आज आंध्र प्रदेश में इतना मेजर एक्सीडेंट हुआ है। अभी तक जो समाचार मिले हैं, उसके अनुसार करीब बीस लोगों की मौत हुई है और करीब पचास आदमी घायल हुए हैं।

अध्यक्ष महोदया : अब आप समाप्त कीजिए।



## ... (Interruptions)

श्री नामा नागेश्वर राव: महोदया, मैं आपके माध्यम से सरकार से यह मांग करना चाहता हूं कि जिन लोगों की मौत हुई है, उनको कम से कम दस लाख रुपए का कम्पनसैशन दिया जाए, जो लोग गम्भीर रूप से घायल हुए हैं, उनको कम से कम पांच लाख रुपए का कम्पनसैशन दिया जाए और माइनर रूप से घायल लोगों को एक लाख रुपए कम्पनसैशन दिया जाए।...(व्यवधान)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) ...\*

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<sup>\*</sup> Not recorded.

MADAM SPEAKER: Shri K. Sugumar may be allowed to associate himself with the matter raised by Shri Nama Nageswara Rao.

### **12.31 hrs**

# **COPYRIGHT (AMENDMENT) BILL, 2012**

MADAM SPEAKER: Now, we shall take up Item No. 29 A – hon. Minister. THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): I beg to move:

"That the Bill further to amend the Copyright Act, 1957, as passed by Rajya Sabha, be taken into consideration."

Madam Speaker, I remember that when I was a young boy, one of my delights used to be to go to the cinema in the evening and watch a movie. I used to admire the artistic quality, not just of the film but all those elements in the film which provided entertainment to all of us. Over the years, of course, the nature of the film industry has changed. Now, there are many more vehicles of entertainment.

MADAM SPEAKER: Hon. Member please take your seat.

SHRI KAPIL SIBAL: Apart from the cinema, there are other vehicles through which entertainment can reach millions and billions in the world.

Wherever you go in the world, the Indian Film Industry is popular there. Anywhere in the world, people remember our films. If it is Russia, people still remember the song sung by Shri Raj Kapoor - 'awara hoon'. If I go sometimes to the Eastern European countries, people are singing modern songs that are being sung in Hindi films today. The same situation is in Egypt. There is a huge market for Indian Film Industry in the United States of America, apart from the fact that this is given impetus to artists to produce artistic works of great excellence. It has also become a great business. With the change of technology, new avenues of business have arisen.

Madam, if you really look at the history of the copyright law, the first protection to the copyright law was given way back in 1709 by the Statute of Anne. It is very interesting to note that even the US Constitution has a specific provision on protection to copyright. It is because they realize the importance of intellectual property in the artistic works that emanate from citizens, who have those qualities.

The point that I was making is that this is something that needs to be protected. But, unfortunately, over the years - especially in the context of artists in India - the producers in this country through an assignment took over those rights. Under Section 13 (i) (a) of the Copyright Act, there is protection to the artistic work, whether it is a literary work, a musical work, dramatic work or a performance. So, protection is provided under the Act. So, the artist is the owner of that copyright because he creates that artistic work.

But, unfortunately, there was a provision in Section 17 (i) (b) of the Act under which it was said that the artistic work belongs to the owner, subject to a contract to the contrary. So, what used to happen is that if in a film, a song was to be sung, the producer of the film would go to the artist and say that you have assigned your rights to me unconditionally and you have assigned them forever. The result was that under the Copyright Act, instead of the artist, the producer became the sole author of the copyright. The result of that was, he produced the film, the artist got the benefit of whatever he could get in the film but he sold those rights of which the producer became the owner through other medium. He sold it to music companies; he sold it to telecom companies; and he made all the profits. The result was that the poor author and the poor creator of the copyright did not get any share of the profit. According to me, this is a historic injustice to the creators.

We were enthralled during the event to celebrate the 60<sup>th</sup> year of Parliament when Santoor was played by Pundit Shiv Kumar Sharma, and how Shubha Mudgal enthralled us by her vocal performance. These are the people who keep our traditions. These are people who are able to tell the rest of the world the enormous wealth of Indian culture. I am sorry to say that whereas we treat them with great respect, the industry, which uses them, shows an enormous amount of disrespect by taking all their rights away. So, I think, a time has come when the whole House should speak in one voice to correct this historic injustice. This is the first amendment.

There are about seven amendments but I am not going to deal with each section. But broadly one of the things which we wish to do is to ensure that the authors are the owners of the copyright and whereas the copyright can be assigned, the right to royalty cannot be assigned. This is the amendment that we are moving that you can get the assignment from the artist whether it is a music composer or a literary composer but when it comes to payment of royalties through other mediums, then the producers and the authors must share that royalty in equal measure. So, this is the first amendment that I have brought and I am commending it to this House for adoption.

We have also consequentially brought about changes in the Copyright Societies because in the Copyright Societies all the producers control the Copyright Societies because the provision said that the owner of the copyright shall be in the management of the Society and because of Section 17(1)(b), the producer became the owner of the copyright. So, the authors were thrown out of the Copyright Societies and only the producers became owners of the copyright societies and they decided to negotiate with music companies and they decided to sell those works, especially Hindi songs which are famous throughout the world to music companies. They made a killing on them and the poor artist was left in the lurch.

I remember, it was a very sad day, when Ustaad Bismillah Khan came to me and he said that he does not have money to pay his rent. I cut a cheque for him for one whole year so that he could pay his rent. It was a very sad day for me because here was a man who held up the most precious traditions of our culture and he was on the street. I have known of artists like Ravi who could not pay their hospital bills because the producers would not part with their royalty. There are other instances but I do not want to go into these questions. The fact of the matter is that a time has come to correct all these things.

All over the world, there is equitable distribution of royalties. But unfortunately this is not what has been happening in India. Actually, I wanted to give this right to the principal director of films as well. Ultimately, in a film, who are the real artists? They are those who sing songs, those who perform, and those who direct the film. Now a Director is kept out of any profits of the film. He is the one who actually creates the architecture of the film. But unfortunately he does not share any part of the royalty because there is no risk capital involved. It is the producer who risks his capital. Though I made this recommendation to the Standing Committee that the principal director should also partake of the profit, the Standing Committee had thought in its wisdom that the time has not come for the principal director to be included and he too share in the profit of the business. So, I have, in fact, dropped those amendments and I have not pressed on them.

The second issue that I wish to raise before the distinguished Members of this House is that through the advancement of technology, now we can empower the visually impaired. What happens is that if a visually impaired wants to get access to Copy Righted material, the unamended law did not allow him to do so. He would have to pay for it. How many visually impaired people in this country had the capacity and the wherewithal to pay for Copy Righted material? So, we thought, in Government, that it was time for us to ensure that those visually impaired people who want access to Copy Right in any form and format must be given access without payment of any charge. We have brought about that

amendment to the Bill and we have added Section 52(i)(z)(b) and I just want to indicate to the hon. Members about what it says and I quote:

"The adaptation, reproduction, issue of copies or communication to the public of any work in any accessible format by any person to facilitate persons with disability to access to works including sharing with any person with disability of such accessible format for private or personal use, educational purpose or research or any organization working for the benefit of the persons with disabilities in case the normal format prevents the enjoyment of such works by such persons provided that the copies of works in such accessible formats are made available to the persons with disabilities on non-profit basis but to recover only the cost of production. Provided further that the organization shall ensure that the copies of work in such a format are used only by persons with disabilities and takes reasonable steps to prevent its entry into ordinary channels of business."

So, all these activities are now free of charge and the visually impaired and persons with disabilities will have access to all forms and formats. But for those who want to make profit and still supply those formats to disabled people, they will also be entitled to, but of course they will have to pay a bit of royalty as decided by the Copy Right Board. So, those are the second set of amendments that I am bringing for commendation of this House.

The third set of amendments that I seek to bring forward is a very curious thing that whereas in the past orphaned works, like persons who have died and there was no heir and there was a Copy Right and nobody knew how to get that work published. So, the original Act had a provision that these orphaned works could well be published after a compulsory license is taken. But there are several unpublished works for which there is no author who is willing to claim title to those unpublished works and there was no provision in the Copy Right Act to get access to those unpublished works. So, the third set of amendments that I am commending to the House is to ensure that any person who can get access to an unpublished work for which there is no claimant can actually go to the Copy Right Board and can then get unpublished works published through a compulsory

license which will give access to thousands and thousands of readers and consumers in this country to those works. That is the third set of amendments that I am commending to this House.

The fourth amendment is with respect to cover versions which are incorporated in Section 31 (c) What used to happen in the past is very interesting and I as a lawyer have argued several cases on it. What used to happen was if you have a song, immediately some company would get another singer to sing that song. So, what they would do is that they would have a cover which would indicate that this is the song, it would be sung by somebody else and the packaging would be done in such a nice manner and the price of it would be more than the original song. So, people make a lot of money on it. They would do it immediately after the song came to the market. Therefore, in other words, they were exploiting somebody else's Copy Right. So, we needed to bring those amendments also into this Act. Now, we say that you cannot exploit any such works until five years have elapsed from the time that the song was first released so that nobody can take advantage of the Copy Right in this fashion and there are several restrictions that we have incorporated in the Cover Versions as well because the Cover Version should not, in any way, mislead or confuse the public. I do not want to go into those details. This is now statutory license regarding Cover Versions which is reflected in Section 31 (c), the compulsory license is reflected in Section 31(a) which is also a new Section.

There is another statutory licence under section (d). This was again a matter of great debate.

What happens to radio companies and broadcasters is the following. The only source of revenue for especially small radio companies with not much investment is the songs. There is no other source of revenue. Television, of course, has different sources of revenue. You have got *Antakshari, Kaun Banega Crorepati*, cricket and other sources of revenue. There was a demand that broadcasters together should be subjected to a statutory licence. In other words,

there will be no negotiation. The Copyright Board, as a matter of law, under the statute will actually decide on the quantum of money that will be required to be paid by the TV companies to the music companies who have bought over those rights.

Therefore, there was some debate as to whether it should be limited only to radio, and TV should be kept out of it. But ultimately, we decided that TV should be included in it. So, broadcasters, in general, are now subjected to statutory rights. Therefore, the Copyright Board will alone have the jurisdiction to decide the quantum of money that will have to be paid by broadcasters to owners of music which of course, in turn, will include both the producers and the authors in different forms and they will share the profit. That is reflected in section 31 (b) of the amendment.

The other thing that I just wish to mention to you is that globally, we have a couple of International Conventions and International Treaties. The first of its kind was the Berne Convention way back in 1886 but we have some new International Conventions and Treaties that we need to adhere to.

One particular Treaty is the World Intellectual Property Organisation (WIPO), Internet Treaties, namely, WIPO Copyright Treaty called the WCT, and the WIPO Performances and Phonograms Treaty called the WPPT. These two Treaties extend the protection of authors and owners in the digital environment.

Madam, as you know, digital environment is going to be the future of the world. It is in the digital environment that access to music and access to all forms of copyright remain. Performers also are entitled to it. It is not just music directors, persons who create literary works but also performers on a stage are entitled. For example, persons who performed the other day on the stage, that performance itself can be subject to copyright because performers too should have certain rights. Now, these Treaties have not yet been ratified by the Government of India but we wanted to make sure that we are in sync with the essence of those Treaties, with the intent behind those Treaties. So, we have, through section 38(a),

given exclusive rights to performers. That is an exclusive right to an actor, a singer, a musician, a dancer, a pantomime artist, a magician, a conjurer, a snake charmer or any other person who performs. All of them are doing creative work. If they are doing creative work, they are entitled to copyright protection. If anybody uses their performance for the purposes of making money, then royalty must be paid to the original performer and therefore, we have included in section 38 exclusive protection to such performers and copyright to the performers. All the rights that are available to authors and others will equally be available to these performers.

We have also included another very important provision with section 38(b) which are moral rights. This is again consistent with the Treaty that I was talking about and these moral rights, according to me, are also extremely rights and I will just indicate it to you.

"The performer of a performance shall, independently of his right after assignment, either wholly or partially of his right, have the right,

- (a) to claim to be identified as the performer of his performance except where omission is dictated by the manner of the use of the performance; and
- (b) to restrain or claim damages in respect of any distortion, mutilation or other modification of his performance that would be prejudicial to his reputation."

What happens is that, if a commercial enterprise gets hold of a performance, they will edit it in such a way that they will put other things into the performance to change the nature of the performance and they make money on it.

Now, we have said that the performers must have the moral rights and that they are entitled to sue those persons if they mutilate the nature of the performance, change it for the purposes of making money. Therefore, those moral rights are also now incorporated in this Copyright Act. This was the fifth issue that I wanted to commend to the distinguished Members of this House.

The sixth issue is, of course, the exceptions and limitations to copyright. All rights must have limitations. That is underlying in every right in the Constitution of India, whether it is the freedom of speech or the freedom of expression or the freedom to move anywhere in India or the freedom to do trade or the freedom to form associations. So, every right must have a concomitant obligation and restriction. So, even these rights must have restrictions. What are those restrictions? If a student wants to do research in copyrighted material, he cannot be charged. If somebody wants to do research in copyrighted material or wants to teach something, he cannot be charged. If I want to use copyrighted material in a debate in this House, I cannot be charged for that. If I want to use it in a judicial proceeding, I cannot be charged for that. Therefore, naturally, it is necessary to have those restrictions. Sometimes it so happens that because of modern technology a copyrighted material comes to an Internet Service Provider. He keeps it for fifteen seconds and then he gives it to the person who asks for it. Now, that transient period is not an infringement of a copyright because the Internet Service Provider is using it only as a means of communication to the person who is seeking access to that copyright.

Of course, some of these things can be used in current affairs. If an issue comes up in the context of current affairs or a debate comes up in Parliament is reflected in the House, in that context if some copyrighted material is used in the course of that debate, surely the person who uses that material should not be charged for that. Of course, non-profit libraries should not be charged. Many of these copyrighted materials can be used, should be used and must be used in non-profit libraries. That, then, is the other exception that we have provided. But broad indications of the nature of these exceptions have been given. All these exceptions are set out in Section 52 of the Act, which we have amended. This is the sixth issue.

The last one is the amendment which is reflected in Section 65 (a) and Section 65 (b). These amendments are also necessary because we believe that

there is a lot of piracy that is happening through technology in this country. A lot of piracy is taking place. People are using technology to take away somebody's copyright and then use that material. We think the time has come to deal with piracy. Therefore, we have incorporated Section 65 (a), which says: "Any person who circumvents an effective technological measure applied for the purpose of protecting any of the rights conferred by this Act, with the intention of infringing such rights, shall be punishable with imprisonment which may extend to two years and shall also be liable to fine.'

Then, similarly, Section 65 (b) says: "Any person who is knowingly removes or alters any rights management information without authority or distributes, imports for distribution, broadcasts or communicates to the public, without authority, copies of any work, or performance knowing that electronic rights management information has been removed or altered without authority shall be punishable with imprisonment which may extend to two years and shall also be liable to fine."

These, then, broadly are the nature of the amendments that I commend to the distinguished Members of this House. At the end, I want to say only this. Technology has changed the way we live; technology will also change the way we entertain ourselves; and technology will change the way others will entertain us. I think we need to embrace this technology. We need to amend our Acts to ensure that we have brought them in conformity with the modern needs of the society which our children are going to access in the future.

I commend these amendments to the members of this House.

MADAM SPEAKER: Motion moved:

"That the Bill further to amend the Copyright Act, 1957, as passed by Rajya Sabha, be taken into consideration."



श्रीमती सुषमा स्वराज (विदिशा): अध्यक्षा जी, इस बिल पर अपनी बात शुरू करने से पहले मुझे तीन लोगों के प्रति आभार व्यक्त करना है। सबसे पहला आभार व्यक्त करना है आपके प्रति जिन्होंने इस बिल के महत्व को देखते हुए नियमों में ढील देते हुए विशेष अनुमित देकर आज इस बिल को चर्चा और पारित करने के लिए लगाया। दूसरा आभार व्यक्त करना है एचआरडी मिनिस्ट्री की स्टैंडिंग कमेटी के सभापित महोदय और सदस्यों के प्रति जिन्होंने बहुत मेहनत करके, बहुत विचार-विमर्श करके इस बिल में आमूल चूल परिवर्तन करके इसे वर्तमान स्वरूप प्रदान किया। तीसरा आभार व्यक्त करना है मंत्री जी के प्रति कि बहुत जद्दोजहद के बाद ही सही लेकिन कम से कम अंतत: आपने इस बिल को उस रूप में स्वीकार किया जो आज हमारा समाधान करता है, जो हिन्दुस्तान के कलाकारों का समाधान करता है।

यह बिल 19 अप्रैल, 2010 को राज्य सभा में पेश किया गया था। 23 अप्रैल, 2010 को राज्य सभा के सभापित जी ने इसे एचआरडी की स्टैंडिंग कमेटी को रैफर कर दिया था। 28 अप्रैल, 2010 को इस बिल के संबंध में एक पत्र बहुत नामचीन कलाकारों ने एचआरडी मिनिस्ट्री की स्टैंडिंग कमेटी के सभापित महोदय को लिखा था। अगर उस पत्र पर हस्ताक्षर करने वालों के नाम मैं पढ़कर सुनाऊं तो आपको लगेगा कि मैं हिन्दुस्तान के गीत-संगीत के जगत का हू इज़ हू पढ़ रही हूं। यह सूची पंडित रिव शंकर से शुरू होती है और श्री ए.आर. रहमान पर खत्म होती है। जिन लोगों ने हस्ताक्षर किए, उनके नाम हैं - पंडित रिव शंकर, श्री शिव कुमार शर्मा, श्री हिर प्रसाद चौरसिया, शुभा मुदगल, विशाल भारद्वाज, गुलज़ार, प्रसून जोशी, जगजीत सिंह, जिनका अब निधन हो गया है, शान, सोनू निगम, अल्का याज्ञनिक, अमजद अली खान, अमान अली खान, अयान अली खान, प्रीतम, रिव जी जिनका भी देहान्त हो गया है, शंकर, एहसान, लॉय, विशाल शेखर, सलीम, सुलेमान, साजिद, वाजिद, राजू सिंह, जितन पंडित, लितत पंडित, आनंद, मिलिन्द, समीर, आदि श्रीवास्तव, जलीर शेरवानी, जावेद अख्तर, आर. मेरा मुथु, वाणी, विद्या साहू और ए.आर. रहमान। मैंने कहा था कि मैं हू इज़ हू पढ़ रही हूं। इन लोगों ने जो पत्र लिखा, वह चार पन्नों का है। मैं सारा पत्र पढ़कर नहीं सुनाना चाहती, लेकिन दो छोटे पैराग्राफ पढ़कर सुनाना चाहूंगी कि इन्होंने लिखा क्या है। इन्होंने स्टैंडिंग कमेटी के सभापित महोदय को लिखा -

"Unfortunately, the artiste community in India has been relegated by Film Producers and Music Companies to being virtual nonentities. Film Producers and Music Companies have historically, by the use of their clout and money power, divested authors and composers, of their copyrights vested in lyrics and musical compositions, which are synchronized along with films, or incorporated in sound recordings."

"While the film or sound recording producer is able to exploit the film or recording respectively, the rights of authors and composers in their lyrics and musical compositions have historically been wrested away by the producers."

चार पन्नों का यह पत्र जिसके ये दो पैराग्राफ प्राण हैं, मैंने आपको पढ़कर सुनाए। इसके बाद स्टैंडिंग कमेटी के सभापित महोदय ने इसका संज्ञान लिया और उन्हें लगा िक इसमें बहुत कुछ करने की जरूरत है। मूल बिल इसका समाधान नहीं कर रहा था। लेकिन जब उन्होंने यह संज्ञान लिया तो एक विवेकशील व्यक्ति के नाते यह सोचा िक जहां मैं इन लोगों को बुलाऊं, वहां फिल्म प्रोड्यूसर्स और बाकी स्टेक होल्डर्स को भी बुलाऊं। कमेटी ने इस बिल के बारे में 15 सिटिंग्स कीं। मुझे नहीं मालूम, बहुत कम बिल ऐसे हैं जहां एक बिल के बारे में 15 सिटिंग्स कमेटी की प्रस्तावना में लिखा है -

"The Committee interacted with a number of organizations/associations from the film, music and publishing industry, organizations/associations representing the disabled, News Broadcasting Associations, Association for Radio Operators for India, Author's organizations, lyricists/music composers, Artist organizations, Internet service providers, Copyright Board and other organizations".

#### 13.00 hrs.

यह काम कमेटी ने इतनी मेहनत, इतने परिश्रम से किया। इसीलिए मैंने कहा कि आज मैं उस कमेटी के सभापित महोदय और सदस्यों के प्रति आभार व्यक्त करना चाहती हूं, क्योंकि जो वर्तमान स्वरूप बिल में आया है. वह उनके कारण बना।

अध्यक्षा जी, मैं कह होती हूं कि आज जो बिल मंत्री जी लेकर आये हैं, उस बिल के पारित होने के बाद वह राज धर्म निभाने का काम कर रहे हैं। राज धर्म शब्द का इस्तेमाल मैं जानबूझकर कर रही हूं। क्योंकि आप राज धर्म निभा रहे हैं, इसीलिए मैं बिल का समर्थन करने के लिए खड़ी हूं, पूरी तरह समर्थन करने के लिए खड़ी हूं। राज धर्म शब्द का इस्तेमाल मैंने इसलिए किया, क्योंकि किसी भी सभ्य समाज को नापने का पैमाना यह होता है कि वह समाज अपने साहित्यकारों, कलाकारों, लेखकों के साथ कैसा व्यवहार करता है? अगर वह अपने साहित्यकारों का सम्मान करता है, रचनाकारों का सम्मान करता है, तो वह सभ्य समाज कहलाता है। बरसों-बरस जिंदा रहता है, लेकिन अगर वह उन्हें अपमानित करता है, उनकी अनदेखी करता है, उन्हें इग्नोर करता है, तो वह समाज ज्यादा देर बचता नहीं है और कम से कम उस समाज को सभ्य समाज नहीं कहा जा सकता।

अध्यक्ष महोदया, मैं आपको एक वाक्या सुनाती हूं। एक बहुत विख्यात परिशयन पोएट -िफरवौसी हुए हैं। वे 930 ईसवी में पैदा हुए और 1020 ईसवी में उनका निधन हुआ। इतना पुराना वाक्या है। उनकी एक कृति, रचना है --शाहनामा, जो उन्होंने 40 वर्ष की उम्र में लिखनी शुरू की और 71 वर्ष की उम्र तक लिखते रहे। उन्हें उसे लिखने में 31 वर्ष लगे। उसमें उन्होंने 60 हजार कप्लेट्स लिखे और चार वंशाविलयों के बारे में लिखा। उनकी ख्याति उन्हें एक बार महमूद गजनी के दरबार तक ले गयी। जो व्यक्ति लेकर गया, वह यह समझ देकर गया था कि एक-एक कप्लेट के बारे में महमूद गजनी बादशाह आपको एक-एक सोने की दिरम देंगे। वे दरबार में पहुंचे और उन्होंने रचना पेश की। बादशाह ने उलट-पलट कर देखा। उनकी पोएट्री में बहुत रुचि नहीं थी, तो उन्होंने कहा कि इसे 60 हजार चांदी के सिक्के दे दो। सोने के दिरम की जगह चांदी के सिक्के ऑफर किये गये। लेकिन शायर स्वाभिमानी होता है, कि स्वाभिमानी होता है। उन्होंने अपनी बाकी सारी जिंदगी गुरबत में काटी। यह बात मैं इसलिए कह रही हूं कि इस घटना को एक हजार से ज्यादा वर्ष बीत गये, लेकिन आज भी इतिहास में यह किरसा दर्ज है और काले धब्बे के तौर पर दर्ज है कि एक बादशाह ने एक पोएट को ठुकराया था।

अध्यक्षा जी, हमारे देश में राजघराने रहे या मुगल बादशाह रहे। उनमें कला और संस्कृति का बहुत सम्मान हुआ। उनके नामों पर अब तो विश्वविद्यालय बन रहे हैं। उन्हें बहुत सम्मान से राज दरबार में बुलाया जाता था। इसीलिए वह कला राजाश्रय पर पनपती थी यानी राज का आसरा। आज लोकतंत्र है, इसलिए लोकाश्रय की आवश्यकता है, तो हम संसद के अंदर खड़े होकर इसकी बात कर रहे हैं। लेकिन तब राजाश्रय पर पनपता था। जब अंग्रेज आये, तो उन्हें किव की जरूरत नहीं थी। वे हमारी कला और संस्कृति का संवर्धन नहीं चाहते थे। वे कला और संस्कृति को समाप्त करना चाहते थे। उन्हें डंडे से राज चलाना था, इसलिए उन्हें किव से ज्यादा जरूरत कोतवाल की थी। इसीलिए मिर्जा गालिब की जिंदगी में वह वाक्या घटा। जब एक कोतवाल ने मिर्जा साहब को छः महीने की बामुश्कत कैद और 200 रुपये का जुर्माना सुनाया था। उस समय मिर्जा गालिब ने एक नज्म लिखी थी। वह गजल बहुत चर्चित हुई।

दोस्त गमखवारी में मेरी, सई फरमायेंगे क्या, जख्म के भरने तलक नाखू न बढ़ जायेंगे क्या॥

उसका एक आखिरी शेर है--

है अब इस मामूरे में, कहते गमे उलफत असद हमने यह माना कि दिल्ली में रहें, खायेंगे क्या॥

अंग्रेज के जमाने में मिर्जा गालिब को खाने के लाले पड़ गये। खायेंगे क्या पर नज्म लिख डाली। लेकिन जब भारत आजाद हुआ, तो एक उम्मीद जगी कि अब किसी मिर्जा गालिब को खाने के लिए दर-दर भटकना नहीं पड़ेगा। चिंता करके यह नज्म नहीं लिखनी पड़ेगी कि अगर दिल्ली में रहें, खायेंगे क्या? चिंता करेगा भारत, चिंता करेंगे हमारे शासक, चिंता करेंगे हमारे राज करने वाले, चिंता करेगा समाज और इसलिए किसी को इस तरह का दिन देखना नहीं पड़ेगा। लेकिन मुझे दुख से कहना पड़ता है, भारत भी उनकी उम्मीदों पर खरा नहीं उतरा। हिन्दुस्तान ने उनको वह नहीं दिया, जो उनका देय बनता था, जो उनका ड्यू बनता था।

अध्यक्ष जी, एक दिन मैं अपनी डाक देख रही थी, उसमें एक कागज आया। उस पर लिख्य श्राहेल्प मुबारक बेगम। मुझे लगा कि किसी पीड़ित मुस्लिम महिला के बारे में लिखा होगा। मैंने उसे पढ़ना शुरू किया, लेकिन मैं एकदम से स्मृतिपटल पर पीछे पहुंच गयी, वह महिला कोई आम महिला नहीं थी, वह महिला वह मुबारक बेगम थी, जो साठ के दशक में चर्चित हुई थी अपने उस गीत के लिए जो उसने गाया था "हमारी याद आएगी" फिल्म में।

अध्यक्ष जी, आप स्वयं लेखिका भी हैं और बहुत अच्छी रचनाकार होने के नाते बहुत कृपालु और करुणामयी भी हैं। आपको याद होगा वह गीत - "हमारी याद आएगी " यह फिल्म थी वर्ष 1960-61 की।

उसमें मुबारक बेगम ने गाया था - "कभी तन्हाइयों में यूं हमारी याद आएगी, अंधेरे छा रहे होंगे, तो बिजली कौंध जाएगी। मैं आपको दो लाइनें पढ़कर सुनाती हूं कि क्या लिखा था उस कागज़ में Help Mubarak Begum – I just read an article from India Abroad regarding Mubarak Begum. No one from the film industry has come to help. It is so sad. She lived in a two-bedroom apartment in Mumbai with her son, his wife and four daughters. He has no money. Her son drives kids to school. If anyone can help, send her money at Mubarak Begum, Sultanabad Chirag Co-operative Housing Society, Building No.22, First Floor, Flat No.C-111, Jogeshwari West, Mumbai.

यह एक मुबारक बेगम की बात नहीं है। उसके बाद मेरे पास एक दूसरा कागज़ आया जिसमें लिखा था - Bollywood – from Raja to Runk. उसमें एक किस्सा लिखा था - Khan Mastana, Mohammad Rafi's co-singer in the famous patriotic number - वतन की राह में वतन के नौजवां शहीद हों - died as a beggar at the Haji Ali Dargah in Mumbai.

अध्यक्ष जी, आपको लग रहा होगा कि शायद मैं बहुत पुरानी बातें कर रही हूं, शायद आज की जेनरेशन न मुबारक बेगम को जानती है, न खान मस्ताना को जानती हैं, इसलिए मैं अब की बात करती हूं। एक गीत, जो मुझे लगता है आपको भी पसंद होगा - "ऐसी शक्ति हमें देना दाता मन का विश्वास कमजोर हो न" एक बार जावेद अख्तर साहब मुझसे मिलने आए। उन्होंने कहा, सुषमा जी, मैंने एक इंटरव्यू में पढ़ा था कि यह गीत आपका प्रिय गीत है। मैंने कहा, जी हां। एक नहीं अनेक इंटरव्यूज में मैंने कहा है कि यह मेरा प्रिय गीत है। उन्होंने कहा, क्या आपको मालूम है कि इसके संगीतकार कुलदीप सिंह जी अंधेरी में एक झोपड़पट्टी में रह रहे हैं। मैंने कहा, आप यह क्या कह रहे हैं? उन्होंने कहा, मैं सच कह रहा हूं। मैंने कहा, आप मुझे उनका एड्रेस दीजिए मैं, उनसे संपर्क साधूंगी। उन्होंने कहा, मैं आपको भी उनका एड्रेस दूंगा और उनसे भी जाकर कहूंगा कि वह आपसे संपर्क करें। जावेद साहब उनसे मिलने गए होंगे। उन्होंने उनको बताया कि मैं उनसे मिलकर आया हूं और मैंने उन्हें कहा कि यह गीत उनका प्रिय गीत है। मुझे कुलदीप सिंह जी की चिट्ठी आई। यह पत्र जिसकी दो-एक बातें मैं आपको सुनाती हूं -

"श्री जावेद अख्तर साहब से यह जानकर प्रसन्नता हुई कि आपको हमारा गाना -इतनी शक्ति हमें देना दाता - पसंद आया, लेकिन आपको जानकर निराशा होगी कि इतनी शक्ति हमें देना दाता मन का विश्वास कमजोर हो न, ने हमें मन के विश्वास के अतिरिक्त और कुछ नहीं दिया। आर्थिक दृष्टि से हमें फूटी कौड़ी तक नसीब न हुई। म्युजिक कंपनी इस गीत को लेने के लिए तैयार ही नहीं थी, बड़ी मिन्नतों के बाद मात्र 15,000 रुपये में पूरी फिल्म का संगीत प्रोड्यूसर से खरीदा गया और प्रोड्यूसर ने अपने बाकी खर्चे बताकर हमें तुच्छ सी रकम से भी वंचित कर दिया। किसी भी देश में इस प्रकार का इकलौता

कार्य भी कलाकार को आजीवन जीविका देने में सक्षम होता है। हम रोज कुआं खोदते हैं, रोज पानी पीते हैं।"

यह कुलदीप सिंह जी के अपने हाथ से लिखी हुई चिट्ठी है और गीत कौन सा, जो गीत स्कूल की प्रार्थना बन गया, कितने ही स्कूलों की प्रार्थना बन गया। जिसकी रिंग टोन बन गयी, कॉलर ट्यून्स बन गयीं। सबसे ज्यादा यह गीत लोगों को पसंद आता है कॉलर ट्यून के तौर पर कि जब हम सुनते हैं - ऐसी शक्ति हमें देना दाता मन का विश्वास कमजोर हो ना, तो अंदर का आत्मबल बढ़ जाता है। उस व्यक्ति ने कहा कि मुझे मन का विश्वास कमज़ोर होने के अलावा कुछ नहीं मिला। हम रोज़ कुआं खोदते हैं और रोज़ पानी पीते हैं। उस समय मुझे साहिर लुधियानवी का एक गीत याद आया,

हम फूल हैं औरों के लिए लाए हैं खुशबू अपने लिए तो ले-देके बस एक दाग़ मिला है। अश्कों ने जो पाया, वो गीतों में दिया है, इस पर भी सुना है कि ज़माने को गिला है।



अध्यक्ष जी, आज मैं उसी गिले को दूर करने के लिए खड़ी हूं। मंत्री जी को मैं धन्यवाद देना चाहती हूं, आज यह बिल पारित होगा, तो वह गिला दूर होगा। सरकार चेती है, दोनों सदन चेते हैं, बहुत दिन से जो अपनी जिम्मेदारी हम नहीं निभा पा रहे थे, आज चेत कर उस जिम्मेदारी को निभाने के लिए हम खड़े हुए हैं।

जब यह बिल राज्य सभा में पारित हुआ और पता चला कि लोक सभा में मैं इस पर बोलने वाली हूं, तो कुछ लोगों ने मुझसे सम्पर्क किया। उन्होंने कहा कि क्यों फिल्म निर्माताओं से विरोध मोल लेती हो। इतनी बड़ी-बड़ी हस्तियां हैं, फिल्म प्रोड्यूसर्स इस बिल के खिलाफ हैं और आप आर्टिस्टों की बात करेंगी। मैंने उन्हें कहा था कि इस देश के जिन राजनेताओं का फिल्म निर्माताओं से सबसे मधुर रिश्ता है, मैं उनमें से एक हूं। मैंने इस देश के फिल्म निर्माता के लिए वह किया है, जो किसी राजनेता ने पहले नहीं किया। यहां पर सूचना और प्रसारण मंत्री जी बैठी हैं।

इस देश में 40 बरसों से यह मांग हो रही थी कि फिल्म को उद्योग घोषित किया जाए, क्योंकि फिल्म निर्माण के लिए बैंकों से ऋण नहीं मिलता था। अंडरवर्ल्ड के शिकंजे में फिल्म संसार फंसा था। जब मैं 1998 में सूचना और प्रसारण मंत्री बनी, तो फिल्म निर्माताओं का एक प्रतिनिधि मंडल मेरे से मिलने आया था। उन्होंने कहा कि हम 40 साल से यह मांग कर रहे हैं, क्या सुषमा जी आप यह कर सकेंगी। मैंने उन्हें तीन महीने का समय दिया था और कहा था कि तारीख तय कर लो, तीन महीने बाद आप फंक्शन करना और मैं गजेट नोटिफिकेशन साथ लेकर आऊंगी, फिल्म को उद्योग घोषित करने का। आज आत्म

संतोष के साथ मैं यहां कहना चाहती हूं, गवाह हैं वे फाइल्स, आप जाकर देख लें अम्बिका सोनी जी, पूरे तीन महीने के बाद जो तारीख तय की थी, मैं तब मुम्बई के लीला होटल में, जहां यह कार्यक्रम हुआ था। मैं अपने साथ तत्कालीन वित्त मंत्री यशवंत सिन्हा जी को साथ लेकर गई थी। मेरे साथ उस समय के सूचना प्रसारण सचिव पीयूष मांकड़ भी गए थे, उस गजेट नोटिफिकेशन को लेकर। वह काम जो 40 साल में नहीं हुआ था, वह तीन महीने में हुआ था। उसके बाद फिल्म उद्योग बना और आज उसे करोड़ों रुपए बैंकों से ऋण के रूप में मिल रहे हैं, क्योंकि मेरी सोच थी कि अच्छे पैसे और अच्छी फिल्म का बड़ा सीधा रिश्ता होता है।

जब फिल्म निर्माता दिक्कत में थे तो मैं उनके साथ दमदारी के साथ खड़ी रही। आज न्याय इन कलाकारों के पक्ष में है, आज न्याय इन गीतकारों और संगीतकारों के पक्ष में है। मेरी दुविधा तो उस दिन खत्म हो गई, जब इन फिल्म कम्पोजर्स के साथ विशाल भारद्वाज मुझसे मिलने आए। सब बैठे थे और उनके साथ विशाल जी भी थे, तो मैंने कहा कि विशाल जी आप, आप तो फिल्म प्रोड्यूसर हैं। उन्होंने कहा कि मैं फिल्म प्रोड्यूसर भी हूं और म्यूजिक कम्पोजर भी हूं, लेकिन मैं समझता हूं कि इनके साथ अन्याय हो रहा है इसलिए मैं फिल्म प्रोड्यूसर्स के साथ नहीं आया। मैं आपसे यह कहने आया हूं कि इनके साथ होने वाला अन्याय आप खत्म कराएं और सरकार का साथ देकर जो बिल आ रहा है, उसे पारित कराएं।

मैंने उस समय उन्हें आश्वासन दिया था कि अगर थोड़ी बहुत दुविधा भी मेरे दिमाग में होती, तो वह भी आज आपने समाप्त कर दी, क्योंकि आज आप दो हैट्स पहने हैं, आप दोनों की पीड़ा और बातें जानते हैं, लेकिन आपने इस पीड़ा का साथ दिया, आपने इनकी वेदना का साथ दिया इसलिए मेरी दुविधा मिट गई। इसलिए मैं आज आपसे कहना चाहती हूं कि सात बिंदु लाए हैं मंत्री जी, जिसका उन्होंने जिक्र किया। इसके बाद उन्होंने जिन दीन-दुखियारों के साथ, विजुअली इमपेयर्ड के लिए जो किया है, वह बहुत बड़ा पृण्य का कार्य है।

आज टेक्नोलॉजी बढ़ी है, उसका तरह-तरह से प्रयोग हो रहा है। आखिर में यह कापीराइट बिल में संशोधन हम कलाकारों के लिए क्यों ला रहे हैं, मैं बताना चाहती हूं। एक समय था जब मल्टीप्लिकेशन केवल ग्रामोफोन के माध्यम से होता था। उसे देहाती भाषा में तवा बोलते थे, तवा लगा दो। उसके ऊपर एक भोंपू होता था, एक कुत्ता बना होता था, एचएमवी यानि हिज़ मास्टर्स वॉएस। अकेला ग्रामोफोन होता था, लेकिन उसके बाद कैसेट्स आईं, सीडीज़ आईं, डीवीडीज़ आईं, इंटरनेट प्रोवाइडर्स बने, टेलीविज़न आया। टेलीविज़न की तो यह हालत है कि कोई न्यूज़ चैनल जो खुद को 24 घंटे का न्यूज चैनल कहता है, वह भी कम से कम एक प्रोग्राम गीतों का या उस पर आधारित कार्यक्रम न दिखाए तो वह चैनल नहीं चलता है। न्यूज़ चैनल में भी फिल्मों के गीत चलते हैं। कितना मल्टीप्लीकेशन हो रहा है। इस सारी टैक्नोलॉजी

का फायदा फिल्म प्रोड्यूसर्स उठाएं, लेकिन जिसने बोल लिखे और जिसने धुन बनायी, उसे कोई हिस्सा न मिले, वह गुरबत की जिंदगी जीने के लिए मजबूर हो जाए, क्या यह न्याय है? मैं उनसे पूछना चाहती हूं जो लोग इसका विरोध कर रहे हैं और कहते हैं कि फिल्म निर्माताओं का साथ देना चाहिए, मैं उनसे पूछना चाहती हूं कि वे इतना पैसा कमा ले, लेकिन इन लोगों को कुछ न मिले।

कुछ लोग कहते हैं कि गाना एक्टर पर फिल्माया जाता है इसलिए प्रसिद्ध होता है। नहीं, यह गलत है। कितने गीत हैं, जिनके बारे में पता ही नहीं है कि किस एक्टर पर फिल्माए गए थे। गीत जब थोड़ा पुराना हो जाता है तो केवल गीत के बोल याद रहते हैं या उसकी धुन याद रहती है।...(व्यवधान) बहुत अच्छी बात है और मैं यह सुनकर बहुत खुश हूं, लेकिन मैं यह कह रही हूं कि गीत के बाद जब फिल्म खत्म हो जाती है तो केवल दो चीजें याद रहती हैं, गीत के बोल और गीत की धून। किसी को याद नहीं रहता कि फिल्म में किस एक्टर पर यह गीत फिल्माया गया था। दो चीजें सर्वदा के लिए अमर होती हैं, गीत के बोल और गीत की धुन और वही चलती है। ऑथर और कम्पोज़र यानी गीतकार और संगीतकार के लिए यह बिल लेकर आए हैं। वे सारी प्रोवीज़न्स इन्होंने पढकर बता दी हैं, मैं उनको दोबारा पढना नहीं चाहंगी, लेकिन धारा सात, आठ और नौ में इन्होंने जो मूल विधेयक था, उसकी धारा 17 में जो संशोधन मंत्री जी ने किया है, 18 और 19 में जो संशोधन किया है, वह काबिले तारीफ है। क्योंकि वही समाधान करेगा और मुझे खुशी हुई कि आपने उसमें यह भी लिख दिया कि Any agreement to the contrary will be void क्योंकि बहुत बार दबाव के बाद समझौते हो जाते हैं और ऐसे समझौते कर लिए जाते हैं जिनसे कानून की धाराएं रिडनडेन्ट हो जाती हैं। लेकिन आपने एक कदम आगे जाकर कहा कि Any agreement to the contrary will be void. इसलिए मैं आपको बधाई देती हूं। मैंने जितनी बाते यहां रखी हैं, जो दर्द और वेदना उन लोगों की मैंने यहां रखी है, आपने यह देखा होगा कि मंत्री तो खड़े होकर कहते हैं और निवेदन करते हैं कि मेरा बिल पारित कर दीजिए, लेकिन आज इस बिल को मंत्री जी के सुर में सुर मिलाकर मैं पक्षी बैंचों से कह रही हूं कि इस बिल को सदन सर्वसम्मति से पारित करे। यह बिल दुआ देने वाला बिल होगा। आज हम आशीर्वाद लें उन कलाकारों का, उन साहित्यकारों और रचनाकारों का, जिनकी आज तक अनदेखी होती रही और साथ ही उन दीन-हीन दुखियारों का जिनके बारे में आप यह बिल लेकर आए हैं।

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Thank you, Madam Speaker. It is a rare privilege to be able to support fully every word spoken by the hon. Leader of the Opposition in respect to this Bill that is before the House today.

I would like to join her in commending not only the hon. Minister for having brought the Bill forward, the Chairman of the Standing Committee on Human Resource Development for having accepted the creative suggestions from the artistic community and you for allowing this to be introduced in short notice, but I would also like to add to that my commendation for the outstanding speech by the hon. Leader of the Opposition with whom, I think, none of us in this House can possibly disagree.

Madam Speaker, the problem is that though the Indian Copyright Act of 1957 in its current form holds in most instances that the creator of a work is its rightful owner, except when the piece is created under contract where it goes to the company that has commissioned the work, the companies have taken advantage of this as the Leader of the Opposition pointed out by getting artists to sign contracts that are not to their own advantage.

In the 1960s, the Nightingale of India, Lata Mangeshkar Ji, raised the issue that in the music industry, composers and musicians, once they sold their work to companies, receive nothing more than the agreed price and any income from the distribution of these songs went to the companies. This is the real problem, Madam Speaker. The companies, once they reimburse musicians once having got the work they feel that they have complete control over the work which they may assign as they wish and how they wish reaping all the attended income.

Now, it gets further complicated because in music you are no longer looking at just one time deal, there is now the phenomenon of re-mixings where very often old songs are revived, played by new artists with new instruments, but with the same lyrics and with the same tune and suddenly these old songs, revived and re-mixed, bring in large amounts of money for the companies that own these songs.

But for all, one knows the composer of yesteryear, the singer of yesteryear, the person who wrote the lyrics, the composer who created the tune, they may be dying in penury because they are excluded from any of the benefits, any share of such income by the companies.

## 13.20 hrs (Dr. M. Thambidurai in the Chair)

In fact, I must say the fact that the Minister has thought of this also in the Bill and put in a five year period before songs can be de-done, remixed, and changed. This is a very positive development in the Bill and I would particularly like to draw attention to it because the works are ultimately the intellectual property of the creators and they should have a say in what is done with their music, how it can be altered, remixed or changed.

The fact is that there are essentially two rights at stake here. There is the sound recording and there is the underlying work, the composition, the tune. When a song is played anywhere, on radio, on your computer, on your ringtone of your cellphone, really two sets of royalties have to be generated; two sets of people have to be rewarded. One is those who have done the recording, that is the producer, perhaps the company, and the other is those who have done the performance, the lyricist and the composer. The idea was always that a fair deal would be 50:50 between these two. Fifty per cent for those who have taken the capital risk and produced the music, that is the work, and fifty per cent for those who actually thought it up. At the moment, what happens is that the one 50 per cent is cribbing on the other 50 per cent. It is like the story of the Arab in the tent. The camel is outside the tent and puts his nose into the tent. And after a while the head comes in and soon the camel is inside the tent and the Arab is outside the tent. That is what is happening. The composers, the lyricists, they are outside the tent and the music companies have occupied all the space.

This is something we need to do. We need to deal with the basic issue that the creative parties in the music business should have a say over their work. Their right is vested not, it seems to me, in the companies. The companies have taken

the wrong analogy. They have, sort of, acted as if they are building a building and they have commissioned somebody to actually put the brick and the mortars and build the wall. Once the wall is built, the building belongs to the owner. But music and creativity is not like that. Music, any creative art, is not the result of a mere monetary investment. The business side is important but it has to respect the feelings of the creative parties by granting them a commercial success in their works. In fact, Sushma *ji* read out from the letter that was sent by the very distinguished galaxy of artists. I would like to read another, different part of the letter because she is right that the fact that they have become non-entities was an important part of that letter. But in the end of the letter, they specifically asked that the Committee should, in the Bill, secure the right to royalty in favour of authors and composers as a non-assignable and non-waivable right. Thus in doing so, the irrevocable right of authors and composers to secure a royalty is protected against the monetary interest of music companies and film producers.

This is exactly what we have seen done by the Committee, accepted by the Minister, in Clauses 8 and 9 of the Bill before us today which amends Section 18 and Section 19 of the Copyright Act. I think this is particularly impressive as the Leader of the Opposition pointed out, this letter, making this request, has been signed by a veritable who-is-who of the creative industry. We have every one from Pandit Ravi Shankar, Ustad Amjad Ali Khan to modern icons like A.R. Rahman and Shankar-Ehsaan-Loy. It is extremely important that we respect and stand in solidarity with these great names of our music industry. If I may say so, respecting creativity, I have been, in a modest way, a creative writer myself. And I want to say to this House, we must understand that creativity is not something that can be measured in a simple output. It is not a measurable job of work. A song that you listen to for 5 minutes might have taken 50 hours to compose. Where that inspiration comes from? What part of human genius or divine genius the composer has stepped into, the lyricist has stepped into, for that no price can be put. It is so important to say that it is impossible to measure the value of the

creative spark in human beings. What goes into a creation? I can borrow a story that I witnessed from a different field, the field of artistry. I once saw a Chinese brushwork artist at work in which, with several swift strokes of his special brush, he produced a brushwork painting in about three minutes. The people gather there asked: "What would the charge be for this?" He said: "I think, \$ 25,000." They said: "25,000 for three minutes' work?" He said: "Three minutes, and 40 years of my life". That is the experience, the creativity, the talent that goes into producing that three minutes' work and the same applies to the singer. A five minutes' song is not seeking reward for five minutes; it is seeking reward for the fifty years, perhaps, or the fifty hours at the very minimum that have gone into conceiving it, composing it, discussing it, changing it. How many drafts of the lyrics have been torn up and discarded before new lyrics can be written? These are the kinds of the acts for which we are seeking recompense and it will be fair that it be given. The Christian Bible says that man does not live by bread alone. We all know that human nourishment is not just the nourishment of bread or food; it is a nourishment that comes from the creative spark that enriches life. After all, why should you eat bread? To survive? You need to do more. You need to create. And that creativity therefore is so precious and vital. ... (*Interruptions*)

This creative spark which cannot be reduced to a few rupees must be honoured and is being honoured in this Bill. I would like, therefore, since the House is understandably impatient for lunch, to bring this argument to a close by stressing that there is also a long tradition in our country, in the legislative traditions of this House and this Parliament of passing laws that protect the weaker individual against the stronger institution. That is also something we are standing for today. These may be great names with whom we enhance our own stature by expressing solidarity with, say, Pandit Ravi Shankar, Ustad Amjad Ali Khan, Javed Akhtar, and A.R. Rahman, but the fact that in so doing we are also standing up for the weaker in this equation because individual is never able to stand up on his own against the strength of a powerful corporation. In that context, the

particular help given in this Bill for the visually impaired needs to be applauded. This is a Bill that stands up for the weaker elements of our creative society, and I would join the Leader of the Opposition in commending its adoption to this House.

श्री शरद यादव (मधेपुरा): सभापित महोदय, मैं इस विधेयक का समर्थन करने के लिए खड़ा हुआ हूं और विस्तार पूर्वक मंत्री जी ने और सुषमा जी ने इस पर विस्तार से कहा लेकिन हिन्दुस्तान में यदि आध्यात्मिक बातें जिन्हें कहते हैं, जो कहीं दर्शती हैं या जिनका कहीं एहसास होता है या जो कहीं चित्रित होती हैं तो वह कलाकारों में ही होती हैं और खासकर जो क्लासिकल म्यूजिक चलाने वाले लोग हैं, जैसे अली अकबर जी जब सुरों को साधते हैं तो मन को बहुत शांति मिलती है। बाबा अलाउद्दीन दुनिया में क्लासिकल म्यूजिक के सबसे बड़े मास्टर हैं। ये जितने नाम सुषमा जी ने दिये, जैसे रिव शंकर जी, अली अकबर जी और भी कई नाम हैं जो बंगाल से लेकर सर्वव्याप्त हैं, सुषमा जी ने बहुत तार छेड़े थे तो मेरा मन भी बहुत देर तक बोलने का था लेकिन आपने रचनाकारों, संगातकारों और कलाकारों को जो कई वर्षों से कॉपीराइट से अलग थे, जो धकेल दिये गये थे, उन्हें इसमें अंदर लाने का काम किया है। यह आज आपने अच्छा काम किया है। मेरी आपके किसी काम में सहमित नहीं होती थी लेकिन इस काम में मेरी आपसे सहमित है। हिंदुस्तान में यदि गौरव करने की कोई चीज है तो यह है कि इस देश की धरती ने जीरो से न्यूमेरिकल बनाया। स रे ग म सात स्वरों की सरगम दुनिया की सब तरह की अच्छी बुरी आवाज समेटती है। थरुर साहब सही बात कह रहे थे कि यह पांच मिनट का काम नहीं है, यह जीवन भर की साधना है। जीवन भर की साधना से स्वर बनता है, चाहे चित्रकार हो या कोई और हो। सुषमा जी ने जितने नाम लिए, आज तो वे हैं।

महोदय, बैजु बावरा की फिल्म का म्यूजिक है। इसमें भीम सैन जोशी का मुकाबला मन्ना डे से होता है। आज भी "ए दुनिया के रखवाले" गीत स्वरों में तैरता हुआ गीत है। हिंदुस्तान की फिल्म इंडस्ट्री में स्वरों की साधना और कम्पोजिंग करने वाले और बैकग्राउंड में रचना करने वाले संगीतकार बहुत गजब लोग हुए हैं। अब जो गाने आ रहे हैं वे तो स्वरों को मार रहे हैं, साधना को मार रहे हैं। हिंदुस्तान में एक चीज और करनी चाहिए लोक संगीत पर भी ध्यान देना चाहिए क्योंकि हिंदुस्तान की धरती का क्लासिकल म्यूजिक लोक संगीत से निकल कर आया है। कुमार गंधर्व लोक संगीत गाते थे, मैंने ऐसी महफिल देखी नहीं थी जो इनकी लगती थी। हिंदुस्तान के भक्ति काल के किव कबीर पर अभंग गाते थे। मैं जबलपुर के उस इलाके से आता हूं जहां बाबा अलाऊदीन साहब मय्यर में रहते थे। यहां सतना के माननीय सदस्य श्री गणेश सिंह बैठे हैं। इस बिल में आज हम इनके हक को बहाल कर रहे हैं लेकिन कितने लोग ऐसे हैं जिनके दस्तखत करने वालों के बारे में सुषमा जी ने पढ़ा है। नीरज जी ने इस देश के गौरवशाली गीतों को गाया है। वे जिंदा है लेकिन उनकी बुरी हालत है। आपने ऐसे लोगों को एक तरह से प्रोटेक्शन दी है। लेकिन बहुत लोग रह गए हैं इसलिए इस बिल का सिलसिला यूं ही खत्म नहीं होना चाहिए।

महोदय, बिरहा गाने वाले लोग हैं। राजस्थान और बुंदेलखंड के लोगों ने कई गाने गाए हैं, जैसे "कौआ काटे" "जिसकी बीवी छोटी, उसका भी बड़ा नाम है"। ये सब बुंदेलखंड से आए गीत हैं। चूंकि इनके बनाने वाले सदियों में थे, वे गीत लोगों के दिल में दर्द, दुख को दो वाक्यों में कहते थे। मार्क्स मार्क्सवाद की पोथी लिखी लेकिन उससे सैंकड़ों वर्ष पहले कबीर ने कह दिया था -

''साईं इतना दीजिए, जा में कुटुम्ब समाए मैं भी भूखा न रहूं, साधु न भूखा जाए।'

अतिरिक्त कमाई समाज की है, यह कबीर जी इतने सालों पहले कह गए। कबीर जी पर सारे क्लासिकल म्यूजिक संगीतकार तान छेड़ते हैं तो स्वरों के साथ लिपटकर कबीर और मीरा की वाणी चलती है। मैं आपसे कहना चाहता हूं कि इसमें बहुत से लोग छूट गए हैं। सुषमा जी ने काफी बातें कह दी हैं, मैं इसमें कुछ और कहना चाहता हूं। मैं आपसे निवेदन करूंगा कि जो। हमारा भारत का संगीत है, उसकी जो आत्मा है, उसमें जो साधना है, उसमें पूरी का पूरी जिंदगी बीत जाती है।

इसी सवाल के साथ में चाइल्ड लेबर का मामला भी जोड़ना चाहता हूं कि रवि शंकर यदि बचपन में अलाउद्दीन साहब के साथ नहीं जाते तो अली अकबर की उंगलियां इस तरह से नहीं चलतीं। इस नहीं थिरकर्ती।...(व्यवधान) वह बात आपकी सही है। हमने तो आज़ादी के बाद उसी तरफ देखना शुरु कर दिया। इसका क्या इलाज है? हम तो हर चीज आईपीएल से लेकर नाचने, गाने तक सब उन्हीं को ही देखकर कर रहे हैं। नाचना, हुड़दंग और गाने एक से एक...(व्यवधान) आज बांसुरी क्लासिक म्यूजिक में आ गई है। बिसमिल्लाह खां साहब ने शहनाई में क्लासिक म्यूजिक निकाल दिया और पंडित चौरसिया जो हैं, उन्होंने बांसुरी को क्लासिक म्यूजिक में डाल दिया। इसी तरह से पन्नालाल घोष हैं, किशोरी अमोनकर हैं, छुन्नू महाराज हैं, एक से बढ़कर एक लोग हैं, कुछ लोगों के इस पर दस्तखत नहीं हैं लेकिन छुन्नू महाराज जब ठुमरी गाते हैं तो बात ही कुछ और होती है और राजन और साजन, इनका क्या कहना? बनारस तो संगीत का बहुत बड़ा ठिकाना है। इसलिए मेरा आपसे कहना है कि जो राजस्थान का लोक गीत है और जो लोक गायक हैं, उनका सारा संगीत क्लासिकल संगीत पर आधारित है। हुक्मदेव जी अभी यहां से चले गये हैं, वह भोजपुरी में गाते बजाते हैं।

महोदय, मैं आपसे एक बात कहना चाहता हूं कि हिन्दुस्तान यदि किसी एक चीज पर सबसे ज्यादा गर्व कर सकता है तो वह इंश्वर के पास पहुंच जाता है। स्वर जब लग जाता है, जैसे सुषमा जी का स्वर लगा था।...(व्यवधान) मेरा स्वर अभी लगा नहीं है।...(व्यवधान) स्वर जब लग जाए तब ही सारी बात है। ईश्वर को तो हमने कहीं नहीं देखा है और परमात्मा को हमने बहुत तलाशा लेकिन हमें संगीत में ही थोड़ा सुकून मिला कि हां परमात्मा हैं। जब हम नौ वर्ष के

थे तो बाबा अलाउद्दीन के पास बैठते थे तो वह जब साज बजाते थे और वह केवल एक साज नहीं बजाते थे,...(व्यवधान) अमजद अली साहब के पिताजी भी ग्वालियर के थे, ग्वालियर भी एक बड़ा ठिकाना है। घराने तो हमारे यहां हर पचास किलोमीटर पर हैं। ध्रुपद का बहुत बड़ा ठिकाना है। जो बात मैं रखना चाहता हूं, इस परम्परा में कुछ लोग जिन्हें सुषमा जी ने याद किया, वे तो अतुल्य हैं। कुछ लोगों को राज आश्रय मिल गया लेकिन जो लोक गायक हैं, उनको राज आश्रय भी नहीं मिला और हिन्दुस्तान की आज़ादी के बाद उनको आश्रय नहीं मिला। यह सारा संगीत धरती से ही निकला है। मैं एक बार अयोध्या की तरफ गया हुआ था, रात को सो रहा था। वहां जो स्वर था, उसकी जो गलाबाज़ी थी, उसके स्वर में ऐसी ताकत थी कि भीम सेन जोशी और उसके स्वर की तुलना की जा सकती है क्योंकि भीम सेन जोशी के स्वरों में ताकत थी। उनके गले में इतनी ताकत थी। जब मैंने वहां गीत सुना तो गीत गाते-गाते अंत में उसने यह कहा कि राम को जब वनवास हुआ और जब अयोध्यावासी विदाई करने गए, विदाई करते-करते जब उनके पीछे गए, राम ने जब नाव पर पैर रख कर पीछे मुड़ कर देखा तो एक आदमी भी नहीं था, उसने गीत में ऐसा अद्भुत वर्णन किया है। 🛱 भूल गया नहीं तो मैं दोहराता। मुझे नहीं मालूम था कि यह बिल आप अचानक ले आएंगे। लेकिन में वह गीत लाता। यह देश सदियों से इसलिए भुगत रहा है क्योंकि सत्ता के पीछे दौड़ता रहा। यहां जो राजा-महाराजा भगवान कहलाते हैं। कई तरह के दुर्गुणों में, एक गुण जो था वह सुषमा जी ने बताया है संगीतकारों को आश्रय देते थे। उसका दार्शनिक मतलब यह था कि राम जब वनवासी हो गया तो एक भी आदमी उनके साथ नहीं था। जब वह राज पर था तो आयोध्या की पूरी की पूरी भीड़ उनके पीछे थी। इसलिए मेरा कहना है कि हिंदुस्तान की धरती की यदि कोई शक्ति कहीं से निकलती है तो सात स्वरों से निकलती है और सात स्वरों की साधना असल में आदमी को एक सुकून के ऊपर ले जाती है। आपने बहुत सुना होगा लेकिन अली अकबर के सरोद को जरूर सुन लेना। हिंदुस्तान में सरोद अमजद अली तो बजाते हैं लेकिन अली अकबर की सरोद आपको कमरे में सोते हुए उठा देगी, यदि आप उसे तबियत से सुनेंगे। इसलिए आपने अच्छा काम किया है। लेकिन इसमें एक बात ध्यान में रखिए कि गरीब आदमी जब गाता है, जब छोटा आदमी गाता है, वह तो कई तरह की गरीबी के दौर से, कई तरह की जिंदगी की तबाही और दौर से गुजरते-गुजरते जब आता है और जब वह पहली बार गाना गाता है या कोई चीज़ दे देता है। जिनके नाम सुषमा जी बताए वे तो लाखों रूपये लेंगे। लेकिन जो पहली बार गाने जाता है, चूंकि बाजार के अंदर इनका नाम हो गया। लेकिन जो नया कलाकार आता है, उसकी पेमेंट पर इस बिल में कोई चिंता नहीं है।

श्री कपिल सिब्बल: शरद जी, सब है।

श्री शरद यादव (मधेपुरा): अच्छा है। मैंने पूरा पढ़ा नहीं है। वैसे आपने जो सात-आठ सवाल रखे हैं, मैं उनसे सहमत हूँ।

सभापित जी, मैं ज्यादा बात न कह कर के आपको, सुषमा जी को और थरूर साहब को भी, वे चले गए हैं लेकिन उनको भी धन्यवाद देता हूँ। मैं इस बिल के समर्थन में खड़ा हूँ और जो छूट गए हैं, जरा उस पर एक व्यापक बहस कर के और खास कर हिंदुस्तान के जो लोक संगीत हैं और संगीतकार हैं, कलाकार हैं, उनके बारे में भी कोई चिंता हमें करनी चाहिए। वे हमारी सबसे बड़ी विरासत हैं। पूरा का पूरा जो वटवृक्ष ऊपर खड़ा हुआ है, उसकी जड़ है। उसकी कोई ताकत है तो यही लोग हैं। मंत्री जी ने आज जो अध्यादेश लाया है, मैं इसका पुरजोर दिल से समर्थन करता हूँ और जिन लोगों ने इस पर बोला उनका भी बहुत-बहुत धन्यवाद। इन्हीं बातों के साथ मैं अपनी बात समाप्त करता हूँ।

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय सभापित महोदय, किपल सिब्बल साहब ने जो कॉपीराइट बिल प्रस्तुत किया है, उसके समर्थन में बोलने का अवसर दिया, उसके लिए में आपका आभारी हूं। बोलने से पहले तहेदिल से, सागर की गहराइयों से भी ज्यादा मान कर इस बिल का समर्थन करता हूं।

अभी प्रतिपक्ष की नेता आदरणीय सुषमा स्वराज जी ने जिन महान कलाकारों के पत्र को पढ़ कर उनके सिग्नेचर का नाम ले कर इस सदन में प्रस्तुत किया, उन सब के प्रति भी मैं आभार व्यक्त करता हूँ। स्टेंडिंग कमेटी के सम्मानित सदस्यों का भी आभार व्यक्त करता हूँ जिन्होंने बहुत अच्छे बिल को ड्राफ्ट करने में अपना योगदान दिया है। आदरणीय मंत्री जी आपको भी धन्यवाद कि लिस्ट ऑफ बिज़नस में जितने बिल थे, आपने उन्हें पेंडिंग कर के इस बिल को प्राथमिकता दी। लोकसभाध्यक्षा जी को भी धन्यवाद, जिन्होंने बहुन्हीं संजीदगी से बैठ कर आदरणीय सुषमा स्वराज जी को सुना और उन्हें इस पर समर्थन भी दिया और बिल को प्रस्तुत करने में प्राथमिकता दी इसलिए उनको भी धन्यवाद देना चाहूंगा।

यह बिल बहुत पहले आना चाहिए था। आजादी के 60 से ज्यादा वर्षों के बाद आज हम उन नामचीन लोगों को याद कर रहे हैं जिन्होंने हिंदुस्तान के संगीत, हिंदुस्तान के साहित्य और हिंदुस्तान के गीत को एक मान्य दिया है। उनके लिए हम इस बिल को ले कर आए हैं। देर आए लेकिन दुरूस्त आए, इसके लिए बहुत-बहुत धन्यवाद। मेरे ख्याल से संपूर्ण सदन, एक-एक सदस्य इस बिल को समर्थन देने के लिए अपनी बात कहेगा। मैं चाहूंगा कि, कीर्ति आज़ाद जी चले गए हैं, प्रतिपक्ष की नेता आदरणीय सुषमा स्वराज जी से कहूंगा कि इसी प्रकार से एक बिल और प्रस्तुत होना चाहिए जो हमारे ग्रामीण खेल - गिल्ली डंडा से लेकर, कुश्ती, हॉकी कबड्डी आदि जो खेल विलुप्त होते जा रहे हैं उन पर भी एक बिल आना चाहिए। आज बहुत से खेल हैं। केवल एक आईपीएल या क्रिकेट को ले कर हम डंका बजा रहे हैं और अपनी छाती व पीठ को ठोंकते हैं। शरद जी ने कहा कि बहुत से ऐसे कलाकार है, जो आज ग्रामीण क्षेत्रों में हैं। जो लोक गीत के माध्यम से सदियों से इस भारतवर्ष की संस्कृति, सभ्यता, धार्मिक और ऐतिहासिक चित्रण को अपनी-अपनी भाषाओं में, अपने-आपने राग से, अपने-अपने संगीत से प्रस्तुत करते हैं। वे भी विलुप्त होते जा रहे हैं। अभी मेरे पास एक एनजीओ के लोग आए। उन्होंने कहा कि ग्रामीण क्षेत्रों में जो लोक गीत गाने वाले लोग हैं, जिनको कोई आज सुनता ही नहीं है, कभी-कभी हम लोग अपने क्षेत्रों के ग्रामीण कार्यक्रमों में जाते हैं तो वे बेचारे ढोलक, हारमोनियम और मंजीरा ले कर लोक गीत प्रस्तुत करते हैं। आज हम इसे भूल रहे हैं। उनको भी याद करने की जरूरत है। एनजीओ के लोग नाम इकट्ठा कर के उनको कुछ मानदेय देने की बात कर रहे थे। ऐसे लोगों को भी प्रोत्साहित करने की जरूरत है। ग्रामीण क्षेत्रों में बहुत सी प्रतिभाएं हैं जिनको आज अवसर और मौका नहीं मिला। वे धीरे-धीरे विलुप्त हो रहे हैं। आज जो

फिल्म हम लोग बनाते हैं, अभी इसी सदन में तमाम वक्ताओं ने कहा कि पुरानी फिल्में, पुराने संगीत और गीतों का क्या मतलब था। उनका मतलब था, अर्थ था लेकिन आज के गीतों का क्या मतलब है? अभी आदरणीय प्रतिपक्ष की नेता ने कहा कि - इतनी शक्ति हमें दे न दाता, मन का विश्वार कमज़ोर हो। वहीं पर एक टोन और चलती है - कोलावरी डी। वह भी हम लोग सुनते हैं। बड़ा अंतर है। यही कारण है कि आज का नौजवान जो फिल्म देखता है और जो गीत-संगीत सुनता है, उसी को अपने चिरत्र में ढालता भी है। इसको भी हमें बड़ी गंभीरता और गहराइयों से सोचना पड़ेगा कि हमारी आने वाली पीढ़ी का मार्गदर्शन ये फिल्में, कहानियां और पटकथा किस ओर ले जा रही हैं। हमें इस पर भी मूल्यांकन करना है। दूसरी बात आज जो रंगमंच और रचनाकार हैं, आज जो निर्माताओं की बात कही जा रही है कि कुछ निर्माता विरोध कर रहे हैं। वे गलत कर रहे हैं। अगर ये रचनाकार, साहित्यकार, गीतकार और संगीतकार न होते तो फिल्म कोई मायने नहीं रखती। कोई भी कलाकार हो, चाहे वह लेडीज हो या जैन्टस हो, अगर उनका सम्मान बढ़ता है तो इन्हीं कलाकारों की रचना, पटकथा से, इनके संगीत से, इनके गीत लिखने से ही उनका सम्मान बढ़ता है और वे याद किये जाते हैं। प्रस्तुतिकरण में जो कलाकार उसे प्रस्तुत करता है, वह उसमें चार चांद लगाता है। इसीलिए मैं इस बात को कह रहा था।

दूसरी तरफ, हमें भूलना भी नहीं चाहिए, चूंकि बहुत विस्तार से चर्चा हुयी, लेकिन कोई भी फिल्म की कोई कथा या कोई भी गीत, उर्दू का शब्द हमने इस्तेमाल नहीं किया, हम उर्दू को भी याद करना चाहते हैं। अगर भारतीय सभ्यता में देखें, जो हमारी फिल्में बनी हैं, शुरू से लेकर अंत तक, तो उनमें उर्दू का सबसे बड़ा सम्मान रहा है। उर्दू का भी नाम हमें लेना चाहिए। बहुत बड़ा योगदान उर्दू का रहा है। ...(व्यवधान) बिना उर्दू के शेरो-शायरी का कोई अर्थ ही नहीं निकलता है।

अभी आदरणीय सुषमा स्वराज जी ने शेरो-शायरी में मिर्जा गालिब और मोहम्मद रफी का भी नाम लिया। मैंने तो इस सदन में जीरो ऑवर में यह भी मांग की थी कि ऐसे कलाकारों को मरणोपरांत कम से कम भारत रत्न सम्मान देना चाहिए। उनको पुरस्कार देना चाहिए, मैंने कई बार इस सदन में इस बात को रखा।...(व्यवधान) मुबारक बेगम, जिनकी जयंतियां, जिनका अभी हम लोगों ने सम्मान किया, तो मैं ज्यादा कुछ न कहकर इतना ही कहना चाहूंगा। मेरे पिता जी भी रेडियो आर्टिस्ट थे, वे भजन और गज़ल गाते थे, स्वर्गीय धर्मवीर जी यहां भारत सरकार में मंत्री भी थे। एक कहानी उन्होंने सन् 1975 में फिल्म में दी थी, उस फिल्म का नाम था, उस कथा का नाम था - आजादी की मशाल। वह बड़ी अच्छी फिल्म थी। मैंने कहा था कि हमारे लोक सभा टीवी चैनल पर जो तमाम गीत, संगीत और फिल्म दिखायी जाती हैं, उसमें आजादी किस प्रकार से हमारी भारतीय संस्कृति, सभ्यता, किस प्रकार से धर्म को लेकर जो हमारे प्रस्तुतीकरण होते हैं, उसको जरूर दिखाना चाहिए। आज ऐसी बात नहीं है, अन्य चैनल्स को तो लोग देखते

हैं, लेकिन वहीं लोक सभा टीवी चैनल के कार्यक्रम को भी लोग देखते हैं, राज्य सभा टीवी चैनल को भी लोग देखते हैं। ऐसी फिल्मों को, ऐसे संगीत को, ऐसी पटकथा कहानियों को, ऐसे इतिहास को हमें दिखाना चाहिए। वहीं इसमें चार चांद लगाने वाले हमारे जो प्रिंट मीडिया के लोग हैं, जो इलेक्ट्रानिक मीडिया के लोग ऊपर बैठे हैं, इनका भी बहुत बड़ा योगदान रहा है। अगर अच्छी फिल्म आयी है, उसकी अच्छी कहानी है, उसमें अच्छे कलाकार हैं, तो आप लोगों ने उसकी तारीफ भी की है। प्रिंट मीडिया के लोगों ने उसको बराबर दिखाया भी है। मैं विज्ञापन को छोड़ देता हूं क्योंकि विज्ञापन में तो हर फिल्म को ऐसे दिखाया जाता है कि हमारी फिल्में चलें, लेकिन वहीं प्रिंट और इलेक्ट्रानिक मीडिया का बहुत बड़ा योगदान रहा है। मैं इनको बहुत धन्यवाद देना चाहता हूं कि इनका बहुत अच्छा सहयोग रहा है। वहीं पर तमाम हमारे और भी कलाकार हैं, जिनको आज इस सदन के माध्यम से याद करते हुए मैं इस बिल का समर्थन इसलिए भी करूंगा कि ऐसे बहुत से लोग अब इस दुनिया में नहीं रहे, आज भी बहुत से लोग जो मुफलिसी से गुजर-बसर कर रहे हैं, उनको कम से कम जानने-पहचानने का, देखने का मौका मिला। आप यह बिल लेकर आए, मैं इसका तहे-दिल से समर्थन करते हुए अपनी बात समाप्त करता हूं कि कम से कम उनकी मुफलिसी में चार चांद लगाने का काम किया, यह बिल इस रूप में आया, इन्हीं बातों के साथ मैं अपनी बात को समाप्त करता हूं।

DR. ANUP KUMAR SAHA (BARDHMAN EAST): Thank you, Chairman, Sir, for giving me the chance to speak on the Copyright (Amendment) Bill, 2010.

The Minister has rightly expressed his willingness for better proposals covering various aspects of the society regarding copyright. I wish to congratulate the Minister for this. Though it is late, it is better late than never. However, I have some observations and certain objections. The State has the responsibility to protect the rights of the creator, but it should also ensure the rights of the user as well as to avoid too much commercialization so that the user gets the product at an affordable price.

At the same time, we see many of the artists, who are exploited by the producers, are living in misery. The Government should take care of them and provide pensions to these artists so that they can live gracefully.

Going through the statement of Objects and Reasons of the Bill, it seems that the Act is now amended to comply with the World Intellectual Property Organisation (WIPO) Copyright Treaty, 1996 and WIPO Performance and Phonograms Treaty, 1996. I wish to know whether India is a signatory to these Treaties. If not, how is it claimed in the Objects and Reasons?

There is a new amendment to delete lines 23 to 25 on page-2 with regard to 'Parallel Import'. One can import from cheaper market in countries having higher prices. If that right is withdrawn, the balancing mechanism will go. This is very important for the user. The country follows international exhaustion of rights. It is known as 'the doctrine of first tale.' If you look into the Patent Act, section 1078 is there. That is for 'Parallel Import'. If you look into the Trade Marks, section 33 is there. That is also for 'Parallel Import'. If you look into section 6 of TRIPS, that is also for 'Parallel Import'. But the Minister has removed 'Parallel Import' cleverly to protect the interest of the publishers. This is against the recommendation of the Standing Committee. I request the Minister to withdraw that amendment.

When India is not a signatory to WCCT and WPT, what is the relevance of section 36? This is quite unnecessary.

It is unclear as to why Directors of films are allowed copyright for 70 years while creator of other works are allowed only for 60 years. Why is this discrimination? Hope Minister will please look into it.

With these words, I wish to conclude by supporting the Bill.

SHRI TATHAGATA SATPATHY (DHENKANAL): Mr. Chairman, thank you very much for giving me this opportunity.

The unity from both the sides and the support that has been noticed in this House is indeed very heart-warming. Although we learnt that democracy is full of divergent views which should be tolerated, understood and digested, here we always see that the divergent views have no place and it is always a one-upmanship on all sides that we are 'Mr. Know-it-all'.

This is a good Bill. We obviously all know what would be the outcome of this debate. The Bill will get passed. But, what troubles many outside the House and what troubles people like me also is that this Bill is primarily a one-sided Bill that does not take into consideration the views of people who invest money in art, culture and who actually promote art and culture. I am not talking only of north-Indian musicians. There are musicians all over this country. There was M.S. Subbulakshmi. There was Balakrishna. There were many in Odisha like Jitendra who sang Rangavati. There have been umpteen number of musicians, song writers and they have virtually no protection as to their creative art. If this Bill sincerely wants to give them protection, that is an exceedingly welcome step.

But, here it seems more like a small little step towards circumventing the general attitude that the country has built up over a period of time, the animosity towards the dangerous portions included in the copyright laws, in the intellectual property right laws, the patent laws and so many other laws that are very inherently anti-India and are very inherently aimed at building an atmosphere where the Indian eventually over a period of time will be crushed.



#### 14.00 hrs.

Sir, if you see the Bill, the first page of this Bill says that in sub-clause (v) for the words 'cinematograph film or sound recording, the producer, and', the words 'cinematograph film, the producer and the Principal Director' shall be substituted. This Bill looks like a Bill which is aimed only at the Hindi film industry.

Now, Indian culture, let us not be mistaken, is not ensconced, is not limited within Indian films and especially Hindi films.

All our music-based programmes today, whether you see Antaksharis or whatever the hon. Minister mentioned, are only encouraging our young people to sing Hindi film songs, although this country used to pride itself in possessing so many different languages where different thoughts have emanated in the past.

Many of my colleagues would have traveled all over the country. I also have done a little bit of travel in other places, nearby countries like Vietnam, Cambodia and such neighbouring countries. We see that they are also in no way inferior to us. Let us not assume that we are the greatest or that we are unique. We are what the world is. We are part of the world. We inherit our culture and our history same as other people have inherited their history and their culture, but the only difference today is that most of them do not have a burgeoning successful and money-spinning film industry like the Hindi film industry, which some people call Bollywood. But they have their cultures safeguarded in many different ways.

Today a simple question would be this. Suppose a song is sung by Lata Mangeshkar and late Kishore Kumar; it is written by Majrooh Sultanpur; the music could be by R.D. Burman or by Shanker Jaikishen ... (*Interruptions*) I would love to do it, but I am sorry that I cannot sing in Hindi.

This Bill is nowhere very clearly spelling out where exactly the protection will go. Will it go to the singers? Will it go to the song writers? Will it go to the musician? The idea that it will be divided is not very clearly enunciated here. It is not specifically mentioned here.

Apart from that, our classical singers, as the House noted earlier, only when they get recognized elsewhere in other countries, then only we come to acknowledge them and we realise that they are great. If the Beatles would not have joined in the Bangladesh Concert, maybe Ravi Shankar or his daughters would not have been such known figures in Indian social scene. Same has been the case with many others.

In the US, ESCAP is there which safeguards their musicians. It does not safeguard only the producer but also the musician, the creator, the person who wrote the song, whether it is a Blues music performer or the song writer. There, the Act goes to protect the primary musician or the primary song writer, but here we have seen that even in Hindi movies, they have taken old songs and re-done them. It is not like today where they do the re-mixes but even in old Hindi films, they have taken classical songs and ragas and turned them into music. So, when you are trying to give a copyright on that, a copyright on a raga, then who gets the benefit? Who can claim that he or she created that raga? Is it the musician? Is it the music director? Is it the singer? Is it the song writer? So, it is a very unclear picture, and this picture will eventually not help the people, the neglected musicians whom you are really focusing to help, the neglected artistes not only in the sphere of music but even in arts. Now-a-days, there are so many other varieties and so many other paradigms of art, so many other worlds of art which are being created that we have to take everything into consideration when we pass such a Bill. Now, these are learned lawyers. I am nobody to talk with my half-fried brain and ignorance.

MR. DEPUTY-SPEAKER: Please conclude now.



SHRI TATHAGATA SATPATHY: Yes, I am concluding. I am nobody to suggest to them, but as lawmakers of this country, I would expect that this Bill should not be passed in haste. I am saying this because many people think that it is a Bill, which is a precursor to other patent laws and other intellectual property right laws, which will be what the West wants us to pass. It is because we are not in those formal bodies. Therefore, this is a backdoor entrance to help the American Companies -- whether they are drug companies or such other things -- that since you have this in the field of music; since you have this in the field of culture; then why cannot you do the same thing in the field of drugs and chemicals?

If that be the case, I would request the Government and request the learned Minister to kindly rethink on this mater. Let us not get blown away because there is support flowing in from all sides because all sides may be having the same colour that you also have. Let us please rethink on this matter, and let us not create a precursor, which will eventually help in crushing and damaging the same assets; those same people; and those same poor musicians.

You made this House proud when you said that you personally helped a great musician. We all were very happy. We wish that we also had opportunities like this. We are not such a successful lawyer that we can write such a cheque like you, but I wish that I could honestly do something for this country in that physical term also. But eventually, since the Chair has asked me to wind up, I will request you to please reconsider this Bill and let it not go through as a half-baked thing that will only be used as an instrument to beat this country in other fora.

श्री दारा सिंह चौहान (घोसी): धन्यवाद, उपाध्यक्ष महोदय। आज मैं कॉपीराइट (अमेंडमेंट) बिल, 2012 के समर्थन में बोलने के लिए खड़ा हुआ हूं। मैं माननीय मंत्री जी को बधाई दूंगा कि वह यह बिल लाए। ऐसे तमाम साहित्यकार, कलाकार, शायर लोग थे जिन्होंने देश के लिए बहुत कुछ किया और आज हमारे बीच नहीं हैं। उन्होंने केवल आज़ादी की लड़ाई ही नहीं लड़ी, बल्कि इस देश से मानवता का संदेश भी दिया। मैं

नेता, प्रतिपक्ष को भी बधाई दूंगा जिन्होंने अपने सारगर्भित भाषण में गंभीरता से ऐसे बिल के समर्थन में विस्तार से अपनी बातें कही हैं।

माननीय उपाध्यक्ष महोदय जी, यह हो सकता है कि कुछ लोग इसके विरोध में हैं। लेकिन, मैं मानता हूं कि ऐसे लोगों को भी इसका समर्थन करना चाहिए क्योंकि यह उन लोगों के लिए है जिन लोगों ने इतिहास बनाया है, इतिहास लिखा है, और जिस इतिहास, जिस रचना की बुनियाद पर खड़े होकर हमने इस मुल्क़ की आज़ादी हासिल की तथा इस देश से मानवता का संदेश दिया।

मैं जिस प्रदेश का रहने वाला हूं, उस उत्तर प्रदेश का ऐसे कलाकार, साहित्यकार, रचनाकार के क्षेत्र में बड़ा महत्वपूर्ण योगदान रहा है। पंडित राहुल सांकृत्यायन आज़मगढ़ के रहने वाले थे। उन्होंने दुनिया में मानवता का एक संदेश दिया। उन्होंने 'भागो नहीं, दुनिया बदलो', 'वोल्गा से गंगा' नामक किताबों की रचना की। वे आज पूरी दुनिया में मशहूर हैं।

अल्लामा शिबली नुमानी हमारे आज़मगढ़ में पैदा हुए जिनकी लिखी हुई किताबें पूरी दुनिया में मशहूर हैं। आज हमारे बीच में ऐसे लोग नहीं हैं। इन लोगों के हित के लिए ही आप यह बिल लाए हैं।

महोदय, मैं संसदीय क्षेत्र घोसी से सांसद हूं जिसका मुख्यालय मऊ है। पंडित श्याम नारायण पांडेय, डुमराव, मऊ के रहने वाले थे। उन्होंने 'हल्दी घाटी' की रचना की। इन्होंने लिखा था-

> रणबीच चौकड़ी भर-भर कर, चेतक बन गया निराला था। राणा प्रताप के घोड़े से, पड़ गया हवा का पाला था।।

जिनकी बात सुनकर के आदमी के अन्दर जोश पैदा होता है, ऐसे लोगों के लिए अभी तक हम कुछ कर नहीं पाये, उनके लिए आप यह बिल लाये हैं, इसलिए मैं इसका समर्थन करता हूं।

जहां सुभद्रा कुमारी चौहान ने झांसी की रानी कविता की रचना की, लिखी और आज इतिहास के पन्नों में वह पढ़ी जाती है। "बुन्देलों के हरबोलों के मुंह हमने सुनी कहानी थी, खूब लड़ी मर्दानी, वह तो झांसी वाली रानी थी।" ऐसे तमाम रचनाकार, साहित्यकार, जो आज हमारे बीच में नहीं हैं, उनके लिए आप यह बिल लाये हैं, इसके लिए मैं आपको बधाई देता हूं। इतना ही नहीं, लता मंगेशकर जो गाती हैं, उसको सुनने के बाद हमारे रोंगटे खड़े हो जाते हैं, जिसके बारे में कहा जाता है कि पंडित जवाहर लाल नेहरू, जो देश के प्रथम प्रधानमंत्री थे, यह गीत सुनकर उनकी आंखों में आंसू आ गये थे। "ऐ मेरे वतन के लोगों, जरा आंख में भर लो पानी, जो शहीद हुए हैं उनकी, जरा याद करो कुर्बानी।" मुझे खुद नहीं पता कि यह रचना किसने लिखी है...(व्यवधान)

श्रीमती सुषमा स्वराज: कवि प्रदीप ने और कवि प्रदीप को हमारे समय में दादा साहब फाल्के एवार्ड दिया गया था।...(व्यवधान) दारा सिंह जी, एक और खुशखबरी है। कवि प्रदीप एक अकेले गीतकार हैं, जिनको दादा साहब फाल्के एवार्ड मिला। कवि प्रदीप को दादा साहब फाल्के एवार्ड से नवाज़ा गया है।...(व्यवधान) श्री विजय बहादुर सिंह (हमीरपुर, उ.प्र.): सुषमा जी, जरा अपने यहां एक गोष्ठी करिये, जहां इनको जिंदा किया जाये।...(व्यवधान)

श्री दारा सिंह चौहान (घोसी): उपाध्यक्ष महोदय, इतना ही नहीं, हमारे ही मऊ के रहने वाले अमीर हसन इस्लाही, जिन्होंने कुरान की व्यख्या की, जो दुनिया की हर भाषा में है और आज दुनिया में उसको पढ़ा जाता है। ऐसे लोगों के लिए हमारे माननीय सिब्बल साहब, जो विद्वान मंत्री हैं, यह बिल लाये हैं तो मैं निश्चित रूप से ऐसे तमाम इतिहासकार, रचनाकार, अयोध्या सिंह उपाध्याय हरिऔध, जो हमारे आजमगढ़, निजामाबाद के रहने वाले थे, फिराक गोरखपुरी, सुल्तानपुरी, कैफी आज़मी, शबाना, संतोष आनन्द जी, महादेवी वर्मा जी, सुमित्रानन्दन पन्त जी ऐसे तमाम उत्तर प्रदेश के पूर्वांचल के कलाकार, साहित्यकार, रचनाकार, पैदा हुए, जिनके हित के संरक्षण के लिए माननीय मंत्री जी आजादी के बाद पहली बार आपने यह बिल लाकर ऐतिहासिक कदम उठाया है। निश्चित रूप से मैं समझता हूं कि केवल हाउस में ही नहीं, बल्कि पूरे हिन्दुस्तान में इसकी तारीफ की जा रही है, क्योंकि आज तक किसी ने ऐसे लोगों को पूछा नहीं, जिन्होंने इस देश की बुनियाद बनाई, जिस बुनियाद पर खड़े होकर आज हम दुनिया के मुकाबले सीना तानते हैं। आज ऐसे लोगों की बुनियाद को मजबूत करने के लिए, ऐसे लोगों की याद में आप जो बिल लाये हैं, इसका मैं अपनी पार्टी की तरफ से भरपूर समर्थन करता हूं।

SHRI S. SEMMALAI (SALEM): Sir, I thank you for giving me this opportunity. My speech would be very brief. Since the Bill is taken up for consideration in a hurried manner, we could not go through fully the provisions of this Bill as to what it contains. But, anyhow, I would like to make a few remarks.

At the outset, I welcome the Bill. The Bill, now under consideration, has seen the light of the day after being kept in the dark for nearly two years. Hitherto, music composers, lyricists and other creative writers have been given one time payment only for their works and creations. But the Bill now provides payment of royalty to them continuously. The artistes who are in indigent circumstances will now be greatly benefited monetarily after the passage of this Bill.

While music creators, authors and lyricists welcome the Bill, music companies are upset over it. Section 31(d) of the Bill ensures royalty for the authors of literary works, musical works, and sound recordings. But there is a feeling among the music companies that it would restrict revenues of film makers by imposing statutory licensing on the broadcasting section, which the companies feel it as unfair. I feel that their grouse should also be looked into so that it does not lead to litigation between the creators and the companies. I say this because they are all one family. One depends on the other. They work under the same umbrella, under the same roof. So, this should not lead to litigation between them. I feel their problems should also be looked into.

I would request the Government of India to address the issues raised by the aggrieved persons also. On the whole I welcome the Bill, with an appeal to the Government to ensure that needless litigation is avoided. This is a welcome step. This type of statutory licensing regime is not found in other countries except in India. I welcome the Bill.

श्री सानछुमा खुंगुर बेसीमुथियारी (कोकराझार): महोदय, आपने मुझे दी कॉपीराइट अमेंडमेंट बिल, 2012 के ऊपर बोलने के लिए मौका दिया, इसके लिए मैं आपका आभार व्यक्त करता हूं। सबसे पहले मैं मंत्री जी श्री कपिल सिब्बल साहब को हमारी बोडोलैंड पीपुल्स फ्रंट पार्टी की तरफ से विशेष धन्यवाद देना चाहता हं। I do feel that this Bill has been brought to provide equitable justice to the artistes of this great country India by way of bringing several amendments to the concerned Bill. I would not go into the details of the Bill, but I do have some demands and suggestions to make. हमारे हिन्दुस्तान के जो इंडेजिनस बोडो ट्राइब्स हैं, उन बोडो ट्राइब्स के बीच में कई कलाकार, संगीतकार और चित्रकार पैदा हुए। उनमें से कुछ लोगों का नाम मैं यहां लेना चाहता हूं। सबसे पहले एक बहुत मशहूर कलाकार पैदा हुआ था, उसका नाम स्वर्गीय विष्णु प्रसाद राभा था। असम के लोग उनकी कलागुरू के रूप में पूजा करते हैं, उन्हें मानते हैं। एक दूसरा बोडो ट्राइबल संगीतकार पैदा हुआ था, उसका नाम स्वर्गीय नीलेश्वर ब्रह्म था। इन दोनों बोडो ट्राइबल संगीतकारों को हिन्दुस्तान सरकार की तरफ से जिस ढंग से इज्जत देनी चाहिए थी, जो सम्मान देना चाहिए था, वह आज तक उन्हें नहीं दिया गया है। उसके बाद मैं दो व्यक्तियों के नाम लेना चाहता हूं। एक बोडो जाति के हैं और दूसरे त्रिपुरी कोकबोरोक के हैं। त्रिपुरी कोकबोरोक ट्राइब में दो आदमी पैदा हुए थे, एक का नाम था स्वर्गीय सचिन देब बर्मा और दूसरे का नाम था राहुल देब बर्मा। हिंदुस्तान की फिल्म दुनिया में इन दो कलाकारों ने बहुत अच्छा योगदान दिया। मैं बड़े दुःख के साथ कहना चाहता हूं कि आज के मशहुर संगीतकार सचिनदेव वर्मा और राहुलदेव वर्मा इन आदिमयों को जिस ढंग से इज्जत मिलनी चाहिए थी उन्हें हम इज्जत नहीं दे पाए हैं। इसलिए मैं मांग करना चाहता हूं कि इन दो व्यक्तियों को भारत रत्न एवार्ड दिया जाना चाहिए। उसके साथ-साथ मेरी एक मांग है कि भूपेन हजारिका नाम के एक मशहूर असमिया संगीतकार थे जिनकी मृत्यू कुछ महीने पहले हो गई। आज असम के सारे लोग मांग कर रहे हैं कि स्व. भुपेन हजारिका को भारत रत्न एवार्ड दिया जाए। व्येकिन आज तक उस इनाम को नहीं दिया गया है। उसके साथ-साथ एक महशहुर स्कल्पचर और चित्रकार पैदा हुए थे उसका नाम था डा. शोभा ब्रह्मो, गुवाहाटी में जो आर्ट कॉलेज था वह उस आर्ट कॉलेज के प्रिंसिपल थे, उनका भी देहांत हो गया।

मैं मांग करता हूं कि कम से कम शोभा ब्रह्मों को हिन्दुस्तान सरकार की तरफ से एक नेशनल एवार्ड दिया जाए। मेरी एक और मांग है कि विश्व भारती रिवन्द्र विश्वविद्यालय शांति निकेतन में एक कॉलेज है, उस कॉलेज का रिटायर्ड प्रिंसिपल डाक्टर जनक झंकार नरजरी वह इतना मशहुर स्कल्पचर हैं कि दुनिया भर में लोग उनका नाम जानते हैं; लेकिन उनको जिस ढंग से इनाम और सम्मान देना चाहिए था आज तक नहीं दिया गया है।

मेरा कुछ सुझाव है कि हिन्दुस्तान की संस्कृति की, अगर इसको बचाना है तो कम से कम हमारे हिन्दुस्तान में जितने ट्राइबल भाषा हैं, जैसे- बोडो, त्रिपुरी, संथाली और मुंडा भाषा इन भाषाओं में फिल्म् बनाने के लिए हिन्दुस्तान सरकार को कदम उठाने की जरूरत है। आज सिर्फ हिन्दी भाषा से दुनिया भर में हिन्दी फिल्म बनाए जाते हैं, लेकिन ट्राइबल भाषा का इस्तेमाल कर के हिन्दुस्तान सरकार आज फिल्म क्यों नहीं बनाती है? Why does the Government of India not include the tribal languages in the list of official languages? इसके साथ-साथ मैं बोलना चाहता हूं कि हमारे जितने ट्राइबल लोग हैं उन लोगों का जितना फोक म्यूजिक, फोक डान्सेज, फोक कल्चर हैं इनकी सुरक्षा के लिए, इनकी प्रगति और विकास के लिए अच्छे कदम उठाने की जरूरत है। ... (व्यवधान)

उपाध्यक्ष महोदय: कृप्या अपनी बात समाप्त करें।

श्री सानछुमा खुंगुर बैसीमुथियारी: अंत में, मैं आपके जिरए दरख्वास्त करना चाहता हूं कि कपील सिब्बल साहब जी मेरे सारे मांग को पुरा करने के लिए आप जरूर कदम उठाएं।

SHRI R. THAMARAISELVAN (DHARMAPURI): Sir, I thank you for the opportunity to speak on this Bill.

I rise to support the Copyright (Amendment) Bill, 2012. The principal Act is of the year 1957. The Act has undergone five amendments so far and this is the sixth amendment. The last amendment in 1999 introduced some minor changes to comply with the obligation under the trade-related aspects of the Intellectual Property Rights. This Bill has been brought to keep pace with the development of information and communication technology.

I welcome the amendments brought before this august House by the hon. Minister. At the same time, I would like to express my views on this Bill.

The publishers are not happy because of amendment to Section 2 (m) which says that copy of work published in any country outside India with the permission of the author of the work and imported from that country to India shall not be deemed to be an infringement. The objective of the amendment is that opening up of markets without boundaries or territories for films, books and music should result in offering more varieties to the people. The industry feels that eliminating territories will curtain the Indian publishers, the ability to have India-specific rights.

The royalty which the writers are getting through the publishers is very meager. They are getting only 7.5 per cent. They have all suffered. The hon. Minister, who has attempted to help the Film Industry, has to take note of this also. I hope the hon. Minister will rectify this discrimination towards the publishers.

Sir, Clause 52(b) grants copyright exemption for conversion of books only for Braille and sign languages. It excludes people affected by cerebral palsy, dyslexia and low vision.

It is also a welcome step as a new provision is included in Clause 65(a) and (b) which helps our publishing, film and music industry including authors to protect their works from piracy in the Internet world.

Choreography is protected under Section 2(h) and Cinematography is also protected. These are all welcome steps.

At the end, I would like to say that we have to ensure that the amendments and the rights of the creative people and producers are safeguarded and implemented because often there is a gap in between the actual law and its enforcement in practice.

With this, I support the Bill.

श्री किपल सिब्बल: उपाध्यक्ष महोदय, मैं आप सब लोगों, खास तौर पर विपक्ष की नेता का धन्यवाद करना चाहता हूं। लगभग सभी माननीय सदस्यों ने इस बिल का समर्थन किया है। कुछ discordant voices मैंने जरूर सुनीं। उसका भी जो ध्यान आपने मुझे दिलाया, उसे मैं नजर में रखूंगा। कोई ऐसी दुविधा हमारे सामने आई कि जिन्हें अपनी हिस्सेदारी मिलनी चाहिए, वह नहीं मिल रही है। उसके बारे में भी हम कदम उठाएंगे। मैं ज्यादा इतिहास में नहीं जाना चाहता। सुषमा जी ने विस्तार से बातें बताई हैं। इसकी शुरूआत 1977 में हुई जब सुप्रीम कोर्ट ने Indian Performing Rights Society vs Eastern India Motion Picture Association के एक फैसले में कहा। वह फैसला सुप्रीम कोर्ट का 1977 का था जिसमें यह कहा गया कि मजबूरन कलाकार को फिल्म प्रोड्यूसर्स को सहमति देनी पड़ती है, यह अन्याय है। यह बात आज की नहीं है, 1977 में सुप्रीम कोर्ट ने कही थी। उसके बाद जस्टिस कृष्णा अय्यर ने फुट नोट में अपनी जजमैंट में यह कहा और मैं उसे कोट करना चाहता हूं।

"The authors and music composers who are left in the cold in the penumbral area of policy [should] be given justice by recognizing their rights when their works are used commercially separately from cinematograph film, and the legislature should do something to help them."

सुषमा जी, यह बात आज की नहीं है, 1977 में उठी थी। मुझे दुख इस बात का है कि कई सरकारें आईं और गईं। कई ऐसे मंत्री आए जिनको कलाकारों के प्रति बहुत प्यार भी था। लेकिन उन्हें हम लोग आगे नहीं ले पाए। पहली बार वर्ष 2009 में यह बात हमारे सामने आई। स्टैंडिंग कमेटी को चिट्ठियां बाद में लिखी गईं, लेकिन ये सब चिट्ठियां हमें व्यक्तिगत तौर पर लिखी गईं। कांग्रेस पार्टी की अध्यक्षा ने मुझे स्वयं चिट्ठी लिखी और यह बताया कि आप इस पर गौर कीजिए। कहने का मतलब यह है कि विपक्ष की नेता, स्टैंडिंग कमेटी और सभी लोगों का इसमें योगदान है। यह कलैक्टिव ऐफर्ट होता है और मैं सबको धन्यवाद देना चाहता हूं कि आपने एक स्वर से इसका समर्थन किया।

मैं एक बात और रखना चाहता हूं। सैक्शन 17, 18 और 19 का जो संशोधन है, यह मंत्रालय का था, स्टैंडिंग कमेटी ने इसको समर्थन दिया। ऐसा लग रहा था कि स्टैंडिंग कमेटी ने संशोधन किया और हमने समर्थन दिया। मैं केवल रिकार्ड करेक्ट करना चाहता हूं।

दूसरी बात में कहना चाहता हूं कि this is something that was raised by Shri Satpathy ji, a very important point and he mentioned how we are going to distribute it amongst the various stake-holders. That is a very important point. I might just mention to him that as far as rights are concerned, they are protected. Literary works, artistic works, dramatic works, musical works, cinematograph, film and sound recordings are all protected. And those rights have already been established under Section 14 of this Act. With regard to the question how these royalties are to be distributed, these are to be distributed by the Copyright Society. For example, fifty per cent of royalties will be collected by authors and composers but they will share these 25 percentage. So, that is also provided by the Copyright Society itself. The performers will now have to set up their societies in terms of which the performers will get their royalties in terms of those performances. So, that is all set out by virtue of convention and by virtue of agreement between the parties. So, that is not an issue.

There is one another issue of parallel imports that was raised by Mr. Saha. I just wanted to mention here that as far as parallel imports are concerned, the Indian Publishing Industry came to me. They have said that they get exclusive rights for royalty. For example, I get royalty for publication in India. I am an author who is also publishing in England. So, I will have an exclusive right for royalty in England. What happens sometimes is that my books in England are not sold – it means the market is not reactive to those books positively - then those books, therefore, become redundant. So, if you allow parallel imports, those books will be sold at zero prices in India because they want to discard them and I will get no royalty.

The publishing industry came to me and saying that please do not allow parallel imports. I was not sure and the Standing Committee gave me a suggestion that I should be a little cautious in moving forward in this regard. So, I have set up a Committee. The NCAER is looking into it. I am going to get that report sometimes in August or September. As soon as I get the report, I will apply my

mind and if it is necessary for parallel imports to be allowed, we will allow the parallel imports.

I just wanted to clarify that particular point. Now, the folk performances will also be protected. Somebody will have to file a copyright for those folk performances. If anybody wants to use those folk performances for commercial use will actually get royalty.

There is one last thing that I would like to mention. Most authors when they get old, they have no source of income. They have given their lives to music, to 'kala'. कई बार हमने देखा कि जब वे कलाकार वृद्ध होते हैं, तो उनके पास पैसे कमाने का कोई साधन नहीं होता। अब उनको वृद्ध अवस्था में भी रॉयल्टी मिलेगी। जो रॉयल्टी पहले नहीं मिलती थी, वह अब मिलेगी, क्योंकि वे सॉंग्स तो इस्तेमाल होंगे, उनका कमिशियल यूज होगा। जब रॉयल्टी मिलेगी तो वृद्ध लोगों को, जो हिन्दुस्तान के महान कलाकार हैं, उनको वृद्ध अवस्था में भी विश्वास होगा कि रॉयल्टी के द्वारा हम अपनी जिंदगी अच्छी तरह से जी पायेंगे।

आज सारे सदन ने इकट्ठे होकर एक आवाज में जो इस बिल पर सहमति दी है, उसके लिए मैं आप सबको धन्यवाद देना चाहता हूं। Now, I commend this Bill for the passing by this House.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Copyright Act, 1957, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 39 stand part of the Bill."

*The motion was adopted.* 

Clauses 2 to 39 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI KAPIL SIBAL: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.* 

#### 14.35 hrs.

## (ii)ANAND MARRIAGE (AMENDMENT) BILL, 2012

MR. DEPUTY-SPEAKER: Now we will take up Item No.29B.

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Sir, I beg to move:

"That the Bill further to amend the Anand Marriage Act, 1909, as passed by Rajya Sabha, be taken into consideration."

मान्यवर, सदन का यह सौभाग्य है कि आज, इस सत्र के अंतिम दिन पर सकारात्मक सहयोग की व्यवस्था इस सदन में चारों ओर देखने को मिल रही है और इस दूरदर्शी सहयोग के साथ हम लोग आगे की ओर बढ़ रहे हैं। मैं सदन की इस भावना का स्वागत करते हुए, आप सभी को धन्यवाद कहता हूं और अपेक्षा करता हूं कि यह बड़ा महत्पपूर्ण प्रस्ताव आपके सामने आ रहा है। राज्य सभा ने इसको पास किया है। वहां संक्षिप्त में इस पर कुछ सदस्यों ने भाषण किए, विस्तार से चर्चा नहीं हुई क्योंकि बहुत समय से सिख समाज के हमारे साथी इस कदम की अपेक्षा भी करते रहे हैं और प्रतीक्षा भी करते रहे हैं।

मान्यवर, वर्ष 1909 के आनन्द मैरिज एक्ट के संदर्भ में यह चर्चा रही है कि उस समय यह माना गया था कि आनन्द कारज, जो एक विशेष व्यवस्था हमारे सिख समाज में विवाह के लिए बनाई गयी थी, उसको कानून का पूरा समर्थन प्राप्त है या नहीं और इस बात को स्पष्ट करने के लिए आनन्द मैरिज एक्ट, 1909 पारित किया गया था। उस समय शायद यह ध्यान में नहीं रहा होगा कि आगे चलकर आनन्द मैरिज एक्ट के तहत जो आनन्द कारज व्यवस्था है, उसको कहीं रिजस्टर भी करना पड़ेगा। इसलिए वर्ष 1955 में, जब हिन्दू मैरिज एक्ट बना, तो अन्य वैवाहिक लोगों के साथ-साथ सिख बन्धु, जिनका विवाह आनन्द कारज के माध्यम से होता है, को भी रिजस्ट्रेशन की व्यवस्था में जोड़ा गया। बहुत दिन तक सिख समाज की यह अपेक्षा रही कि जहां एक ओर आनन्द कारज को हमने स्वीकार किया है, उसको पहचान दी है, वहीं उसको हम आनन्द मैरिज एक्ट में...(व्यवधान) यह सहयोग और आगे बढ़ता जा रहा है, इसके लिए मैं आभारी हूं। जहां इसको एक पहचान दी गयी है, वहीं इसके पंजीकरण की व्यवस्था भी होनी चाहिए, लेकिन बहुत समय निकल जाने के बावजूद ऐसा संभव नहीं हो पाया। आज हमारा सौभाग्य है कि हमारी स्टैंडिंग कमेटी ने सर्वसम्मित से यह प्रस्ताव हमको दिया है, परामर्श दिया है, इसको हमें स्वीकार करना चाहिए और पारित करना चाहिए। मैं समझता हूं कि बड़ा सकारात्मक कदम है। बहुत दिन से इसकी अपेक्षा रही है। मेरा सदन

से निवेदन है कि इस पर कोई लंबी चर्चा करने की आवश्यकता न देखते हुए, इस सकारात्मक कदम को सभी का समर्थन प्राप्त होना चाहिए। हमारी सरकार यह मानती है कि हर समुदाय, हर वर्ग, हर क्षेत्र के लोगों की जो उचित अपेक्षाएं हैं, उनको हमारे संविधान और कानून के तहत स्वीकार करते हुए, उनका सम्मान करना चाहिए। मैं उम्मीद करता हूं कि आज इसी भावना से यह सदन इसको भी स्वीकार करेगा।

## MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill further to amend the Anand Marriage Act, 1909, as passed by Rajya Sabha, be taken into consideration."

में नाम बुलाने से पहले कहूंगा कि आप सभी से अनुरोध है कि यह बिल छोटा है, थोड़ा-थोड़ा बोलें, संक्षेप में बोलें।

श्रीमती हरसिमरत कौर बादल ।

SHRIMATI HARSIMRAT KAUR BADAL (BHATINDA): Sir, this is indeed a historic day, especially for the Sikh community and I think, maybe for this House where probably, for the first time, we will all be standing on the same side of the fence.

Well as I have always fought battles for our rights, I am very happy to see that after many years and after a long and hard battle, today, for the first time, a Bill has been introduced which concerns the Sikh community. It has been a longstanding grievance of the Sikhs that where during the British period the Sikhs were given a separate identity and recognised as a separate religion, but in 1951 when the new Constitution was adopted, our identity was totally abolished and we were put as a part of the Hindu *Dharma*. This is a total injustice to the community that put up a brave and a strong battle for the freedom of this country. Be it kalapani, be it the hanging of the Indians by the British, or those who had been shot by the British, over 70 per cent contribution was made by this great community who could never have thought that when it comes to getting their rights – every community, be it the Hindus; be it the Muslims; be it the Christians; be it the Parsis; be it the Jews, every religion would be given this right of having their marriages registered under their own Act, except for that one strong and brave community who had put up the biggest struggle and the biggest fight to get freedom for this nation. So, with a heavy heart I have to tell that whereas the Sikh community which is a total separate religion having a total separate identity followed their own customs and ceremonies because this is a religion which has been laid down by the Great Guru Govind Singhji in 1699 AD and Guru Govind Singhji himself said खालसा मेरो रूप है खास, खालसा मैं हूं करो निवास। For us this was not a political issue but an extremely religious and emotional issue that we should be given our own identity and our marriages should be registered through our own Act. It is because three million Sikhs living abroad, whenever they went abroad they were asked to show their marriage certificates. The marriages were registered

under the Hindu Marriage Act. So, we could not explain and there was a huge identity crisis as to why we wear a turban. Why the Sikhs have a beard? Why do they carry a *Kirpan*? When we would tell them that this is a separate religion, they would say that no we were a part of the Hindu religion. So, it was not just an emotional issue but a huge crisis for my community. I am truly grateful that today, I think, after a very long time, it was, I think, in 2007 when this Bill was introduced and unanimously approved by the Standing Committee on Law and Justice. It took two Ministers and now, I think, now the third hon. Minister for Law and Justice is here and maybe he being from a Minority community himself he understood the pain and anguish of another Minority community and I, on behalf of my entire community, am truly grateful that finally we have managed to achieve what the Shiromani Akali Dal and my community had been asking for a long time and pleading to please allow our marriages to be registered under its own Act, under the *Anand Karaj* Act, just like every other religion is allowed to do so in our country. I am truly grateful to the hon. Prime Minister, to the hon. Minister who had brought it to the Cabinet which graciously gave their approval and now the Bill is before the House and I hope this Bill would be unanimously passed by everybody in this House.

Sir, while I compliment the hon. Minister and also very grateful to you, I would like to remind you of what Guru Govind Singhji has said शुभ करमन् ते कबहूं न डफं और सो जब जाए लडूं, निश्चय कर अपनी जीत करूं। This is the first step. I would like to put up a strong appeal to the hon. Minister to please amend article 25 of the Constitution as has been recommended by the Constitution Review Committee where the Sikhs are not given their own separate identity and religion but are clubbed under the Hindu religion. Like, as I have said before, we have our own customs; we have our own religion which has been laid down by our Great Guru Govind Singhji in 1699 and I hope until an amendment to this effect also is brought in, this entire step would be incomplete. So, while I thank you from the bottom of my heart, I do plead and I hope that article 25 of the Constitution will

also receive the blessings of the hon. Minister and we will get the change and finally this community will be able to stand up and say, we are Sikhs and we have our own marriage Act; we have our own ceremonies; we have our own religion and we belong to the Sikh community, whether we live in India or abroad. We have our own identity finally.

श्री प्रताप सिंह बाजवा (गुरदासपुर): उपाध्यक्ष महोदय, सबसे पहले मैं आपके जिए कानून मंत्री, प्रधानमंत्री जी को दिली मुबारकबाद पेश करना चाहता हूं। हमारे मैम्बर साहेबान ने कहा कि बहुत देर के बाद हम सभी एक फोरम पर इकट्ठे हुए हैं और हो सकता है कि इसके बाद किसी और फोरम पर हम इकट्ठे न हों।...(व्यवधान) आप थोड़ा इंतज़ार कीजिए। आप हर बात में टोकते हैं। आपकी तारीफ करें तो आप वह भी नहीं सुन पाते हैं।

उपाध्यक्ष महोदय: आपस में बातचीत मत कीजिए।

श्री प्रताप सिंह बाजवा : बातचीत तो हमारी आपस में कभी भी नहीं हुई।

मैं लॉ मिनिस्टर साहब और प्रधानमंत्री जी का बहुत मशगूर हूं। मैं कहना चाहता हैं कि शिरोमणि अकाली दल ही नहीं इंडियन नेशनल कांग्रेस के सभी मंत्रीगण और एमपीज़ ने बहुत कोशिश की। मैं यूपीए की चेयरपर्सन का मशगूर हूं, जिन्होंने सिक्ख आइडेंट्टी को देखते हुए, सिक्खों की कुर्बानियों मद्देनज़र रखते हुए एक ईमानदार और काबिल व्यक्ति को हिन्दुस्तान का प्रधानमंत्री बनाया। इससे बड़ी सिक्खों की आइडेन्ट्टी क्या हो सकती है!

दूसरी बात, सलमान जी हमारे काबिल और लायक लॉ मिनिस्टर हैं। वह सिक्खों के दर्द, पीड़ा और संघर्ष को मद्देनज़र रखते हुए यह बिल लेकर आए हैं। मैं कुछ बातें सलमान जी को कहना चाहता हूं, Since Baisakhi Day, namely, 13<sup>th</sup> April, 2012, the newspapers headlines have triggered a major debate on the Anand Marriage Act. There had been a rigorous issuance of statements from all around on the subject but most of the utterances are without proper knowledge of the law relating the crucial subject. It seems that majority of the statements are laced in political colour. The fact is that the decision of the Union Cabinet of Indian Government is a technical amendment in Anand Karaj Act but a lot more has to be done, Mr. Law Minister.

Actually, the truth is that the Union Cabinet's decision, if it is not amended, may further complicate the whole issue regarding Sikh marriages and would lead to more complications to the Sikh community. It is also true that instead of being elated, the need is to seriously evaluate and analyse the new development by the Sikh intelligentsia, and the religious leaders,

First of all, the views expressed by a majority of the political and religious leaders that the Anand Marriage Act was made redundant or inapplicable after the

Indian Independence in 1947 is totally wrong and without substance. My observations are based on the fact that after Independence, in the year 1949, the Indian Government passed an enactment namely, the Merged States (Laws) Act, 1949, which declared the continuation of all the 256 Acts passed from 1839 to 1949 and most importantly this includes the Anand Marriage Act, 1909 itself. So, the Act continues to be in force from 1909 till date.

The second argument which I would like to stress is that the Anand Marriage Act, 1909 was also amended by the Legislature of India in 1959, vide Act No. 48, which was enforced with effect from 1<sup>st</sup> February, 1960. All these developments are proof of the fact that after passing of the Anand Marriage Act, in 1909, it has never been annulled or made ineffective as claimed by most of the leaders and writers. Rather, it always remained in force in law.

If we see the historical background of Anand Marriage Act and its various sections or provisions, then it will become abundantly clear that the amendment of Union Cabinet is a technical amendment.

As we all know, the marriage ceremony in Hindu religion was solemnized by taking steps around the sacred fire and that of the marriage ceremony in Sikhism was by taking four rounds around Sri Guru Granth Sahib in the end of 19<sup>th</sup> century and it was almost established. Some of the selfish elements created doubts with the validity of such Sikh marriages. The Maharaja of Nabha Tikka Ripudadman Singh taking guidance from Bhai Kahan Singh Nabha drafted the Anand Marriage Act to declare legalised the Sikh marriages and presented it to the Imperial Legislative Council.

Later on, when Sir Sunder Singh Majithia became the Member of the Legislative Council, he took the initiative to get it passed in 1909. In the preamble of the Act itself, it is stated, "Whereas it is expedient to remove any doubts as to the validity of the marriage ceremony common among the Sikhs called Anand, the Act is enacted." The same is mentioned in the Objects and Reasons of this Act also. This Act contains in all five sections. The first section mentions the

jurisdiction of the applicability of the Anand Marriage Act, 1909, according to which it was applicable to the whole of India. However, as mentioned above, the Indian Government in 1959, by passing the Act no. 48, excluded its applicability to the State of Jammu and Kashmir. Section 2 declares the validity of Anand marriages which says, "All marriages which may be or may not have been duly solemnized according to the Sikh marriage ceremony called Anand shall be and shall be deemed to have been with effect from the date of the solemnization of each respectively, good and valid in law. Section 3 mentions exception of the applicability of this Act to certain kinds of marriages. It says: "Nothing in this Act shall apply to (a) any marriage between persons not professing the Sikh religion, or (b) any marriage which has been judicially declared to be null and void".

From the above, it is crystal clear that the main objective of the Anand Marriage Act was only to declare the validity of the marriage ceremonies among the Sikhs called Anand. In India the laws regarding personal laws were enacted before and after Independence. The personal laws are those laws which are applicable to the people as per their religious notion or faith. ... (*Interruptions*) For the first time in India, the law relating to marriage and divorce was enacted for Christians, namely Indian Christian Marriage Act, 1872 and Indian Divorce Act, 1869. ... (*Interruptions*)

After the Independence in the year 1947, the laws relating to personal matters of Hindus were drafted commonly known as the "Hindu Codes Bill", which came in the form of four different enactments, i.e. the Hindu Marriage Act, 1955, the Hindu Succession Act, 1956, the Hindu Minority and Guardianship Act, 1956 and Hindu Adoption and Maintenance Act, 1956. These Acts are applicable to Hindus by religion besides people belonging to Budh, Jain and Sikh by religion.

Now, if we look into the above-mentioned provisions of the Anand Marriage Act, it did not contain any of the required parts stated in the above paragraph. The amendment which has been recommended by the Union Cabinet is confined only to the "registration of marriage". If we see the reality from the

legal perspective, the question of registration of marriages under the Anand Marriage Act will not lead to any significant development regarding the separate law of marriage and divorce for the Sikh community. Rather, the truth is that if the amendment regarding registration of marriage under the Anand Marriage Act is carried out, it will lead to complications for the Sikh brides and bridegrooms. It is strange that in the newspapers the general view is that registration under the Anand Marriage Act will benefit the Sikhs particularly the NRIs. But the reality is contrary to this. It would be too difficult to make the people of other countries understand what Anand Karaj is. ... (*Interruptions*)

उपाध्यक्ष महोदय: जो आपने लिखा हुआ है, वह मंत्री जी को दे दीजिए।

...(व्यवधान)

SHRI PRATAP SINGH BAJWA: If the Central or the State Governments are really concerned to accept the demands of the Sikhs for a separate personal law like that of Christians, Parsis and Muslims already have, then it would have to be serious to enact a law for the Sikh community relating to marriages and divorce, adoption, maintenance, minority, guardianship and succession. It is only when these Acts are enacted, the Sikh community can feel elated to have its own Sikh personal law.

श्री शैलेन्द्र कुमार (कौशाम्बी): उपाध्यक्ष महोदय, मैं कुछ शब्दों में अपनी बात कहूंगा। आपने मुझे आनंद विवाह संशोधन विधेयक 2012 पर बोलने का अवसर दिया, मैं इसके लिए आपका आभारी हूं। आनंद विवाह अधिनियम, 1909 का संशोधन है। आजादी की लड़ाई से लेकर अब तक सिख समुदाय का बहुत योगदान है। आज भी सिख रेजीमेंट भारतवर्ष की रक्षा के लिए मुस्तैद है। भारत की एकता और अखंडता को बनाए रखने में इनकी कोई मिसाल नहीं है। यह बात सत्य है कि जब सिख विदेशों में जाते थे और जब वहां विवाह का रिजस्ट्रेशन मांगा जाता था तो बहुत दिक्कत आती थी। इसीलिए माननीय मंत्री जी इस संशोधन को लेकर आए हैं। मैं अपनी पार्टी की तरफ से इस बिल का पुरजोर समर्थन करते हुए एक सुझाव देना चाहता हूं। आर्य समाज में वैदिक रीति से जन्म से लेकर मृत्यु तक सभी क्रियाएं सम्पन्न होती हैं। आर्य समाज विवाह रिजस्ट्रेशन को कुछ जगह मान्यता दी गई है लेकिन कहीं-कहीं मान्यता नहीं दी गई है। मैं चाहूंगा कि आर्य समाज पद्धित से, वैदिक रीति से जो विवाह सम्पन्न होते हैं, उन्हें मान्यता दी जाए।

इसके साथ मैं आनंद विवाह संशोधन विधेयक का समर्थन करते हुए अपनी बात समाप्त करता हूं।

\*SHRI SHER SINGH GHUBAYA (FEROZEPUR): Hon. Deputy Speaker Sir, I am grateful to you that you have given me the opportunity to speak on the Anand Marriage Act (Amendment) Bill, 2012. I thank the Hon. Law Minister Salman Khursheed ji for piloting the bill in this august House.

Sir, this is a historic day for the Sikh religion. It was a long standing demand of the Sikhs. Ever since independence, no bill pertaining exclusively to the Sikh religion was ever passed in this House. So, I thank the Government from the core of my heart. Our Sikh brothers, who migrated abroad, underwent a lot of difficulties at the time of producing their Marriage Certificates as it was registered earlier under the Hindu Marriage Act. I do not want to speak at length. I just want to thank the Hon. Prime Minister and the Law Ministry.

Just as this bill has been passed in an atmosphere of good will, similarly other pending demands of Sikhs should also be accepted. Sir, I am sorry to say that step-motherly treatment was always meted out to Sikhs in India, whether it was Operation Blue Star or anti-Sikh riots of 1984. Sir, many Sikhs had migrated to other countries during the time of Operation Blue Star in 1984. They had taken political asylum there. Their names were put in the 'Black List'. Now, they want to come back to Punjab. The Central Government should allow them to come back.

The Sikhs were always at the vanguard during the times of freedom struggle. They ushered in the Green Revolution. But, justice was not meted out to them. This bill is a step in the right direction.

I thank Sardar Tarlochan Singh ji and the standing committee. It took 5 long years for this bill to see the light of the day. But better late than never.

<sup>\*</sup> English translation of the speech originally delivered in Punjabi

# 15.00 hrs.

There is paucity of time, so I will not dwell at length. An amendment in Article 25 should also be done in a similar way. This is a golden day, a historic day for the Sikhs. Their long-pending, just and genuine demand has been accepted. The Sikh Brotherhood is happy on this occasion. I whole-heartedly support this bill. I thank Hon. Minister and the Government for this step on this historic day.

\*SHRI RAVNEET SINGH (ANANDPUR SAHIB): Hon. Deputy Speaker Sir, I am grateful to you for giving me permission to speak in my mother-tongue Punjabi on this important bill.

Sir, this is a historic day for Sikhs. First of all, I thank the Prime Minister Dr. Manmohan Singh Ji, who is himself a Sikh. I also thank the UPA Chairperson Madam Sonia Gandhi Ji. I am especially thankful to the heartthrob of youths Shri Rahul Gandhi Ji who inspired me to sport the turban and have a beard.

Sir, Anand Marriage Act (Amendment) Bill, 2012 was the long standing demand of Sikhs. It took some time to bear fruit. But it is a momentous day today as all political parties have come together and want to pass this bill unanimously. This is also a learning lesson for other parties and states. There is a party in Punjab which only indulges in agitations and dharnas. However, bills can be passed only in the Parliament.... (*Interruptions*)

MR. DEPUTY-SPEAKER: Nothing else will go in the records. Please maintain order in the House.

SHRI RAVNEET SINGH: Sir, the Hon. Prime Minister was himself present in the Rajya Sabha when this bill was being passed. Sir, Sikhs and others in Punjab, Haryana and throughout India are happy that this bill is being passed in the Parliament.

In the end, let me thank the Hon. Law Minister Salman Khursheed Ji for all his good work. He had assured us that this bill will soon see the light of the day. He has fulfilled his promise. I am also thankful to Ambika Soni Ji and Maharani Preneet Kaur – both Ministers from Punjab. Their contribution was ommendable.

<sup>\*</sup> English translation of the Speech originally delivered in Punjabi.

<sup>\*\*</sup> Not recorded.

The suggestions made by Bajwa Sahib are very relevant. They should be accepted. I thank the UPA Government on my behalf and on behalf of all Sikhs of India for accepting a just, genuine and long-pending demand of the Sikhs.

\*SMT. PARAMJIT KUAR GULSHAN (FARIDKOT): Hon. Deputy Speaker Sir, the Shiromani Akali Dal (SAD) had been demanding since long, both in and outside the Parliament, that Anand Marriage Act for Sikhs should be passed in the Parliament. Today is a historic day for the Sikhs throughout India and the world that their long- standing demand has been accepted. This is a matter of happiness and pride for the Sikhs that this bill was passed unanimously in the Rajya Sabha yesterday and today, this bill is being passed in the Lok Sabha. Sikhs as a nation are elated at this positive development.

Sir, Sikhs who went and settled abroad were facing a lot of difficulties as their marriages were earlier registered under the Hindu Marriage Act. Chairman Sir, people belonging to various religions and faiths are members of this House. They are free to practice their customs, traditions and rituals as per their religion. This is why India is a great country. It is a melting pot of different religions. Still, there is unity in diversity.

Sir, Sikh religion has great regard for all religions. Guru Nanak Dev ji had said – "We all are children of one Lord. All are inherently good". Sikhs believe in communal brotherhood and oneness of humanity. However, I am sorry to say that India has always meted out step-motherly treatment to Sikhs. At the time of framing of India's constitution, Sikhs were not given the status of a separate religion. All other religions had their separate marriage acts. However, Sikhs were not granted their due. Why are we being discriminated against?

Sir, Sikhs have settled in every nook and corner of the world. Sikhs have a separate identity. Guru Gobind Singh Ji had given them a unique identity. They are a distinct religion.

Sir, today is a momentous day for Sikhs. Their long-standing demand has been accepted. This bill was unanimously passed in the Rajya Sabha yesterday. I urge upon all parties to unanimously pass this bill in Lok Sabha too.

<sup>\*</sup>English translation of the Speech originally delivered in Punjabi.

I am thankful to the Hon. Prime Minister and the Hon. Law Minister for acceding to the demands of the Sikhs. Today is a historic day. I also thank Pawan Kumar Bansal Ji. At such a short notice, he introduced this bill in the Rajya Sabha yesterday and in the Lok Sabha today.

I would urge upon the Hon. Law Minister to make certain other additions in the bill after duly consulting all sections of Sikhs.

SHRI BHARTRUHARI MAHTAB (CUTTACK): I stand here to support the Anand Marriage (Amendment) Bill. At the outset, I should also say that when the Hindu Marriage Act was enforced in 1955, at that time, this was also discussed in this House and the whole country had to wait for so many years to enact a Special Marriage Act for the Sikh community. One would always remember in different religions in different countries, there are Registrars to register the marriage but in Hindu community, registration of marriage in writing was never a forte. We, in our culture, in our tradition and civilization have recognized different types of marriages but never we had at any point of time, till 1955, had registration of marriages. But when people are going abroad, the registration of marriage has become very necessary and especially the Sikh community needed that type of registration. Belatedly though this Government has brought this Bill, I support this Bill.

And I also like to mention that now after this Bill becoming an Act, respective State Governments have to put forth according to the rules respective Marriage Register Offices where register has to be maintained. Invariably in every State, there are Gurudwaras, and I would also request the Government that respective State Governments should also be alerted to maintain this type of registers.

SHRI AJAY KUMAR (JAMSHEDPUR): First of all, thank you, Sir, for giving me this opportunity to speak on this important Bill. Definitely, I support the amendment. It is a step in the right direction and like all my colleagues have earlier spoken is a small step in the long journey. From where I come from, my parliamentary constituency, Jamshedpur, the Sikh community has always asked for the separate Marriage Act and the Sikh Personal Law. I hope that this will go in that direction and I would request the Minister to kindly consider this in the next Session of Parliament.

#### 15.10 hrs.

## (Dr. M. Thambidurai in the Chair)

श्रीमती सुस्मिता बाउरी (विष्णुपुर): माननीय सभापित जी, आज बहुत अच्छा लग रहा है और सिख कम्यूनिटी से आए हुए सांसद लोग आज बहुत खुश हैं। उनकी बहुत दिनों की मांग थी और आनन्द मैरिज अमैन्डमैंट बिल पर आज सदन में चर्चा हो रही है। यह राज्य सभा से पास हो गया है और लोक सभा में भी पास होने वाला है। मैं अपनी पार्टी सीपीआई(एम) की तरफ से इस बिल का पूरा समर्थन करती हूँ और चाहती हूँ कि हमारे सिख कम्यूनिटी के सभी भाई-बहन खुश हों। इन्हीं शब्दों के साथ मैं इस बिल का समर्थन करती हाँ।

श्री सानछुमा खुंगुर बैसीमुथियारी (कोकराझार): सभापित जी, आपने मुझे इस विधेयक पर कुछ बोलने का मौका दिया, इसके लिए मैं आपका आभार प्रकट करता हूँ। मैं पूरे दिलो-दिमाग से इस विधेयक का समर्थन करता हूँ। सारे मुल्क में जितने भी सिख कम्यूनिटी के लोग हैं, उन लोगों को भी मैं दिल से बधाई देता हूँ।

इसके साथ-साथ मेरी एक मांग है। भारतीय संविधान के आर्टिकल 25 में किन-किन धर्मों के लोगों को हिन्दू बोला जाता है, एक्सप्लनेशन 2 में बताया गया है।

"In sub-clause (b) of clause (2), the reference to Hindus shall be construed as including a reference to persons professing the Sikh, Jaina or Buddhist religion, and the reference to Hindu religious institutions shall be construed accordingly."

But today I would like to say over here that I belong to the very ancient, very indigenous tribe called the Bodo Tribe. We, the Bodo tribal people, have been practising a very indigenous faith and belief or religion called the Bathouism. In this context, the Bodo people of this great country India should be provided with a separate Bodo Personal Law and a separate Bodo Marriage Act. If the Government of India and this august House can concede a separate marriage law to the Sikh people, why can it not give the same to the indigenous tribal Bodo people of this great country?

इसलिए मैं आपके ज़रिये भारत सरकार से कहना चाहता हूँ कि बहुत ही शीघ्र ही हमारे हिन्दुस्तान के बोडो ट्राइबल लोगों के लिए अलग से एक बोडो पर्सनल लॉ और बोडो मैरिज एक्ट बनाने की ज़रूरत है। उसके साथ साथ मेरी और मांग है कि आर्टिकल 29 में हमारे बोडो ट्राइबल लोगों को भी इनक्लूड करना चाहिए।

We, the Bodo tribal people of India, are also minority in terms of language and culture. So, why are the Bodo tribal people not included in the provisions of article 29 of the Constitution?

DR. RATNA DE (HOOGHLY): Mr. Chairman, Sir, I welcome the Anand Marriage (Amendment) Bill, 2012 as it fulfils the long-felt desire of the Sikh Community. This is concerning the sentiments of the Sikh Community. Under the circumstances, I would like to request the hon. Minister to ensure that this arrangement is brought out permanently. So, I, once again, welcome and support this Bill.

श्रीमती पुतुल कुमारी (बांका): सभापित जी, आपने मुझे बहु-प्रतीक्षित आनन्द मैरिज बिल पर बोलने का मौका दिया, इसके लिए बहुत-बहुत धन्यवाद। इस विधेयक की बहुत दिनों से मांग और प्रतीक्षा थी। हम सब जानते हैं कि सिख कम्यूनिटी एक जांबाज़, खुशमिजाज़ और ज़िन्दादिल कम्यूनिटी है। चाहे आज़ादी की लड़ाई हो या भारत की समृद्धि, हर जगह इनका योगदान रहा है और इस बिल के लिए इनकी बड़े लंबे समय से मांग थी। मैं इस विधेयक का समर्थन करती हूँ और चाहती हूँ कि यह विधेयक लोक सभा में ध्वनिमत से पास हो।

SHRI SALMAN KHURSHEED: Sir, I am very grateful to all the hon. Members. Around 12 Members have extended, on behalf of the entire House, their wholesome consensual support in a very significant step. It may appear a very small step but as the first speaker from the other side, Shrimati Harsimrat Kaur Badal, said this is a very significant step. A small step for us maybe but a leap for mankind is the thought that comes to mind.

मुझे इस बात का अहसास है कि इसमें समय बहुत लगा। अच्छे काम करने में कभी-कभी समय लगता है। आज सुषमा जी ने सदन में ऐसा वातावरण बनाया है कि मेरा मन होता है कि मैं भी एक शेर पढ़ दूं- "हज़ारों साल नरिगस अपनी बेनूरी पर रोती है, बड़ी मुश्किल से होता है चमन में दीदावर पैदा।" लेकिन हम सब के लिए हर्ष का विषय है कि चमन में दीदावर पैदा हुआ। प्रधानमंत्री महोदय ने और सोनिया जी ने आप सब के आग्रह पर और हमारे मंत्रिमण्डल के सभी साथियों ने यह कहा कि देर आए दुरुस्त आए, लेकिन यह काम आवश्यक है और यह काम करना है। आज जो सिक्ख समुदाय के लिए हो रहा है, वह हम आपकी अपेक्षा पर कर रहे हैं। मैं मानता हूं कि हमारे देश के हर व्यक्ति के लिए यह एक सांकेतिक संदेश भी है कि यहां किसी की भी भावना को ठेस न लगे और हर व्यक्ति की उचित भावना, चाहे वह एक क्षेत्र का हो या किसी और क्षेत्र का, एक धर्म से संबंधित हो या किसी समुदाय से संबंधित हो, अमीर या गरीब हो, अपनी पार्टी का हो या विपक्षी दल का हो, हर व्यक्ति का इस देश में आम आदमी के तहत बराबर

अधिकार है। हर आम आदमी और आम औरत के अधिकार को हम स्वीकार करें और उसका सम्मान करें। मैं मानता हूं कि आज हमने यह करके पूरे देश के सामने अपने इस सदन का और अपने सब साथियों का सम्मान बढ़ाया है। मैं उम्मीद करता हूं कि यह सकारात्मक सहयोग हम और कामों में भी, चाहे वह हमारे बोडोलैण्ड के साथियों का हो या किसी और का हो, उसमें भी हम इसी तरह से सहयोगी बने रहेंगे। अपने देश के हर देशवासी को सशक्त करते रहेंगे। हम अपने मन में उदारता और अपने मस्तिष्क और ज़हन को साफ-सुथरा बनाकर वह काम करते रहेंगे, जिससे हमारे देश में प्रगति हो, खुशहाली हो और यह देश आगे बढ़ता रहे।

महोदय, आज हमारे सदन ने Unity in diversity का एक उदाहरण प्रस्तुत किया है। विवधता में एकता का प्रदर्शन कैसे होता है, दिल की गहराई से वह प्रदर्शन कैसे होता है, आज हमने सदन में इसका प्रदर्शन करके दिखाया है।

महोदय, मैं एक बार फिर से सभी सदस्यगण, स्थायी समिति और मान्यवर आपका आभार प्रकट करता हूं और निवेदन करता हूं कि इस विधेयक को सदन सर्वसम्मति से पारित करे।

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Anand Marriage Act, 1909, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI SALMAN KHURSHID: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.



#### 15.20 hrs.

## PROTECTION OF CHILDREN FROM SEXUAL OFFENCES BILL, 2012

महिला और बाल विकास मंत्रालय की राज्य मंत्री (श्रीमती कृष्णा तीरथ): धन्यवाद, सभापित महोदय। बहुत देर के इंतज़ार के बाद बच्चों का एक ऐसा बिल लाने का मौका मिला है। महोदय, मैं आपकी अनुमित से प्रस्ताव करती हूं

"िक लैंगिक हमला, लैंगिक उत्पीड़न और अश्लील साहित्य के अपराधों से बालकों का संरक्षण करने और ऐसे अपराधों का विचारण करने के लिए विशेष न्यायालयों की स्थापना तथा उनसे संबंधित या आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए।"

महोदय, मैं यह बताना चाहती हूं कि इस बिल को लाने में एक बहुत लम्बी प्रक्रिया से गुजरना पड़ा है। सभी मंत्रालयों, राज्य सरकारों, सिविल सोसायटी और एक्सपर्ट की सहायता से बिल को बनाया गया जो बच्चों की सुरक्षा करने में कारगर हैं।

इस बिल को लाने की आवश्यकता क्यों पड़ी, इसके ऊपर मैं सदन को आपके माध्यम से बताना चाहूंगी कि प्रतिदिन समाचार-पत्रों के माध्यम से तरह-तरह की शिकायतें जन प्रतिनिधियों को भी मिलती हैं कि बच्चों की स्थिति बहुत दयनीय है। यह बिल जेंडर न्यूट्रल है। इसमें लड़का-लड़की की बात नहीं है। इसमें छोटे बच्चों को मिसहैंडल करते हैं, उसके साथ इस तरह का एक वातावरण पैदा होता है कि बच्चों को बचपन से ही एक डर के माहौल में जीना पड़ता है और उसकी परवरिश भी अच्छी नहीं होती है।

इसके पहले हमारे पास बच्चों की सुरक्षा के लिए कोई बिल नहीं था। एक बिल जो हमलोग आई.पी.सी. में हमेशा से उपयोग करते रहे, वह बिल बिल्कुल इस तरह का था कि वर्तमान में जो सेक्सुअल ऑफेन्स थे, वे केवल इंडियन पेनल कोड़ के अंतर्गत थे जिसमें रेप का जो सेक्शन है- सेक्शन 375 और सेक्शन 376, अननैचुरल ऑफेन्स सेक्शन 377, थे। बड़े व्यक्ति के साथ जो रेप केस होता है या बच्चों के साथ कोई ऐसा केस होता है तो उसको एक जैसा ही ट्रीट करते थे। उसमें बार-बार उस बच्चे की स्थिति यह होती है कि जिस तरह से कोर्ट में उसे ले जाने, और उसके बारे में बातें की जाती हैं कि इससे उनके दिमाग पर जो छाप पड़ती है, वे उसे जीवन भर भूल नहीं पाते और उनका पूरा जीवन नारकीय हो जाता है। इस बिल को लाने की आवश्यकता इसलिए पड़ी कि पहले तो यह एक जेंडर न्यूट्रल बिल है और दूसरा कि इसमें बर्डेन ऑफ प्रूफ एक्यूज्ड पर है, उस बच्चे पर नहीं है जिस बच्चे के साथ ऐसा हुआ है।

इसके अलावा बहुत सारे सेक्सुअल ऑफेन्स ऐसे भी हैं जो आई.पी.सी. में विशेष रूप से परिभाषित नहीं किए गए हैं और न ही इनके लिए कोई दण्ड का प्रावधान है। इसके साथ-साथ कभी-कभी शिकायत भी मिली कि अधिकतर बच्चों के साथ मिसहैण्डलिंग हुई, बच्चे को उठा कर कहीं बाहर ले जाया गया, उसके साथ रेप कर उसका मर्डर कर दिया गया। इन सब चीज़ों को देखते हुए इस बिल को लाने की आवश्यकता पड़ी।

महोदय, इस सदन को मैं यह भी बताना चाहूंगी और यह सदन उस बात को अप्रिशिएट करेगा कि एक बड़ी महिला के साथ रेप होता है और वह कोर्ट में पेश होती है तो उसकी हालात बहुत बुरी होती है। कभी-कभी तो ऐसा होता है कि बहुत सारी महिलाएं जिनके साथ इस तरह के केसेज हों तो वे कोर्ट में जाती ही नहीं हैं, अपनी शिकायत ही दर्ज़ नहीं करती हैं। लेकिन, हम जो यह बिल लेकर आए हैं, उसका यह मानना है कि इसमें जो शिकायत होगी, शिकायत करने वाला जिसकी शिकायत करेगा वह प्रुफ करेगा कि उसने यह गलती नहीं की।

यह एक चाइल्ड-फ्रेंडली बिल है। इसमें बच्चे को कहीं जाना नहीं पड़ेगा। चाहे घर के भीतर या किसी ऐसी जगह पर जहां उसके माता-पिता या शिकायतकर्त्ता बताएं, वहां सुनवाई होगी। उस समय पुलिस वाला अपने यूनिफॉर्म में नहीं होगा। उसकी वीडियो रिकॉर्डिंग होगी। अगर बच्चा कोई भाषा नहीं जानता है तो उसके साथ एक इंटरप्रेटर होगा और एक एक्सपर्ट होगा जो उसकी बातों को रखेगा। इन सभी चीज़ों को देखते हुए अनेक धाराएं इस विधेयक में रखी गयी हैं।

महोदय, मैं यह बताना चाहूंगी कि मेरे मंत्रालय द्वारा वर्ष 2007 में एक स्टडी ऑन चाइल्ड अब्यूज कराया गया और उसमें करीब तेरह राज्यों में तेरह हजार बच्चों के ऊपर स्टडी किया गया। उन तेरह हजार बच्चों में 53 प्रतिशत बच्चों ने यह माना कि उनके साथ सेक्सुअली असॉल्ट हुआ है और वे सेक्सुअली ह्वास्ड हुए हैं। उन्होंने तो कम से कम यह बताया, पर कुछ बच्चे तो बता ही नहीं पाते। जो बच्चा दो, तीन, पांच, या दस साल का है, उसे तो पता ही नहीं कि क्या बताएं, कैसे बताएं। लेकिन, इन अपराधों से उसके दिमाग पर जो छाप पड़ती है, वह छाप इतनी गहरी होती है कि जीवन भर वह मानसिक रूप से विकसित नहीं हो पाता। फिज़ीकली भी वह डिमोरलाइज़ रहता है और इन केसेज़ में भी 50 प्रतिशत केस इस तरह के सामने आये कि इस तरह का काम करने वाले उनकी जान-पहचान वाले थे, वे घर के सगे सम्बन्धी, पड़ोसी, आसपास के लोग, जो उनको जानते हैं, जो बच्चे को पहचानते हैं, उनके द्वारा इस तरह का कीस किया गया। यह एक स्टडी की रिपोर्ट है। उस बच्चे के विरुद्ध यौन अपराधियों के मामले में अपराधियों को शीघ्र सजा मिले, इस बिल को राज्य सरकारों द्वारा स्पेशल कोर्ट हर जिले में, हर डिस्ट्रिक्ट में एक स्पेशल कोर्ट बने, इस्ट्वा प्रावधान इसमें किया गया है। ये कोर्ट डैजिंग्नेट करने की भी इस बिल में प्रावधान है।

बिल में यह भी व्यवस्था की गई है कि विक्टिम बच्चों को बार-बार कोर्ट में न आना पड़े। कानूनी प्रक्रिया के दौरान अगर किसी स्थिति में बच्चा अपनी बात नहीं कर पाये तो जैसा मैंने कहा कि उसके लिए एक्सपर्ट या इंटरप्रेटर वगैरह की जरूरत हो, उसके मुताबिक बच्चों की मदद करें, इसके अन्दर यह प्रावधान है। इस बिल में बच्चों को ठीक प्रकार से परिभाषित किया गया है, जिस व्यक्ति की आयु 18 साल से कम है, वह बच्चे में आयेगा।

मैं आपका ध्यान इस बिल की धारा 24, 25, 26, 27 और 33 की ओर दिलाना चाहती हूं, जिसके द्वारा हमने कानूनी प्रक्रिया के हर स्टैप को चाइल्ड फ्रेंडली बनाने का प्रयास किया है और इसमें प्रस्ताव रखा है, जहां एक ओर हम इस बिल के माध्यम से बच्चों के तमाम यौन अपराधों के लिए कठोर प्रावधान कर रहे हैं, वहीं दूसरी ओर बच्चों के लिए प्रोटैक्टिव माहौल बनाने का प्रयास कर रहे हैं। हमारी सरकार ने इसको ठीक करने के लिए इंटीग्रेटिड चाइल्ड प्रोटैक्शन स्कीम लेकर आई है और जो लागू हो चुकी है। पूरे राज्यों में यह स्कीम चल रही है, जिसमें बच्चों की सुरक्षा, उसकी देखभाल, आवश्यक स्ट्रक्चर बनाने के लिए राज्य को वित्तीय सहायता प्रदान की जा रही है। इस योजना में वर्ष 2011-12 में जो 170 करोड़ रुपये की राशि दी गई, वर्ष 2012-13 में यह धनराशि 400 करोड़ रुपये रखी गई है। इस योजना के लागू होने के बाद एस.जे.पी.यूज़. हैं, जो स्पेशल जुवेनाइल पुलिस यूनिट्स हैं, उनकी संख्या भी जो पुलिस स्टेशंस में है, वह 660 हुई है। साथ ही चाइल्ड वैलफेयर कमेटियों की संख्या भी 548 हुई है। बच्चों की इमरजेंसी सहायता के लिए टेलीफोन हैल्पलाइन 1098, चाइल्ड हैल्पलाइन चलाई जा रही है, जिससे कभी भी किसी बच्चे के साथ यदि इस तरह की कोई घटना हो तो कोई भी व्यक्ति, उसमें उसके पेरेण्ट्स हों, कोई राहगीर हो, कोई चलता हो, जाने वाला हो, रास्ते में देखने वाला हो कि बच्चे के साथ यह स्थिति है तो इस टेलीफोन हैल्पलाइन पर टेलीफोन कर सकता है और उसे तुरन्त सहायता मिलेगी।

वर्ष 2010-11 में 1098 पर 22.64 लाख से अधिक कॉल रिसीव की गई हैं। इस बिल के मूल प्रारूप में धारा तीन और धारा सात में हमने 16 से 18 साल के बच्चों के लिए सैक्सुअल एक्टिविटी में कंसेंट की बात कही थी। दूसरे शब्दों में प्रोवीज़ों के अनुसार 16 से 18 साल के बीच का एक बच्चा किसी व्यक्ति के साथ कितने वर्ष भी शारीरिक सम्बन्ध बनाता हो, उसके बाद अगर किसी कारण से उस व्यक्ति की शिकायत होती है तो मूल प्रावधान के अनुसार यह देखा जायेगा कि बच्चे की कंसेंट थी की नहीं थी और बार-बार यह बात पूछने के बाद जब शिकायत होगी तो बच्चे को बुलाया जायेगा, बच्चे पर फिर एक मानसिक दबाव पड़ेगा। उसके जो हालात हैं, वे ऐसे होंगे कि वह सोशियली सोसायटी से बायकाट होने की कोशिश करेगा, बाहर वह अपनी शक्ल नहीं दिखाएगा और इसीलिए जो हमारी पार्लियामेंटरी स्टेंडिंग कमेटी है, उसने यह माना कि बच्चे की आयु, जिसमें तमाम मैम्बरों ने यह माना कि बच्चे की आयु 18 साल से

कम के नीचे की कंसेंट की बात नहीं होनी चाहिए और फिर इस बिल में इस प्रोवीजो के अनुसार इसको रख लिया गया है। मैं यह समझती हूं कि यह आयु रखना पूरे सदन में पता लगना चाहिए कि 18 से कम कोई कंसेंट के साथ इस तरह की एक्टिविटी में बच्चे को नहीं पड़ना चाहिए। अगर हम यह सोचते हैं कि इससे कम हुआ तो पहले बाल विवाह की जो हमने बुराई को दूर किया, वे बुराइयां फिर से हमारे समाज में उत्पन्न हो सकती हैं। पार्लियामेंटरी स्टेंडिंग कमेटी ने धारा तीन और सात में मूल प्रारूप में प्रोवीज़ो को हटाने की सिफारिश की थी। हमने इस बारे में काफी सोच-विचार के साथ यह महसूस किया कि इस प्रोवीजो को हटाने से 16 से 18 साल के बच्चों की ट्रैफिकिंग रोकने में भी हमें सहायता मिलेगी। अदरवाइज अगर हम 16 साल के बच्चे की कंसेंट की बात कर देते, तो यह होता कि ट्रैफिकिंग में बच्चे को ले जाते और जब वे पकड़े जाते तो कभी-कभी उनके ऊपर प्रेशर बनता और बच्चा खुद कह देता कि जी हां, कंसेंट थी, तो ट्रैफिकिंग को रोकने में भी मदद मिलेगी। इस बिल की धारा 34(1) में स्पष्ट रूप से यह उल्लेख है कि अगर कोई बच्चा दूसरे बच्चे के साथ यदि इस बिल में जो डिफाइन अपराध है, उस तरह का अपराध करता है तो लोगों का मानना था, मेरे पास बहुत सारे लोग आये कि आप तो बच्चों को जेल में हे टेंमे, ऐसा नहीं है। अगर इस तरह के बच्चे, सेम ऐज ग्रुप के बच्चों में अगर इस तरह का कोई अपराध हीता है तो उनके लिए जेजे एक्ट है। जेजे एक्ट में उनके पैरेंट्स या कोई और शिकायत कर सकता है। जेजे एक्ट में कोई जेल या सजा का प्रावधान नहीं है। उस स्थिति में जेजे एक्ट में जज यह छूट देता है कि बच्चे को समझा-बुझाकर छोड़ दिया जाये या उसकी लाइफ के बारे में उसे बता दिया जाये या उससे कहें कि आपको ये सोशल एक्टीविटीज करनी हैं। इस तरह की बात कहकर उसे छोड़ दिया जाता है। की सिफारिशों के अनुरूप नयी धारा 43 और 44 डाली गयी हैं। धारा 43 के अन्तर्गत केन्द्रीय सरकार और सभी राज्य सरकारों को यह सुनिश्चित करना होगा कि आम जनता, बच्चों और अभिभावकों को इस कानून के बारे में जानकारी दी जाये। इसकी अवेयरनेस करना जरूरी है कि पैरेंट्स को, बच्चों को या स्कूल में हों, छोटे बच्चे हों, कम्युनिटीज हों, आगंनबाड़ी सेंटर्स हों, हर जगह पर, मन्दिर, मस्जिद, गुरुद्वारा हर जगह पर हम इस बात को अवेयर करें कि यह बिल जो आ रहा है, इसमें बच्चों को प्रोटेक्शन, बच्चों को पूरी तरह से महफूज रखा जाये, उसे पूरी सुरक्षा दी जाये। आज एक तरफ हम कहते हैं कि आज के बच्चे कल भारत का भविष्य बनते हैं। बड़े होकर वे भारत के भावी नागरिक बनेंगे और यदि अभी तक जो देखा गया है, मेरे अपने अनुभव से बहुत सारे लोगों से मुझे बात करने का मौका मिला है, अक्सर यह देखा गया है, 90-95 प्रतिशत बच्चों के साथ इस तरह के हालात पैदा हो जाते हैं, जब उनको कोई गोद में लेकर खिलाए या किसी और तरह से, उससे बच्चे के दिमाग में असर होता है, बहुत सारे डाक्टर्स से मेरी इस बारे में बात हुयी। इन सब चीजों को रोकने के लिए इस बिल को बहुत मजबूत बनाकर लाया गया है। इसमें धारा 44

के अंतर्गत नेशनल कमीशन फॉर प्रोटेक्शन ऑफ चाइल्ड राइट, एनसीपीसीआर को इस कानून को मॉनीटरिंग करने का दायित्व सौंपा गया है। इसी प्रकार एससीपीसीआर, जो स्टेट में सीपीसीआर हैं, उनको मॉनीटरिंग का दायित्व दिया गया है। सिमति की सिफारिशों के अनुसार प्रस्तावित कानून की धारा 16 के अंतर्गत एक्सप्लेनेशन थ्री में भी यह ऐड किया गया है, इस अधिनियम के अंतर्गत बच्चों की सैक्सुअल परपज के लिए जो ट्रैफिकिंग करने वाला है, उसे भी सजा मिलेगी। इसका मतलब यह है कि जो बच्चे को लेकर जाता है, उसके साथ सेक्सुअल एसॉल्ट तो नहीं कर रहा है, लेकिन उस बच्चे को कहीं लेकर जाता है तो वह भी उतनी ही सजा का भागीदार है, जितना कोई उसके साथ इस तरह की हरकत करता है। इससे यह होगा कि बच्चे को किसी व्यक्ति ने अपने घर में जगह दी, कमरे में जगह दी, इस तरह की एक्टिविटीज करने के लिए कि बच्चा वहां आया और किसी ने उसके साथ सेक्सुअल एसॉल्ट या इसमें जो छः तरीके की चीजें बतायी गयी हैं, वह किया, तो उसको भी उतनी ही सजा है, जितनी कि ऑफेंस करने वाले को है।

मैं यह भी बताना चाहूंगी कि इस बिल में मुख्यतः छः प्रकार के ऑफेंस कवर किए गए हैं। Clause 3 – Penetrative sexual assault; Clause 5 – Aggravated penetrative sexual assault; Clause 7 – Sexual assault; Clause 9 – Aggravated sexual assault; Clause 11 – Sexual harassment of child; and Clause 13 – Use of child for pornographic purposes. पहली बार ऐसा हुआ है कि जो इन सैक्शन के अंतर्गत अपराध करेगा, उसकी बहुत ही गहरी और कठोर सजा है। सजा कहीं सात साल से कम नहीं है, कहीं तेरह साल, दस साल तो मिनिमम है, उसके बाद अगर कोर्ट चाहेगा तो लाइफ इम्प्रिजनमेंट भी है। बच्चे के साथ इस तरह का व्यवहार करने के लिए उसकी पूरी जिंदगी के लिए सजा का प्रावधान है। उसके साथ-साथ फाइन भी है। यह जो बिल है, उसमें अलग-अलग सैक्शन के अंदर इसको बताया गया है।

जैसा मैंने कहा कि बच्चे को जो जगह प्रोवाइड करता है या बच्चे को इस तरह की एक्टिविटीज के लिए प्रावधान करता है, उसको भी बराबर की वही सजा मिलेगी जिस एक्ट के अंदर वह आएगा। इस बिल की विशेषता में सबसे बड़ी बात यह है कि हमने मुख्य उपधारा की धारा 3, 5, 7 और 9 में जो कवर्ड है, बर्डन ऑफ प्रूफ एक्यूज पर रखा है, यानी एक्यूज को कोर्ट के सामने यह प्रूफ करना होगा कि उसने अपराध नहीं किया है।

साथ ही, कानून के दुरूपयोग को रोकने के लिए गलत शिकायत करने वाले व्यक्ति को भी दंड देने का प्रावधान है। जैसे, कोई व्यक्ति किसी से राइवेलरी रखता है और वह उसकी गलत कंप्लेन करता है कि इस व्यक्ति ने किसी बच्चे के साथ इस तरह का ऐक्ट किया, अगर वह गलत निकला तो भी सजा का



प्रावधान है। इसिलए इसतरह का प्रावधान रखा क्योंकि आए दिन जो आम जनता सोचती है कि आपने ऐसा प्रावधान बनया कि कोई भी किसी की कंप्लेन करेगा क्योंकि बर्डेन ऑफ प्रूव एक्यूज पर डाल दिया जाएगा, अगर आपने सबको एक्यूज बनाया, ऐसा नहीं है। गलत शिकायत करने वाले का भी एप्रूव होता है कि बच्चे के साथ ऐसा नहीं हुआ और उसने किसी मेलाफाइड इंटेन्शन से किया तो उसको भी सजा का प्रावधान इस बिल में रखा है।

इसी प्रकार से बच्चे की बदनामी न हो इसे रोकने के लिए मीडिया पर भी अंकुश लगाने का प्रस्ताव है। जब तक यह प्रूव न हो कि कोई बात हुई मीडिया उसकी आइडेंटिटी डिसक्लोज नहीं करेगा। समिति की सिफारिशों के अनुसार बच्चों की आईडेंटिटी तभी डिसक्लोज की जा सकती है जब स्पेशल कोर्ट मीडिया को इस बात की इजाजत दे, और यह बात बच्चे की हक में हो।

सभापित महोदय, हमारी पार्लियामेंट्री स्टैंडिंग कमेटी पीएसी ने और भी बहुत सारी सिफारिशें की है। हमने उसकी ज्यादतर सिफारिशों को मानते हुए इस बिल में अमेण्डमेंट के लिए प्रस्ताव राज्य सभा में रखा था जिसे राज्य सभा ने दस मई को पास कर दिया है।

बच्चों के यौन शोषण से लड़ने के लिए यह एक अत्यंत महत्वपूर्ण प्रस्तावित कानून है। मुझे उम्मीद है कि इस बिल पर सदन के हर सदस्य का पूरा सहयोग मुझे मिलेगा। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करती हूं।

#### MR CHAIRMAN: Motion moved:

"That the Bill to protect children from offences of sexual assault, sexual harassment and pornography and provide for establishment of Special Courts for trial of such offences and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

श्री वीरेन्द्र कुमार (टीकमगढ़): सभापित महोदय, लैंगिक अपराधों से बालकों का संरक्षण विधेयक के संबंध में मैं अपनी बात रखने के लिए खड़ा हुआ हूं। आपने मुझे बोलने का अवसर दिया इसके लिए मैं आपको धन्यवाद देता हूं। माननीय सभापित महोदय, बच्चे हमारे देश के भविष्य होते हैं। ये आने वाले कल का निर्माण करने वाले हैं। बच्चों को लेकर जिस तरह से समाज में घटनाएं बढ़ती चली जा रही है उन घटनाओं को देखते हुए हमारे सामने एक बहुत बड़ा प्रश्न चिन्ह खड़ा हो रहा है। जब कभी निठारी की घटना हमारे सामने आती है तो समूची मानवता हिल जाती है। वही दूसरी ओर, दिल्ली के अंदर ही शक्ति नगर में कुछ समय पूर्व यहां पर घटना घटित हुई थी कि तेरह साल उम्र की एक लड़की पंखे से लटकी हुई मिली थी। उसने आत्म हत्या कर ली इस तरह का प्रकट किया गया। मालिक और उसका भाई चिल्लाता हुआ आया कि लड़की ने आत्म हत्या कर ली। उसके पिता को ढूंढ कर बुलाया गया। उसका पिता बंगाल से यहां आकर रिक्शा चला कर अपने परिवार की रोजी-रोटी चलाता था। उसका पिता आया तो उसके पिता के हाथ में दाह संस्कार करने के लिए पैसे रख दिए गए। उस लड़की की जो छोटी बहन थी वह चीख-चीख कर कहने लगी कि हमारी बहन अक्सर कहती थी कि उसका मालिक उसके साथ में गंदा काम करता है। वह बिन माँ की बेटी अपने पिता को बता भी नहीं पाई कि उसका मालिक उसके साथ किस तरह की हरकत करता था। वह इस दुनिया से चली गई। यह एक घटना नहीं है।

इस तरह की एक दूसरी घटना एक सात वर्षीय बालक के साथ इसी दिल्ली में घटी। उसको गर्म चिमटें से तब तक उसको दागा गया जब तक वह बेहोस हो कर नहीं गिर गया। यह काम एक वरिष्ठ केन्द्रीय सेवा में कार्यरत अधिकारी और उसकी पत्नी ने यह पाश्वीकृत किया। उसका अपराध क्या था? उसका अपराध मात्र इतना था कि उसने अपने मालिक के बेटे को जो दूध पिलाया था उसमें से दो-चार चम्मच दूध बच गया था वह दूध उसने पिया था। इस अपराध के कारण पित पत्नी ने मिल कर उसे इस तरह की सजा दी। अभी छः तारिख को मैंने भारकर अखबार में पढ़ा। तीन बच्चियों के साथ शोषण किया गया। पानीपत में एक पांचवीं कक्षा के छात्र के साथ हॉस्टल के वार्डन ने छः महीने तक दुष्कर्म किया। एक दिन रोते हुए उस बालक ने अपनी मां को फोन किया। उसके मां-बाप आए और उसे लेकर काफी हंगामा हुआ। मधुबनी के लहरियागंज गांव से आठ-दस साल के चार बच्चे कारखाने में काम करने के लिए लाए गए। यादव जी, ये बिहार के बच्चे हैं। उन बच्चों को कारखाने में लगाया गया। वे काम करने के अभ्यस्त नहीं थे। स्वाभाविक है कि आठ-दस साल का बच्चा कैसे काम कर पाएगा। जब वे काम नहीं कर पाते थे तो उनका मालिक उन्हें बुरी तरह दीवार पर पटक-पटक कर मारता था। एक बच्चा खत्म हो गया। जब वे उसे च्याचाय दफनाने के लिए ले जा रहे थे तो कुछ लोगों ने देख लिया और चिल्लाकर कहा कि आप लोग यह

क्या कर रहे हैं। उन्हें धमकी दी। बाद में जब काफी लोग वहां इकट्ठे हो गए तो वे उसे छोड़कर भाग गए। ये घटनाएं केवल सामान्य बच्चों के साथ नहीं बल्कि अंधे, मूक और बिधर बच्चों के लिए जो आवासीय विद्यालय बने हुए हैं, उनमें भी कई बार इस तरह की घटनाएं सुनने में आती हैं। जो बच्चे बोल नहीं पाते, सुन नहीं पाते, कह नहीं पाते, ऐसे मासूम और अबोध बच्चों के साथ भी बहुत सारी घटनाएं सुनने में आती हैं। मानसिक रूप से विक्षिप्त 11,12 साल के बालक, बालिकाओं के साथ भी वे लोग कृत्य करते हैं जिनके बारे में हम और आप कल्पना नहीं कर पाते, सोच नहीं पाते। वे कई बार दूर के लोग नहीं होते बल्कि परिवार के सगे रिश्तेदार होते हैं। अभिभावक को इस बात की कल्पना नहीं होती कि हमारे घर में हमारे ही परिवार का कोई सदस्य हमारे बेटे, बेटी के साथ इस तरह का काम कर रहा है। मेंने आपको जो घटनाएं बताईं, ये हमारे और आपके बेटे, भाई, बहन नहीं होंगे लेकिन इसमें किसी न किसी मां की बेटी होगी, किसी न किसी पिता का पुत्र होगा। मंत्री महोदया जो बिल लेकर आई हैं, इसके लिए मैं इन्हें धन्यवाद देना चाहता हूं। ये एक अच्छा बिल लेकर आई हैं। इससे पूरे समाज के सामने बहुत अच्छा संदेश जाएगा। मैं समझता हूं कि इसमें बहुत पहले पहल करने की आवश्यकता थी। लेकिन जब हम जागे तभी सवेरा।

बच्चों से संबंधित अपराध में मुख्य रूप से चार तरह की घटनाएं होती हैं - बलात्कार, अपहरण, छोटे बच्चों की खरीद-फरोख्त और कन्या भ्रूण हत्या। वर्ष 2004 में विश्व स्वास्थ्य संगठन की एक रिपोर्ट - चाइल्ड सैक्सुअल ऐब्यूज प्रकाशित हुई थी। उस अध्ययन से पता चला था कि यौन दुर्व्यहार से पीड़ित बच्चों का प्रतिशत 2 से 62 तक है। भारत और वियतनाम के आंकड़े बताते हैं कि बालिकाओं की तुलना में बालकों के साथ यौन दुर्व्यहार की आशंकाएं ज्यादा घटित होती हैं। हमारे यहां भी ये घटनाएं ज्यादा बढ़ती जा रही हैं। विश्व में बच्चों की सर्वाधिक जनसंख्या हमारे देश में है। देश में 18 वर्ष से कम आयु के बच्चों की संख्या जहां वर्ष 2001 में 42 करोड़ 80 लाख थी, वह वर्ष 2006 में बढ़कर 43 करोड़ हो गई। आगामी दशक में भी इसके 40 करोड़ से अधिक बने रहने का अनुमान है। अभी मंत्री महोदया जी ने बताया कि मंत्रालय द्वारा बालकों से उत्पीड़न के संबंध में वर्ष 2007 में सर्वे करवाया गया था जिसमें 13 राज्यों के 12,447 बच्चों का साक्षात्कार लिया गया था। उसमें से 53.22 प्रतिशत बच्चों ने बताया कि उनका एक से अधिक बार यौन शोषण हुआ है, उनके साथ दुर्व्यहार किया गया। इसमें सर्वाधिक संख्या आंध्र प्रदेश, असम, बिहार, दिल्ली की रही है। बालक और बालिकाओं दोनों के साथ यौन दुर्व्यहार हुआ। 21 प्रतिशत बच्चों ने बताया कि उनके साथ गंभीर तरह का यौन दुर्व्यहार हुआ। 50.76 प्रतिशत बच्चों ने बताया कि उनके साथ अन्य प्रकार का भी दुर्व्यहार हुआ है। आपने अभी सात कैटेगरी बताईं। मैं कहता हूं कि इस बिल में सब तरह के लैंगिक शोषण शामिल किए जाने चाहिए। 5.69 प्रतिशत बच्चों ने बताया कि उन पर यौन प्रहार किया गया यानी दैहिक शोषण के साथ-साथ गंभीर रूप से यौन प्रहार किए गए, उनके शरीर को

क्षित भी पहुंचाई गई और उन्हें मरणासन्न हालत में छोड़ दिया गया। बेघर कामकाजी और संस्थाओं में रहने वाले बच्चों के साथ यौन उत्पीड़न की घटनाएं सबसे ज्यादा होती हैं। ये गरीब परिवारों के बच्चों होते हैं, मजदूरों के परिवारों के होते हैं। यौन शोषण की घटनाएं बड़े परिवार के बच्चों के साथ नहीं बल्कि साइकिल चलाने वाले, बर्तन मांजने वाले, चाय बेचने वाले गरीब मजदूर परिवार के बच्चों के साथ होती हैं। इनमें से ज्यादातर घर के नौकर और परिवार के रिश्तेदार के लोग होते हैं, जो उन्हें संभालने का काम करते हैं। उनके द्वारा ये घटनाएं की जाती हैं। बच्चे ज्यादातर मामलों में यह समझ नहीं पाते कि उनके साथ क्या हुआ और वे इस दुर्व्यहार को किसी को बताते नहीं हैं। इस संबंध में 48.4 प्रतिशत बालिकाओं ने कहा था कि काश हम बालक होतीं।

राष्ट्रीय अपराध ब्यूरो की बच्चों के साथ बलात्कार होने के संबंध में जो रिपोर्ट वर्ष 2005 में आयी, उसमें 4026 मामले हुए। वर्ष 2009 में ये मामले बढ़कर 5368 हो गये। वेश्यावृत्ति हेतु लड़कों को बैचे जाने के संबंध में वर्ष 2008 की तुलना में वर्ष 2009 में 16.3 प्रतिशत की वृद्धि हुई। ये आंकडे केवल वे हैं, जो दर्ज कराये गये है। लेकिन वास्तविक रूप में इनकी संख्या कई गुणा ज्यादा होगी। बच्चों के साथ बलात्कार करने के संबंध में जो मामले दर्ज हैं, जिनमें दोष सिद्ध हो गया, तो दोष सिद्ध होने के जो आंकड़े हैं, वे अपने आप में बहुत चिंता प्रकट कर रहे हैं। वर्ष 2001 में दोष सिद्ध हुए आंकड़ों की संख्या 38.7 परसेंट थी, जो वर्ष 2009 में घटकर 30.7 प्रतिशत रह गयी, यानी 8 परसेंट घट गयी। जबिक इस अविध में नाबालिग बालिकाओं की खरीद-फरोख्त और दोष सिद्ध 39.1 परसेंट से घटकर 18.9 प्रतिशत रह गयी, जबिक इस अविध में अपराध बहुत बढ़ गये। उसमें बहुत सारी विसंगतियां हैं, कई कारण हैं।

माननीय मंत्री जी, आपने इस बिल में एक चीज बहुत अच्छी जोड़ी कि इस तरह का जब यौन शोषण होगा, तो इस मामले में जो अपराधी है, उसे सिद्ध करना पड़ेगा। क्योंकि सामान्य रूप से जब बलात्कार होता है या यौन शोषण होता है, तो उसमें साक्ष्य नहीं पाया जाता है। मैं आपको धन्यवाद देता हूं कि एक अच्छा प्वाइंट इसमें जोड़ा गया है। एक किठनाई और आती है कि हमारे यहां पुलिस की जांच प्रक्रिया बहुत लंबी और उबाऊ होती है। हमारे यहां पीड़ित बालक के लिए प्रभावित संरक्षण कार्यक्रमों का अभाव रहता है। लंबी न्याय प्रक्रिया और पीड़ित द्वारा यह सोचे जाने पर कि हम इस घटना की रिपोर्ट करने जायेंगे तो लोगों को मालूम पड़ जायेगा और इससे हमें व्यंग्य और सामाजिक कलंक का सामना करना पड़ेगा। इसी तरह पुलिस थानों में अपराध का ग्राफ कम दिखाया जाता है, क्योंकि वे यह बताना चाहते हैं कि हमारे एरिया में अपराध हुए ही नहीं हैं। इस तरह पुलिस थानों में अपराध का ग्राफ कम दिखाने के लिए बहुत सारे प्रकरण दर्ज ही नहीं किये जाते और उन्हें डांटकर भगा दिया जाता है कि हमारे यहां अपराध नहीं हो रहे हैं।

राष्ट्रीय बाल अधिकार संरक्षण आयोग ने लैंगिंग अपराधों के शिकार बच्चों के मामले में एक बालक हितैषी न्यायिक प्रक्रिया पर बल दिया है कि पीड़ित बालकों के मामले में निर्णय लेने वाली न्यायिक प्रक्रिया मरहम लगाने वाली होनी चाहिए, न कि बच्चे को फिर से पीड़ित करने वाली होनी चाहिए। आयोग ने देश के विभिन्न भागों में न्यायाधीशों, सेवानिवृत्त न्यायाधीशों, वकीलों, पुलिस अधिकारियों, सामाजिक कार्यकर्ताओं और शिक्षार्थियों को भी इस प्रक्रिया का हिस्सा बनाने की बात कही है। समिति ने जो सुझाव दिया है, उस सुझाव को भी शामिल किया जाना चाहिए कि पीड़ित बालक और उसके परिवार की आवश्यकताओं को पूरा करने के लिए चिकित्सकों, परामर्शदाताओं, समाज सेवकों और एनजीओज सहित विभिन्न प्रोफैशनल लोगों को इसमें शामिल करने पर ध्यान दिया जाना चाहिए।

में समझता हूं कि जब हम बहुत सारी चीजों को इसमें शामिल कर रहे हैं, बच्चों के हित की बात कर रहे हैं, तो समिति का यह बहुत अच्छा सुझाव है, इसलिए इस सुझाव को भी इसमें शामिल करना चाहिए। उसके बाद पीड़ित बालकों के पुनर्वास एवं देख-भाल हेतु वित्तीय सहायता के लिए निधि की व्यवस्था होनी चाहिए। इसमें न्यायालय से दंड दिया जायेगा। दंड का स्वरूप यह होगा कि सरकार की तरफ से भी राशि दी जाये और उस आरोपी से जो राशि वसूल की जायेगी, वह राशि भी इस निधि में हस्तांतरित करके पीड़ित बालक या बालिका को दी जानी चाहिए। बालक के प्रति लैंगिंग अपराध की पुष्टि होने और विशेष न्यायालय द्वारा सजा सुनाने तक कार्रवाई नहीं, बल्कि यह प्रयास होना चाहिए कि बालक फिर से एक खुशहाल जिंदगी जी सके। इसके लिए व्यक्तिगत और सामाजिक, दोनों स्तर पर प्रयास करने की आवश्यकता है। किशोर न्याय कानून को मजबूत बनाने के लिए जिला बाल संरक्षण सोसायटियों, विशेष किशोर पुलिस इकाइयां, बाल कल्याण समितियां, कल्याण अधिकारियों और परीक्षा अधिकारियों की महत्वपूर्ण भूमिका है। ये संस्थागत तंत्र अनेक राज्यों में अभी तक स्थापित नहीं हुए। इन संस्थागत व्यवस्थाओं को पूरी तरह से गतिशील बनाना होगा और सभी राज्यों में स्थापित करना होगा। इसके लिए यहां से गाइडलाइन जानी चाहिए। राट्रीय बाल अधिकार संरक्षण आयोग और राज्य बाल अधिकार संरक्षण आयोग के लिए कोई भूमिका निश्चित नहीं की है, इनका काम सलाह देने तक सीमित रखा गया है जबकि राट्रीय बाल अधिकार संरक्षण आयोग पहले से इस क्षेत्र में जागरूकता लाने का काम कर रहा है। अतः समय-समय पर मूल्यांकन करने एवं कार्यान्वयन में किमयों को पूरा करने, सुधारात्मक उपायें की सिफारिश करने की भूमिका की कल्पना की जा सकती है। समिति का यह सुझाव भी उपयुक्त है<sup>\*</sup> कि सामूहिक लैंगिक हमले के संबंध में एक व्यक्ति या अधिक व्यक्तियों के द्वारा हमला किया जाने पर उसे सामूहिक हमला ही माना जाना चाहिए। अनुसूचित जाति एवं जनजाति के संबंध में भी अनुसूचित जाति एवं जनजाति

अत्याचार निवारण अधिनियम में वयस्कों को सुविधाएं दी गयी हैं, अतः बच्चों को सुरक्षात्मक अधिकार से वंचित नहीं किया जाना चाहिए।

बाल दुर्व्यवहार के मामलों में अनिवार्य रिपोर्टिंग के संबंध में समिति के समक्ष लोगों ने आपत्ति उठाई कि सामाजिक कलंक, सामुदायिक दबाव, भावनात्मक एवं आर्थिक रूप से अपराधी परिवार के ऊपर निर्भरता यानि वह चाचा, मामा, फूफा या ताऊ हो सकता है, माता-पिता नहीं हैं, इसलिए वह उन पर निर्भर करता है, इस कारण से कई लोगों ने इस खण्ड को हटा देने का सुझाव दिया है। पर संबंध में मेरा कहना है कि अगर रिपोर्ट होगी नहीं, तो पीड़ित बालक को चिकित्सा व्यवस्था का लाभ नहीं मिल पाएगा और वह पुनः प्रताङ्ना का शिकार हो सकता है। अतः इस पर गंभीरता से विचार करना चाहिए। खण्ड-22 में मिथ्या सूचना के बारे में जो बात कही है कि मिथ्या सूचना देने पर छः माह का कारावास या अर्थदण्ड या दोनों हो सकता है, अनेक बार गवाहों के अभाव में वह सिद्ध नहीं हो पाता है। सूचना आने पर उसकी पुटि होनी चाहिए, लेकिन कई बार ऐसा होता है कि अपराध सही होने के बावजूद कानूनी प्रक्रिया एवं दांव-पेंच का सहारा लेकर कि उस समय हम यहां पर नहीं थे, दूसरे शहर में अस्पताल में भर्ती थे, इस तरह के दांव-पेंच का सहारा लेकर बचने का प्रयास करेगा, तो उसकी गहन विवेचना होने के बाद किसी भी तरह से अपराधी बचने न पाए और उस बालक को पूरी तरह से संरक्षण मिले, इसके लिए प्रयत्न करना चाहिए। पीड़ित बालक को अदालत ले जाते समय मेडिकल जांच के लिए ले जाते समय पूरी गोपनीयता बरतनी चाहिए और अगर अपराधी परिवार का सदस्य है, तो न्यायिक प्रक्रिया होने के बाद उस बालक से पूछना चाहिए कि वह घर जाना चाहता है या नहीं या संरक्षण गृह में जाना चाहता है, उसी के अनुरूप उसके लिए व्यवस्था की जानी चाहिए। हमारे देश में लगभग 700 जिले हैं और 16000 पुलिस थाने हैं। हर थाने में बाल विकास अधिकारी की नियुक्ति की जरूरत है। यौन पीड़ित बच्चे की जिंदगी बर्बाद हो जाती है और वह अवसादग्रस्त हो जाता है। इसलिए जरूरी है कि हम स्वयं के साथ ही बच्चों का सतर्क रहना सिखाएं। स्कूलों में भी इस दिशा में जागरूकता लाने के लिए एक पीरियड निश्चित करके वहां पर पढाई की व्यवस्था की जानी चाहिए। उपरोक्त बिल के संदर्भ में जनजागरूकता लाने के लिए एक बड़ा अभियान चलाने की आवश्यकता है। सिर्फ कानून बनाने से अपराध नहीं रुकेगा, उन कानूनों का सही ढंग से क्रियान्वयन भी करना होगा। इसके लिए गृह विभाग, विधि एवं न्याय विभाग, महिला एवं बाल विकास मंत्रालय, तीनों को मिलकर आपस में सामंजस्य करके इस दिशा में कदम उठाने की आवश्यकता है।

सभापति महोदय, आखिरी एक लाइन कह कर मैं अपनी बात समाप्त करुंगा। किसी बच्चे की खामोशी यह बताती है कि वह कुछ नहीं कह पाता है। उसके साथ हुए अपराध से वह सहम सा जाता है।

जहां वह सहम जाता है, यह बिल वहीं से उसकी ताकत बनकर उसे सम्मान, सुख्क्षा, स्वाभिमान दिलाकर खुशहाल जिंदगी जीने के लिए आगे बढ़ाएगा।

आपने मुझे बोलने के लिए समय दिया, इसके लिए आपको धन्यवाद देता हूं।

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI): Mr. Chairman, I express my sincere thanks to you for giving me this opportunity to speak on this important Bill. I stand to support the Protection of Children from Sexual Offences Bill, 2012.

First of all, I would like to congratulate and thank the hon. Minister for Woman and Child Development for taking up this important legislation for the larger interest of society. By this measure our country will soon have a comprehensive law to deal with sexual offences against children. It will provide for stringent punishment up to ten years of jail term, which may even be extended to life imprisonment, if warranted. Sexual offences against children are not adequately addressed by the extant laws. A large number of such offences are neither specifically provided for, nor are they adequately penalized, says the Statement of Objects of the Bill.

The Bill seeks to protect children from offences such as sexual assault, sexual harassment and pornography and also provide for establishment of special courts for speedy trial.

India is signatory to the UN Convention on the Rights of Children since 1992. It should take measures to prevent children from being forced into any unlawful sexual activity.

Any person below the age of 18 years is defined as a child. The Bill seeks to penalise any person who commits offences such as sexual harassment and sexual assault against the children. The Bill says that sex with a person under the age of 18, even if consensual, would be deemed as statutory rape and an offence that would be tried under the Juvenile Justice Act, carrying a maximum punishment of three years imprisonment.

An offence committed under this Act shall be reported to either the local police or to the Special Juvenile Police Unit who has to report the matter to the Special Court within 24 hours. The police also have to make special arrangement

for the care of the child. In case a person fails to report a case, he shall be penalised. The Bill also includes penalties for making false complaints.

Each district shall designate a Sessions Court to be the Special Court. I shall be established by the State Government in consultation with the Chief Justice of the High Court. The State Government shall appoint a Special Public Prosecutor for every Special Court. The court shall, as far as possible, complete the trial within one year. The trial shall be held in camera and in the presence of the child's parents or any person trusted by the child.

The guardian of the child has the right to take assistance from a legal counsel of his choice, subject to the provisions of Criminal Procedure Code, 1973.

If an offence has been committed by a child, it shall be dealt with under the Juvenile Justice (Care and Protection of Children) Act, 2000.

As per report, more than 53 per cent of children interviewed reported having faced one or more forms of sexual abuse. Fifty per cent abusers were persons known to the child or in a position of trust and responsibility.

Penetrative sexual assault has been defined as any sexual crime with a jail term of minimum seven years which can be extended up to life imprisonment. Secondly, this provision also applies where the aggravated penetrative sexual assault has been committed by a person who should have protected the child, such as a police officer, hospital staff, school functionary and a family member or a relative. This provision is also applicable where a child loses his or her mental balance because of the sexual assault or his inflicted with HIV or any other life threatening disease.

The National Crime Records Bureau data shows that there has been a significant increase in cases of sexual offences against children from 2,265 in the year 2001 to 5,749 in the year 2008.

It is quite good that the Bill envisages guidelines for media on reporting that would bar giving details of the victim and accused children's family or personal details or any other form of reporting that can lead to their identification.

Besides, it proposes Special Courts and more sensitive ways of dealing with crime against children.

I urge upon the Government that there is an urgent need for this kind of legislation which will address this social evil and punish harshly the accused who are allegedly involved in all forms of sexual abuse, including child prostitution, child pornography, physical abuse, corporal punishment, bullying and trafficking of children. There is an urgent need to have a functioning administrative system to record and register child abuse cases.

I would also like to raise some other important points for the betterment of our children in the society. I would like to call upon all the learned school teachers that they should adhere to the moral education class. Every school must make it compulsory to have at least one moral class within a week. Students, particularly in the teenage group, would get inspirations from their teachers through moral education.

I would also like to mention here that good parenting plays a vital role in character building. I would refer to a famous proverb 'Charity begins at home." Parents play a vital role in the life of every child. Hence, their inspiration is a must for the bright future of every child. Everything cannot be controlled by enacting law or by bringing a legislation by the Government.

I would also make a mention of television and internet. Due to too much viewing of television and misuse of internet surfing, children are being diverted from the right path towards the wrong path. Too much of violence, sex and fast activity viewing makes the brain of the child very violent and imbalanced.

During the schooling period, when the age of a child is below 18 years, he mostly opts to do the wrong things. Hence, there should be a control of the Censor Board over television programmes, particularly the reality shows, where children are also involved

### 16.00 hrs

SHRIMATI CHANDRESH KUMARI (JODHPUR): Chairman, Sir, I thank you very much for giving me this opportunity to speak on this very important Bill. I congratulate the Prime Minister; the Government; and our Minister for bringing this Bill.

# **16.01 hrs** (Dr. Girija Vyas *in the Chair*)

The children of our nation are our responsibility. They are the future of our nation. I find a lot of children begging on the streets and on the roads, and wanting help from all quarters. The United Nations General Assembly realized this in December 1992 and adopted a Resolution to protect the rights of children in which they ensured physical health, emotional, intellectual and social development of children. If you look at the Reports from the Ministry of Women and Child Development, it says that 53 per cent of children are being sexually abused. I would like to bring to your notice that sexual abuse is not the only abuse that the children are going through. There are many other forms of abuses like physical abuse; sexual abuse; mental abuse; child labour is also an abuse; children begging on the streets and forced to beg; trafficking; and child marriage are all abuses.

These are all abuses, which have to be looked into, and we have to address it to protect our children from being harassed. All these type of harassments, which the children face, are giving them mental trauma. They get mentally derailed, and this is causing a lot of children to get into crime; to become drug addicts; and to become terrorists. We have to protect them for the better of our nation and for the better of our children.

So far, these heinous crimes have been clubbed together. There is no differentiation between the crime against children and crime against adults. All these crimes are treated together. I would like to point out one thing here, which has come to my notice. In the Indian Penal Code (IPC), Section 376 says that: "... unless the woman raped is his own wife and is not under twelve years of age will

not be treated as a crime...". Are we justifying child marriage? Child marriage is one of the main things, which is causing a lot of problems for rape of young girls. Even the Immoral Traffic (Prevention) Act protects the children below the age of 16 whereas in our Marriage Act it says that the girl child becomes mature only at the age of 18 years. How are we having these different ages at different places?

If we allow a child to be raped by her husband at the age of 12 and is not being considered as rape, then it is wrong. If we are allowing children under 16 only to be considered under the Immoral Traffic (Prevention) Act, then it is wrong. It should all be 18 years. It should be a uniform age for all girls, namely, the age should be 18 years.

Besides this, very often, we do not realise how many young street boys are being used for sexual abuse. CRY has given the figures for it, and they are really very revealing figures. Every year, 8,950 children are missing. That means either they are picked up and used for begging or used for sexual abuse or used for illegal means of labour. Every year, five lakh children are estimated to be forced into sexual trade. And approximately, 2 million children are used for commercial sex between the age of 5 and 15 years. Approximately, 3.5 million children are entering into commercial sex between the age of 15 and 18 years. Around 40 per cent of the child population are forced into commercial sexual works. These are the figures. There are very astonishing figures. We have to take into consideration these figures. And we have to see how we can help our children.

I would like to bring to your notice here, Madam, that we have taken into consideration the homes which are going to be watched:- remand homes, protection homes, observation homes. What about orphanages? In orphanages, we very often find that the children are being ill-treated. And what about schools where we find that many of the children are being ill-treated? We have seen examples of little children being sexually abused by their teachers and they are not being able to say anything. Children are very often not being able to say anything because they do not know the depth of what they have gone through or the

dimensions of the effect which is going to have on their lives. Therefore, it is very necessary that we have to monitor all these areas and keep a watch on our children.

Besides that, Madam, I would like to point out here that child marriages are still taking place and no action is being taken. What are we doing about the witnesses who are witnessing these child marriages? They are not being punished; they are not being taken to task. This also has to be looked into in this Bill which is very important.

I would also like to mention about how young girls or young boys do not have the courage to speak up. For example, there was a case in Rajasthan where a young girl, because of rivalry between the families, was picked up and taken away by the other family and then, she was gang raped. But she did not have the courage to speak up. She did not have the courage to go to the school; she did not have the courage to do her further studies and to stand on her own feet. With great difficulty, we got her back. The police were involved in protecting the culprits. So, what sort of action will be taken on those people? These are the things on which we have to look at. But the main thing is, Madam, that I would like to request you here that we should not only look at sexual abuse, we should also look at the other abuses especially the abuses where the children are being forced into drugs; where the children are being forced into labour; where the children are being forced into begging. As you know, recently, in Harayana, it came out on the TV where children were being taken and their limbs were being cut so that they could be used for beggary. These are the things which we also have to look to and address all these difficulties that the children of this country are facing.

Besides that, Madam, there is another quarter where we have to look for the children in the orphans. The orphan in India has no identity. They have no possibility to get admission in schools because they do not have an identity. They have no possibility to get bank accounts because they have no identity. They have no possibility to get jobs because they cannot identify their mothers and fathers.

That is why, it is very necessary that in the new identity card system, these orphanages should be given preference and these children should be made proper citizens of India so they can also get all the benefits that we are giving them in this country.

With these words, once again Madam, I thank you very much for bringing this very important Bill and to cover all the aspects which have to be covered as far as sexual abuse is concerned. But I would request the Minister to consider by taking up the other abuses that the children are going through because it is a mental trauma for them and they are becoming social drop-outs and when they become social drop-outs, they become a responsibility and liability to the nation. With these words, Madam, once again I thank you very much for giving me the opportunity to speak.

## सभापति महोदया : श्री शैलेन्द्र कुमार।

हम चाहते हैं कि पांच बजे यह महत्वपूर्ण बिल पास हो जाए। हम चाहते हैं कि माननीय सदस्य बहुत संक्षिप्त में महत्वपूर्ण बिंदु उठाएं।

श्री शैलेन्द्र कुमार (कोशाम्बी): माननीय सभापित महोदया, मैं बहुत महत्वपूर्ण बिंदु ही रखूंगा। आपने मुझे लैंगिग अपराधों से बालकों के संरक्षण विधेयक, 2012 पर बोलने का अवसर दिया, मैं आपका बहुत आभारी हूं। इससे पहले भी संसद में भारतीय संविधान में बाल अधिकारों के संरक्षण की कई व्यवस्थाओं के बिल पास किए गए हैं। अनुच्छेद 39. 40. 15, 17, 19 और 21 में बाल अधिकारों के संबंध में बहुत विस्तार से व्यवस्था की है। भावनात्मक अधिकार महत्वपूर्ण हैं और इसमें परविशा का महत्वपूर्ण स्थान है। छः से लेकर 14 वर्ष तक के बच्चों के लिए अनिवार्य और निःशुल्क शिक्षा की व्यवस्था की गई है। इसका प्रावधान धाराओं और अनुच्छेद में किया गया है। खास तौर से 18 वर्ष के बच्चों के अधिकारों की रक्षा की व्यवस्था की गई है।

महोदया, आंकड़ें उठाकर देखें तो पता चलता है कि भारत में 2010 में करीब 35 लाख शिशुओं में से केवल पांच लाख को ही बचाया जा सका है। भेदभाव बहुत जोरों पर है कि लिंग आधार पर अबार्शन कराए जाते हैं। लिंग परीक्षण बहुत बड़ी बीमारी है। इसी सदन में मैंने 14वीं लोकसभा में बात उठाई थी कि पंजाब के कुछ ऐसे किरसे सामने आए हैं कि प्रेगनेंट औरतों के ब्लड से पता चल जाता है कि बच्चा मेल है या फीमेल है। इस तरह के इक्विपमेंट्स पर रोक लगनी चाहिए। प्राइवेट मेडिकल प्रेक्टिस करने वाले लोगों पर व्यापक पैमाने पर गंभीरता से जांच करने की आवश्यकता है। सबसे बड़ी बात कम उम्र की शादियों की है। आंकड़ें बताते हैं कि 66 परसेंट बच्चे मुफलिसी के शिकार हैं, जिन्हें पौष्टिक आहार नहीं मिल पाता, जो कुपोषण के शिकार हैं। इसमें सबसे बड़ी जिम्मेदारी मीडिया की है। प्रिंट और इलेक्ट्रानिक मीडिया समय समय पर अनेक प्रकार के केसिस उजागर करता है, जिनके बारे में हमें बहुत देर के बाद पता चलता है। यही व्यवस्था शिक्षा के संबंध में लागू की जानी चाहिए तािक उनका शोषण न हो। मिड डे मील के माध्यमसे योजना बनाई गई है तािक बच्चे अच्छी से अच्छी शिक्षा प्राप्त करें और आगे निकलें।

महोदय, विकलांग बच्चों का बहुत शोषण हो रहा है। आंकड़े देखने से पता चलता है कि दिल्ली में हजारों, लाखों की संख्या में बच्चे गायब हो रहे हैं। किसी भी गिरोह द्वारा बचपन में बच्चों को पकड़कर अपंग कर दिया जाता है और भीख मंगाई जाती है। आपने रेलवे स्टेशनों और चोराहों पर बच्चों को भीख मांगते देखा होगा। इस प्रकार शोषण हो रहा है, हमें देखना है कि किस प्रकार इन पर रोक लगाई जा सके। हमारे देश में विदेशी पर्यटक आते हैं, जब अन्य देशों से आकर लोग इस प्रकार की व्यवस्था देखते हैं तो हम बहुत शर्मसार होते हैं। हमें इस तरफ गंभीरता से सोचना होगा। आज भी 81.5 लाख बच्चे शिक्षा से वंचित हैं। अनिवार्य और निःशुल्क शिक्षा का बिल लाया गया है, अगर इन्हें शिक्षा के लिए प्रेरित करें और कम्पलसरी कर दें तो जागरुकता आएगी। जनप्रतिनिधियों की जिम्मेदारी बनती है कि ऐसे बच्चों को शिक्षा की ओर ले

जाएं तो मेरे ख्याल से शोषण, अन्याय और अत्याचार पर अंकुश लगा सकते हैं। आंकड़ों के अनुसार चार करोड़ बच्चे शिक्षा बीच में ही छोड़कर चले जाते हैं। उनके लिए भी व्यवस्था करनी होगी। बाल सुधार गृह हर जगह बने हुए। खास कर यह समाज कल्याण मंत्रालय द्वारा संचालित होते हैं। वहां की व्यवस्था और स्थिति बहुत ही खराब है। वहां पर भी उनके साथ यौन शोषण की तमाम शिकायतें आई हैं और उनको वहां इस प्रकार से रखा जाता है कि जो अपराधों में लिप्त हैं, वहां उनको सुधार करने के बाद, उनको शिक्षा देने के बात नहीं हो पा रही है। अगर वहां की व्यवस्था देखी जाए तो उनको न तो अच्छा खाना मिल पा रहा है और न बोर्डिंग अच्छी मिल पा रही है। ये तमाम तरह की दिक्कते हैं।

महोदया, चूंकि आपने घंटी भी बजा दी है और मुझसे निवेदन भी किया है इसलिए सिर्फ एक बात कह कर मैं अपनी बात समाप्त करना चाहूंगा कि बच्चों से संबंधित जो भी मामले आएं तो उनके केसों को महिला पुलिस को देना चाहिए। महिला ममतामय होती हैं, वे अच्छी तरह से बच्चों की जांच कर सकती हैं या पुरूष पुलिस वाले जो जांच करते हैं उन्हें बच्चों के केसों की जांच करने की स्पेशल ट्रेनिंग दी जाए तभी ये जांच कर सकते हैं और न्याय मिल सकता है। इन्हीं सुझावों के साथ मैं अपनी बात समाप्त करता हूँ और पुरजोर तरीके से इस बिल का समर्थन करता हूँ।

सभापति महोदया : श्री गोरख नाथ जी का नंबर है। लालू जी आप बाद में बोल लीजिएगा। मैं सभी के लिए बता दूं स्पेसिफिक बिल है - Protection of children from sexual offence bill.

श्री लालू प्रसाद (सारण): मैडम, मैं आपको धन्यवाद देता हूँ। जब आज सत्र बंद होने वाला है तब माननीय मंत्री जी और सरकार यह बिल लाई है। यह बड़ा सेंसेटिव बिल है। 18 साल से कम उम्र के बच्चों के साथ जो सेक्स्अल हरासमेंट होते हैं और हो रहे हैं, इस बारे में जो बिल आया है। यह बिल आया है, बिल का विरोध कोई आदमी नहीं करता है। लेकिन इस देश में ब्रितानी हुकूमत में, ब्रिटिश गवर्मेंट में, भारत के ऋषियों, महऋर्षियों, संस्कृति और चरित्र के विषय में बड़ा भारी अध्ययन किया था। अंग्रेज हो कर भी अध्ययन किया था कि भारत देश कितना चिरत्रवान है। आइपीसी में जो भी ऑफेंस है, वह पुरूष साइड से है। आप विमन साइंड से मत देखिएगा। हमारे बगल में वकील बैठे हुए हैं। महिलाओं की तरफ से ऑफेंस नहीं होता है। अंग्रेजों ने यह माना कि भारत की बेटियां, नारी और बहनें इतनी चरित्रवान हैं कि उनकी तरफ से कोई ऑफेंस नहीं होता है। भारत में जो भी ऑफेंस होता है, वह पुरूष के द्वारा होता है। वकील लोग इस बात को काट दें, तो हम अपनी गलती को स्वीकार कर लेंगे। इस बिल को लाया जा रहा है। इस बिल पर बहुत सारी बातें है कि हमें अच्छा नहीं लगता हैं, जो लोग नहीं समझेंगे, वे हंसेंगे, लजाएंगे, लज्जित होंगे और बोलेंगे कि इस बात को नहीं बोलना चाहिए। मैं माननीय मंत्री जी से जानना चाहता हूँ कि आप जो बिल लाई हैं, क्या आपने ध्यान दिया कि दिल्ली हाई कोर्ट ने अनेचुरल ऑफेंस, जो अंग्रेजो ने, ब्रितानी सरकार ने आइपीसी में कॉगनिजेबल ऑफेंस माना है, उसमें सात साल की रिगरेस पनिशमेंट होती है। जेल में डालने की बात है। हम भी वकालत पढे हैं। हम भी एलएलबी हैं। सात साल की जेल का प्रावधान है। दिल्ली हाइकोर्ट ने मना कर दिया, इसको डिकलाइन कर दिया। आप लोग कहां बैठे थे? क्या आपने उसे मरम्मत करने का इस बिल में प्रावधान किया है? सुप्रीम कोर्ट तक आप नहीं गये। इस देश के सभी पंथ के लोगों ने चाहे हिंदू पंथ हो, मुस्लिम हो, सिख हो, ईसाई हो, लोगों ने इन बातों को बिल्कुल नापसंद किया और आप लोगों से मिलकर भी बताने का काम किया।

अननेचुरल ऑफेंस, चाहे वह चाइल्ड है या मेल है, इस देश की संस्कृति में, हमारे भारत के चित्र में इसकी कहीं भी कोई इजाजत नहीं है। हम पशु नहीं हैं, हम इंसान हैं। इस बान पर आपने ध्यान दिया है या नहीं दिया है, क्या आप इसके खिलाफ सुप्रीम कोर्ट गयी हैं, आप नहीं गयी हैं। आज आप जो बिल आप ला रहे हैं, क्या आपने पता किया कि इस देश में कि 14 साल की उम्र के बच्चा-बच्ची की शादी हो जाती है? आपकी क्वालीफाइंग आयु दूसरी है, लेकिन बाल विवाह अभी भी हो रहे हैं, खासकर गरीब तबकों में, द्राइबल इलाकों में बेटियों की शादी हो जाती है। वह पहले के जमाने की शादी अच्छी भी थी कि कम उम्र में लोगों की शादी हो जाती थी और गौना होता था। जब लड़की मैच्योर हो जाती थी, तब उसकी पित के यहां विदाई होती थी। हमने जो इंतजाम किया, मैडम बोल रही थीं, नाम मैं भूल रहा हूं, उन्होंने कहा कि

इतने प्रतिशत अपराध इससे देश में बढ़ गया है। यह अननेचुरल ऑफेंस, जो अपराध है, हमारी बिच्चियों को, लड़िकयों को जो रेप करते हैं, बलात्कार करते हैं, आप यह सब बात ला रहे हैं कि जिस पर आरोप होगा, वही प्रमाणित करेगा, तो इसका दुरूपयोग होगा या नहीं होगा। कोई आरोप लगा दे कि इनके ऊपर यह बात बोल दो तो ठोस प्रमाण और प्रूफ देना चाहिए, प्रमाण पत्र देकर कड़ी से कड़ी सजा का प्रावधान होना चाहिए।

यह देश ऋषियों और संतों का है। एक जमाना था, आज सेक्स के प्रति जो जागृति हो रही है, चारों तरफ प्रचार किया जा रहा है, कोई भी परिवार एक साथ बैठकर फिल्म नहीं देख सकता है, ये सारी चीजें दिखायी जा रही हैं, डर्टी फिल्म बन रही है, यह माहौल बनाया जा रहा है। चरित्र निर्माण का सबसे बड़ा कारखाना विद्यालय और महाविद्यालय हैं, जहां से बच्चे-बच्चियों को शिक्षा देनी चाहिए।

सभापति महोदया : आपका बहुत-बहुत धन्यवाद।

श्री लालू प्रसाद: महोदया, यही दिक्कत है।

सभापति महोदय: इस विषय पर बाद में बोलेंगे।

श्री लालू प्रसाद : बिहार के बी.एन.कॉलेज का एक प्रोफेसर लवगुरू बन गया, आपको मालूम होगा। चारों तरफ प्रवचन, लवगुरू माने शिष्या को रख लिया और पार्टी बनाकर चुनाव लड़ा। इस देश में क्या हो रहा है?

सभापति महोदय: आज विषय दूसरा है, इसलिए मैं दूसरे का नाम ले रही हूं। कृपया आप बैठ जाइये।

श्री लालू प्रसाद: मैडम, मेरी बात सुनिये, यह मामला वही है। हमारा व्यक्तिगत चिरत्र यदि ठीक नहीं रहेगा तो हमारा सार्वजिनक चिरत्र ठीक नहीं होगा, यह चौधरी चरण सिंह जी कहा करते थे। क्या हो रहा है इस देश में? हम लोग भगही पहनते थे, गरीब के लड़कों पर कपड़ा नहीं रहता था, वे भगही पहनते थे, लेकिन आज क्या प्रदर्शन हो रहा है, क्या रिवार्ड मिल रहा है, क्या फोटो खिंचवाया जा रहा है बड़े-बड़े लोगों के साथ में, मॉडर्न बन रहा है, भई यह क्या मॉडर्न है, क्या नग्न प्रदर्शन हो रहा है, क्या हमारा आवरण है, क्या हमारी पोशाक है, हमारी ड्रेस, हमारा कपड़ा, हमारा रहन-सहन, हमारा खान-पान, यह सब बिगाड़ा जा रहा है। इसे बिगाड़ने के पीछे हमारे देश के चिरत्र को, इन साधु-संत लोगों को देखिये, बहुत सारे संत लोग, साधु लोग बहुत अच्छे हैं। लेकिन इसमें कई साधु-संत पकड़े गये हैं। आपको मालूम होगा कि कितने पकड़े गए हैं। ...(व्यवधान)

सभापति महोदया: लालू जी, पाँच बजे बिल पास करना है। आप बैठ जाइए। आप तो बहुत अच्छे वक्ता हैं।



श्री लालू प्रसाद: असली बात तो सुनिये। पाँच बजे क्या है, सात बजे करिये, आठ बजे करिये। लगातार बहस करिये। यह क्या मामूली बात है?

सभापति महोदया : अभी आप गोरखनाथ जी को बोलने दीजिए।

श्री लालू प्रसाद: वे बोलेंगे, सब लोग बोलेंगे। सबको मौका दीजिए। लाज के मारे बहुत लोग नहीं बोलेंगे। और हम चूँकि गार्डेड लैंग्वेज में बोल रहे हैं इसलिए और बात है। मैं सूर्य मंदिर गया था पहली बार।

सभापति महोदया : अब बहुत हो गया। गोरखनाथ जी आप बोलें। लालू जी आज बंद करें।

श्री लालू प्रसाद: बंद कर दें अब?

सभापति महोदया : हाँ, आपने बहुत अच्छा बोल दिया है। सबने बहुत ध्यान से आपकी बात सुनी है।

श्री लालू प्रसाद: मैडम, कृपा कीजिए। आप मेरी बात को सुनिये। अच्छा लगे तो रखिये, अच्छा नहीं लगे तो दूसरी बात है। मैं सूर्य मंदिर में गया था। मैंने समझा कि वहाँ सूर्य भगवान होंगे। वहाँ क्या देखा मंदिर की दीवारों पर, कि एक समय था जब सैक्स के प्रति लोगों में विरक्ति थी, जनरेशन खत्म होने वाली थी। इसलिए खजुराहो से लेकर सब जगह यह दिखाया गया। ... (व्यवधान)

सभापति महोदया : गोरखनाथ जी, आप शुरू करें।

श्री लालू प्रसाद : जो बिल माननीय मंत्री कृष्णा तीस्थ जी लेकर आई हैं और एक्ट बनाना चाहती हैं, आपको कम से कम ऑल पार्टी मीटिंग करके नेताओं से भी राय लेनी चाहिए थी, तब आपको बिल लाना चाहिए था। क्या इसका गलत इस्तेमाल नहीं होगा। किसी को भगा देगा। दस साल सज़ा है। प्रूफ़ दीजिए, सुबूत दीजिए, सब कुछ करिये, पूरा इंतज़ाम, और यह सब बात होनी चाहिए। 1 से 14 साल की उम्र के बच्चों को बच्चा माना गया है। इसमें आपने 18 साल से नीचे का किया है। बाल सुधार गृहों में जो रक्षक हैं, वहीं भक्षक हैं। जितनी भी शिकायतें मिली हैं, कहीं से भागकर बच्चियाँ जाती हैं, कहीं पकड़ी जाती हैं और उन्हें वहाँ रखा जाता है, वहाँ पर रक्षक ही उनके साथ गंदा काम करते हैं। ...(व्यवधान) आप समय नहीं दे रही हैं। मुझे अफसोस है कि मेरे भीतर और बात थी जो मुझे कहनी थी। ...(व्यवधान)

सभापति महोदया : अलग विषय पर सब बोलेंगे, यह विस्तृत विषय है।

श्री लालू प्रसाद: लेकिन आपके रोकने की वजह से मैं अपनी बात खत्म करना चाहता हूँ क्योंकि आप आती हैं तो हमें मौका दे देती हैं। इसलिए आपके आदेश को मैं मानता हूँ। इस बिल का हम समर्थन करते हैं, लेकिन ठोक-बजाकर बढ़िया से लाइए। यह सब कुछ ठीक नहीं है। इसी दिल्ली में क्या हुआ? इसी दिल्ली में चेहरे पर एस लिख लिखकर लोग घूमते हैं। ...(व्यवधान) यहाँ टैटू बनाकर लोग घूम रहे हैं। ...(व्यवधान)

सभापति महोदया: गोरखनाथ जी, आप शुरू करें।

श्री लालू प्रसाद: महोदया, आप मुझे बोलने नहीं दे रही हैं, मुझे अफसोस है। पांडे जी खड़े हो गए हैं, तो पांडे जी बोलें। ...(व्यवधान)

सभापति महोदया : पांडे जी आप बोलिये।

श्री लालू प्रसाद: यह हमारा देश, ऋषियों का संतों का देश है और ये आर.एस.एस. के लोग, बीजेपी के लोग, चिरत्र निर्माण की दुहाई देने वाले लोग ...(व्यवधान) ये ब्रह्मचारी लोग, ये चुप हैं। ...(व्यवधान)

सभापति महोदया : कृपया शांति रखें। बहुत गंभीर विषय पर चर्चा हो रही है।

श्री लालू प्रसाद: देश में चरित्र के मामले में बहुत सारी बात है, आगे बोलना ठीक नहीं है नहीं तो वह हमको ही कंट्रोवर्सी में डाल देगा। इसलिए हम बोलें तो हमें अपना चरित्र देखना है। ...(व्यवधान) आप यह बिल लाए हैं, हमारे देश के बच्चों और बच्चियों पर...(व्यवधान) मैं अपनी बात समाप्त कर देता हूँ लेकिन आगे से आप इस पर पर्याप्त टाइम दीजिएगा, फिर कभी इस पर बहस होगी।

श्री गोरखनाथ पाण्डेय (भदोही): माननीय सभापित जी, लैंगिक अपराधों से बालकों का संरक्षण विधेयक 2012 के समर्थन में बोलने के लिए मैं खड़ा हुआ हूँ। मैं आपका आभारी हूँ कि आपने मुझे बोलने का अवसर दिया।

महोदया, यौन उत्पीड़न और यौन अपराध जो बच्चों के साथ देश में हो रहा है, आये दिन इस तरह की घटनाएँ देखी जाती हैं। निठारी कांड और इसके साथ अन्य ऐसी घटनाएँ इस देश को शर्मसार कर चुकी हैं। प्रतिदिन टेलीविजन, अखबारों और अन्य सूचना के साधनों के माध्यम से ऐसी घटनाएं हमारे समाज को शर्मसार करती हैं।

महोदया, माननीय मंत्री जी की बात हम बहुत ध्यान से सुन रहे थे और हमें अच्छा लग रहा था, लेकिन कुछ बातों की तरफ मैं मंत्री जी का ध्यान आकृष्ट कराना चाहता हूं। मैं पेशे से अध्यापक रहा हूं और बच्चों से मेरा बहुत निकटस्थ संबंध रहा है। शिशु से लेकर टीन एज तक बच्चों का मस्तिष्क बहुत कोमल हो की और वे कच्चे घड़े के समान होते हैं। बच्चों को सुधारने के लिए, उन्हें बनाने के लिए, उनके चरित्र निर्माण के लिए बहुत ही संजीदगी की आवश्यकता होती है। उनके साथ जो शोषण होता है या यौन शोषण हो रहा है, वह कई तरह का हो रहा है।

#### 16.31 hrs.

# (Madam Speaker in the Chair)

आप स्पीकर पद पर आसीन हैं, यह हमारे लिए बहुत सुअवसर है। आज इस देश में टीन एज में अपराध हो रहे हैं, जैसा मंत्री जी ने कहा कि 16 से 18 साल के बीच में बच्चों को जो व्यवस्था दी जा रही है, क्योंकि इस समय उनकी बुद्धि परिपक्व नहीं होती है। टीन एज के बच्चों के लिए सहमित को आधार बना कर उनके अपराध को परिभाषित करना कहीं से ठीक नहीं है।

महोदया, मंत्री जी बताया कि धारा 3, 5, 7, 8, 9 के तहत अगर कोई भी शिकायत अगर झूठी पाई जाती है, तो उस पर भी एक्शन लिया जाएगा। कभी-कभी सही बात को भी किसी न किसी प्रभाव में आ कर झूठा बनाने का प्रयास किया जाता है। पीड़ित बच्चे अपनी बात संकोचवश व भयवश कह नहीं पाते हैं। वे अपने परिवार को भी अपनी बात नहीं कह पाते हैं। दुर्भाग्य की बात है कि 50 प्रतिशत इस तरह के अपराध पारिवारिक संबंधों में रहने वाले लोग, रिश्तेदार या निकट संबंधियों द्वारा किए जा रहे हैं। आंकड़ों से भी ज्यादा घटनाएं हो रही हैं, क्योंकि सारे लोग अपनी शिकायतों को वहां तक नहीं पहुंचा पाते हैं, जहां तक पहुंचानी चाहिए। निश्चित रूप से गरीब, निरीह और निचले तबके के लोग यौन उत्पीड़न के ज्यादा शिकार हैं। देखा जाता है कि उन्हें इस प्रकार शोषित किया जाता है कि या तो वे अपराधी बन जाते हैं या मानसिक रूप से विकलांग हो जाते हैं या उन्हें किसी तरह से उनके अंग भंग करके भीख मांगने के लिए

मजबूर किया जाता है। स्कूलों में पढ़ने वाले बच्चे, जिन्हें संरक्षण की जरूरत होती है, वहां भी ऐसे उदाहरण आए हैं जिनके कारण हम या हमारा समाज शर्मसार हुआ है। विद्यालयों के साथ ही साथ बाल सुधार गृह, जहां हम उन बच्चों को सुधारने के लिए रखते हैं, वहां भी आए दिन ऐसी घटनाएं देखने को मिलती हैं। अनाथालयों में भी बच्चे और बच्चियों के साथ दुर्व्यवहार होता रहा है। इस प्रकार की जो शिकायतें आई हैं, जो इस समाज में कुरीतियां हैं, जो समाज में इस तरह की गंदगी है, उसे दूर करने के लिए इस तरह के नियम आवश्यक हैं। लेकिन कुछ ऐसे भी हैं जो किसी शर्म, डर या सामाजिक सम्मान की वजह से वे थानों तक नहीं जाते हैं। यदि वे जाते भी हैं तो उनका जो निरीक्षण किया जाता है, वह भी उन्हें शर्मसार करता है। इसलिए मैं आपके माध्यम से मंत्री जी से कहना चाहता हूं कि जो बच्चियां उत्पीड़न एवं यौन शोषण की शिकार बनती हैं, उनकी जांच के लिए महिला पुलिस की व्यवस्था की जाए, जो बच्चे शोषण एवं यौन उत्पीड़न के शिकार बनते हैं, उनकी जांच के लिए पुरुष पुलिस की व्यवस्था की जाए ताकि सही जांच हो सके और इस कानून का सही उपयोग हो सके।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

श्री महेश्वर हज़ारी (समस्तीपुर): अध्यक्ष महोदया, आपने मुझे लैंगिक अपराधों से बालकों का संरक्षण विधेयक, 2012 पर बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं।

महोदया, वर्ष 2011 में सम्पन्न हुई 15वीं जनगणना से कई जानकारियां निकलकर सामने आयी हैं। उन जानकारियों को एकत्रित करके यदि हम समस्याओं के समाधान के लिए ठीक ढंग से पहल करें तो अधिक सफलता मिल सकती है। बालकों के साथ घटने वाली विभिन्न घटनाओं के जो कारण होते हैं, उनका मूल्यांकन ठीक ढंग से नहीं हो पाता है। उन्हें जानना होगा। उस पर गहनता से विचार करना होगा। यदि यह सब ठीक से हो जाए तो समस्याओं और अपराधों पर काबू पाने में सफलता का ग्राफ बढ़ जाएगा। सिर्फ कानून बना देने से सफलता नहीं मिल सकती।

अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से आग्रह करना चाहूंगा कि लैंगिक अपराध के शिकार जो गांव के गरीब लोग हैं जो नौकरी-चाकरी के लिए शहर में लाए जाते हैं, ईंट-भट्ठे पर लाए जाते हैं, होटलों में काम करते हैं, वे लोग होते हैं। इस पर गहनता से विचार करने की जरूरत है। गरीबी के चलते जो बच्चे शहर आते हैं, उन पर ज्यादा लैंगिक अपराध होते हैं।

इस विधेयक में लैंगिक उत्पीड़न के साथ-साथ अश्लील साहित्य के संबंध में भी बालकों के प्रति सजगता की बात कही गयी है। महोदया, बालकों को आज देश में सैक्सुअल विज्ञापन बहुतायत में परोसे जा रहे हैं। आज इन्टरनेट के माध्यम से बच्चों तक अत्यंत अश्लील साहित्य और अन्य सामग्री बड़ी मात्रा में सुगमता से उपलब्ध हैं। मेट्रोपोलिटन शहरों में खुलेआम सैक्सुअल विज्ञापन के बड़े-बड़े साइन बोर्ड नजर आते हैं। रोज-रोज जब ऐसे विज्ञापन नजर आएंगे तो क्या तेरह-चौदह वर्ष के बालकों में सैक्सुअल जागृति नहीं आएगी क्योंकि सैक्सुअल हार्मोन नेचुरल हैं और तेरह-चौदह वर्ष के ऊपर के बालकों में सैक्सुअल जिज्ञासा आने लगती है जिसके कारण लैंगिक अपराध में बढ़ोतरी होती है। मेरा तो मानना है कि इस विधेयक में ऐसे विज्ञापन को रोकने के लिए इस विधेयक में कोई प्रावधान नहीं किया गया है। केवल, कानून द्वारा सजा की बात की गयी है। आपने लैंगिक अपराध को रोकने के लिए सिर्फ अवेयरनेस को माध्यम बनाने की चर्चा की है। यह अच्छी बात है, लेकिन उसके लिए राशि का जिक्र नहीं किया गया। उसके लिए कितनी राशि खर्च की जाएगी, किन एजेंसियों के द्वारा अवेयरनेस चलाया जाएगा, ऐसे तमाम बिन्दुओं पर गौर करने की जरूरत है और उन शंकाओं को दूर करना चाहिए।

बालकों के प्रति देश में बढ़ते अपराध और यौन शोषण की खबरों से इलेक्ट्रॉनिक मीडिया और प्रिंट मीडिया दोनों भरे रहते हैं। राष्ट्रीय अपराध ब्यूरो के आंकड़ों के अनुसार वर्ष 2010 में लगभग पांच हजार चार सौ बच्चे यौन उत्पीड़न के शिकार हुए। यह सरकारी आंकड़ा है। जो लोक-लज्जा एवं समाज के डर से

सामने नहीं आते, इसकी कोई जानकारी नहीं है। उसकी जानकारी हो तो आंकड़ें कई गुना ज्यादा हो सकते हैं।

हमारा देश विश्व का महाशक्ति बनने का सपना देख रहा है। पर, बालकों के खिलाफ हिंसा किस तरह बेलगाम हो चुकी है, इसका अंदाजा राष्ट्रीय अपराध ब्यूरो के आंकड़ों से लगाया जा सकता है। दिल्ली में एक लाख की आबादी पर सोलह बालकों के साथ विभिन्न अपराध घटते हैं। आंकड़ें बताते हैं कि 75 फीसदी बालकों के प्रति घटने वाली घटनाएं उन्हें जानने वाले और आसपास में रहने वाले लोगों द्वारा होती

भारत की सामाजिक और आर्थिक परिस्थिति कुछ इस तरह की हैं कि बच्चों को टारगेट करना बेहद आसान है। यही वज़ह है कि भारत में सेक्स से जुड़े दलालों के द्वारा चाइल्ड सेक्स को टुरिज्म से जोड़ दिया गया है। देश में हर साल लगभग चार लाख बच्चे व्यावसायिक सेक्स वर्कर का हिस्सा बन जाते हैं जिनका शोषण विदेशी पर्यटकों के द्वारा किया जाता है।

समाज सेवा के नाम पर जो अनाथालय चलते हैं, वहां भी बच्चों के यौन शोषण के मामले जगजाहिर होते हैं। हाल ही में दिल्ली में दिरयागंज स्थित आर्य अनाथालय में बच्चों से यौन दुर्व्यवहार के मामले सामने आए हैं। ऐसे कई मामले अखबारों के माध्यम से आए दिन सुनने और देखने को मिलते हैं।

अध्यक्ष महोदया : अब आप अपनी बात समाप्त कीजिए, धन्यवाद।

श्री महेश्वर हज़ारी: महोदया, केन्द्र में जब राजग की सरकार थी तो ज्युवेनाइल जस्टिस एक्ट यानी केयर एण्ड प्रोटेक्शन ऑफ चिल्ड्रेन कानून लाई थी। लेकिन, एक दशक से ज्यादा गुज़र जाने के बावजूद भी ज्यादातर राज्यों में इस पर अमल नहीं किया गया है जो चिंता की बात है। यदि इस कानून के प्रावधानों को लागू किया गया होता तो लैंगिक अपराधों पर विराम लगाने में मदद मिली होती। इतना ही नहीं, बच्चों को समगलिंग और सेक्स टुरिज्म के दलालों के इस खौफनाक जाल से निकालने के लिए एक स्पेशल पुलिस फोर्स कायम करने की जरूरत भी वर्षों से महसूस की जा रही है लेकिन इस दिशा में कोई सार्थक व्यवस्था अमल में नहीं आ पा रही है।

अध्यक्ष महोदया : बहुत-बहुत धन्यवाद। ठीक है, अब अपनी बात समाप्त करें।

श्री महेश्वर हज़ारी: अध्यक्ष महोदया, आपके माध्यम से आग्रह है कि माननीय मंत्री जी इस पर ध्यान देंगे।

DR. RATNA DE (HOOGHLY): Madam Speaker, I would like to thank you for allowing me to speak on this subject.

I appreciate the Bill as it seems to protect the children from sexual assault, sexual harassment and pornography sense. This Bill is very timely. Penalty against those indulge in sexual offences involving children should be severely dealt with. The penalty at present against those sexual assaults is three to five years and a fine. It should be enhanced so that the same would serve as a deterrent. Using children for pornographic purposes is a heinous crime. This has been a global phenomenon. It should be dealt with iron hand. It is an accepted fact that sexual abuses involving children are not efficiently dealt with. In that sense, this Bill would go a long way in making an earnest attempt to protect the children from all sorts of sexual offences in the country.

According to the statement of the hon. Minister for Women and Child Development, 53 per cent of the children were sexually abused. As per the news items, 5,484 children are sexually assaulted and 1,408 were killed in 2010. These news items are very disturbing. Kidnapping of children is the highest in Delhi. This too is a matter of shame to all of us. As per the National Crime Records data, 10,670 children were kidnapped during 2011. It is certainly an astonishing figure. I hope the Ministry must show extra vigil in this regard to bring down the kidnappings of children. So, it is a high time for such a law to come into effect.

There is a mention that each district shall designate a Sessions Court to be a Special Court. This has to be done by the State Government. In fact, this is a gigantic task of designating Sessions Court to be a Special Court as the Sessions Court are already having heavy number of cases pending. It would be an additional burden on the Sessions Court. So, there is a need to establish Special Courts with extra infrastructure.

The Standing Committee, which studied this Bill, has recommended that compensation should be awarded in each case and a part of the amount should be paid by the perpetrator. I do not think this would be a feasible proposition. The

Committee also suggested that a fund may be set up under the State Government or the Court for the purpose of paying compensation. This again would consume a lot of time.

Under such circumstances, I would like to ask specifically as to who would give compensation to the child who had undergone the trauma of abuse, both physically and mentally. When the law is strict, the court takes it very strongly, and delivers its verdict swiftly. Only then and then, the offenders would not dare to indulge in these despicable activities. The civil society organisations, NGOs and experts should assist the Government in erasing all sorts of sexual offences in the country so that children bloom into beautiful citizens to enjoy life, learn and contribute to the society.

I hope such a dream would come true.

SHRIMATI SUSMITA BAURI (VISHNUPUR): Madam, I thank you for giving me this opportunity.

Firstly, while supporting the Bill, I would like to appreciate the hon. Minister for Women and Child Development for bringing this important Bill in this House. The Protection of Children from Sexual Offences Bill is perhaps the most important piece of legislation in the interest of children that we have seen so far. It addresses an important aspect of child care, that is to give protection to a child to live with dignity. Our nation which proclaims high human values, peace and non-violence also has a bad record in the matter of treatment of children and women for that matter. The data from the National Crimes Record Bureau show an alarming increase in cases of sexual offences against children. If we see the record of many years, each year we would find that 25 per cent of the reported cases are against children. Such offences are mostly committed by persons known to the child or are close to them or they are relatives to them. Hence these cases are either not comprehended by the children or by their parents. They do not even report it out of fear. Our existing laws are not effective in curbing the crimes and in giving justice to the victims. In this context, the proposed Bill is highly timely and welcomed by all.

Madam, although the Bill is fairly comprehensive in its approach and its provisions, there are a few areas in which changes are required. स्टेंडिंग कमेटी ने ऑलरेडी जो रिकमेण्डेशन की है, उसको आपको एक्सैप्ट करना है, आपने कुछ-कुछ एक्सैप्ट किया है। It is written in the Bill healthy physical, emotional, intellectual and social development of the child. इसमें आपको साइकोलोजिकल भी जोड़ना चाहिए। आपने जो फाइन की बात कही है, लेकिन कितना फाइन होगा, इसमें कुछ स्पेसिफिक आपने नहीं दिया है। जो पनिशमेंट है, यह बहुत कम है, इसे भी इनहैंस करना है। खासकर सारे देश में चाहे चाइल्ड होम्स हों, जुवेनाइल होम्स हों, उनमें भी बहुत सारे क्राइम्स होते हैं, उसके लिए भी आपको अच्छा प्रावधान करना चाहिए, क्योंकि हमारे देश की आज यह बहुत बड़ी प्राब्लम है और इस पर हमें अच्छे तरीक से सोचना चाहिए। हम लोगों ने आईपीसी में देखा है, about the provisions regarding sexual acts, there are identical

provisions which states that if a sexual assault is committed against a child between 16 and 18 years of age, it should be considered whether the consent had been obtained or not.

अध्यक्ष महोदया : सुस्मिता जी, अब आप समाप्त करिए।

SHRIMATI SUSMITA BAURI: I understand that the Government has already decided to amend the similar provisions of Sections 375 and 377 of the Indian Penal Code in the matter of rape of women between the age group of 16 and 18 years of age. While supporting the provisions of consent of girls between 16 years and 18 years, I would like to express my concern on the issue regarding the marriage of teenagers who are getting married without the permission of their parents. We know there are many instances of honour killings reported from many States and it is also happening everyday in many States. Young men and women are getting married without the consent of their parents. I am apprehensive about the penal provisions against the offenders who are involved as victims in the Bill.

MADAM SPEAKER: You may conclude now.

श्रीमती सुस्मिता बाउरी: मैडम, थोड़ा सा टाइम और दीजिए। मैडम, यह बहुत इंपोर्टेंट है। आज सारे देश में यह समस्या है।

अध्यक्ष महोदया : मैं समझ रही हूं।

श्रीमती सुस्मिता बाउरी: खासकर मेरी जो कांस्टीच्युएंसी है, मेरे डिस्ट्रिक्ट में, जो बांकुरा है, वहां एक घटना घटी है, अभी वीरेन्द्र कुमार जी बहुत अच्छी तरह से सारे देश की घटनाओं के बारे में बोल रहे थे, मैं भी उसके बारे में बोलना चाहती हूं। एक डैफ एंड डंब जो गर्ल थी, उसको डॉक्टर अलग कमरे में जांच करने के लिए ले गया, लेकिन उसने उसका रेप किया, मतलब सेक्सुअल एसॉल्ट किया। हम लोग उसके लिए बोले या उसकी मां बोली, लेकिन उस पर क्या कार्रवाई हुयी? उधर का जो एसपी था, उसको वहां की गवर्नमेंट ने हटा दिया। ...(व्यवधान)

अध्यक्ष महोदया : अब आप समाप्त करिए। There is not much time.

श्रीमती सुस्मिता बाउरी: ऐसा बहुत जगह स्टेट्स में चल रहा है। इसमें कुछ करना चाहिए। मैं महिला मंत्री जी से अनुरोध करूंगी कि इसमें ज्यादा से ज्यादा कार्रवाई करनी चाहिए और इसके लिए और भी अमेंडमेंट लाना चाहिए, ताकि बच्चे को अच्छे से महफूज रख सकें।

इन्हीं शब्दों के साथ मैं अपनी पूरी बात नहीं कह पायी, लेकिन आपका धन्यवाद करती हूं।

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, Speaker, thank you for giving me this opportunity to speak on this Bill. Article 15 of the Constitution confers upon the State to make special provisions for children. The United Nations Conventions on the Rights of Children ratified by India on 11<sup>th</sup> December, 1992 requires the State to take appropriate national level measures. The data that has been collected by National Crime Records Bureau and the study on Child abuse in India, 2007 also corroborate the issue that is prevalent today in this country. I would, at the outset, say that this is a watershed Bill to protect children below the age of 18 against sexual offences. It is aimed at speedy trials through special courts. This is at par with the best international practices. This Bill describes sexual assault against children in five categories and the hon. Minister also has narrated as to which are the punishments to be meted out. I would like to mention here that this Bill seeks to provide protection to children against pornography abuse. It shifts the onus of proving oneself innocent from the prosecution to the accused as applicable in many women related laws. As it is prevalent in this world, we are more adjusted to British Jurisprudence but there are certain laws which we have made specially relating to protection of women relating to French Jurisprudence where the accused has to prove that he is innocent. In that respect this is a very welcome step. I welcome it.

I would like to draw the attention of the Government, through you, Madam, and the House to the number of children being kidnapped in this country. The law is skewed in this aspect. Loss of a child is dealt very casually by the police. The latest National Crime Records Bureau data says that 10,670 children were kidnapped or abducted during the year in various States and UTs. This relates to 2011. The national capital has reported the highest number of kidnapping of children in the country, that is, 2982. This leads to sexual abuse of children. The Home Minister is present here. I hope he takes cognizance of this issue. About 152 years have been completed since Lord Macaulay has promulgated Indian Penal Code. ... (Interruptions)

There is a need to go into this aspect as this type of crime has never happened earlier. The Indian Penal Code does not spell out the definition of child abuse as a specific offence. Even the Juvenile Justice Act does not specifically address the issue of child sexual abuse.

This Bill was tabled last year in March. The Parliamentary Standing Committee went into it and also suggested certain amendments and it has included consensual sexual relationship with a girl under 18 years as a serious criminal offence and is punishable with life imprisonment. This will go a long way to protect girl child from trafficking.

Madam, I would like to draw the attention of a court judgment of Madurai Bench of Madras High Court. It says:

"Child sexual abuse happens because the system of silence around the act perpetuates it. It represses children; the repression of children is unlikely to create a flourishing society, economically, emotionally, equally or spiritually" began a judgment passed by the Madras High Court Bench there."

Justice K. Chandru delivered the judgement in a couple of writ petitions by the father of a seventh standard girl who was one among many reportedly subjected to various forms of sexual abuse by S. Arockiasamy, Headmaster of a Government High School at Podhumbu, a non-descript village in Madurai West Taluk there. The petitioner was provided with compensation.

In this Bill, I would hope that the Minister, while asking the House to adopt it, will spell out the type of compensation. Should we leave it to the special court or should it be spelt out in the rules?

Many Members have said that all investigations should be done by the women police. But my request here would be that women police should be of DSP rank and not of a lower level.

With these words, I would say that it is a good piece of legislation but lacks provision for proper rehabilitation of the victims. We urgently need legislation that specifically addresses child abuse but merely enacting legislation will not be enough unless this is followed by strict enforcement of the law with accountability defined.

श्रीमती कृष्णा तीरथ: धन्यवाद अध्यक्षा जी आज एक बहुत ऐतिहासिक बिल जो यहां आया, मुझे खुशी है कि दस माननीय सदस्य, जो इस सभा में मौजूद भी हैं उन्होंने अपनी-अपनी बात कही। मुझे उनकी बात सुनने में अच्छा भी लगा। उनके जो सुझाव आए हैं वे हमने पहले से इसमें ऑलरेडी रखे हैं। क्योंकि हमने पहले ही कहा था कि हमारा जो चाइल्ड प्रोटेक्शन बिल है, बच्चों की सुविधा, सभी बच्चे जो अठारह साल की उम्र से नीचे के हैं चाहे उनकी उम्र अठारह वर्ष से छः महीने या दो महीने कम हों उन्हें लिया है। उससे पहले हमने बताया था कि कौन से ऑफेनसेज में कवर किए हैं। मैंने इसमें छः ऑफेन्सेज बताए हैं।

Penetrative assault सेक्शन 3, इसकी पनिशमेंट हमनें सेक्शन 4 में ऑलरेडी है। दूसरा हमने लिया है aggravated penetrative sexual assault, section 5, जिसका पनिशमेंट Section 6 में लिखा हुआ है। Sexual Assault, Section 7, पनिशमेंट सेक्शन 8 में है। Aggravated Sexual Assault, Section 9 उसका पनिशमेंट सेक्शन 10 में है। Sexual harassment of Child, Section 11, जिसका पनिशमेंट सेक्शन 12 में है और Use of Child for pornographic purposes, Section 13 में है जिसका 14 में लिया गया है।

वीरेन्द्र कुमार जी ने इसकी शुरुआत की। उनकी चाइल्ड लेबर पर एक्सपर्टीज है। उन्होंने कहा कि बच्चों का केस जल्दी से जल्दी खत्म होना चाहिए। मैं उन्हें बताना चाहती हूं कि बच्चे का बयान 30 दिन के अंदर लेना होगा और एक साल में पूरा ट्रायल करके केस को खत्म करना होगा। ट्रायल बच्चे की मर्जी से होगा। वह बाहर नहीं होगा। अगर बच्चा घर के भीतर या किसी बंद जगह, जहां किसी को उसके बारे में पता नहीं होगा, ट्रायल कराना चाहेगा, तो इस तरह ट्रायल होगा जिससे बच्चे के मन में कोई बुरा असर न हो। इन्होंने कहा कि पुलिस अधिकारी केस रिजस्टर नहीं करेगा। अगर पुलिस अधिकार केस रिजस्टर नहीं करता तो धारा 21 के अनुसार उसके खिलाफ कार्यवाही की जाएगी। अगर वे पूरा बिल पढ़ें तो उन्हें पता लगेगा कि उसमें सब चीजें हैं।

हमारे यहां चाइल्ड वैल्फेयर कमेटी स्थापित की गई हैं। 548 चाइल्ड वैल्फेयर कमेटीज़ बन चुकी हैं और 660 स्पैशल जुविनाइल पुलिस यूनिट बने हैं। उनके लिए महिला अधिकारी की जो बात की गई है, हमने रखा है कि महिला अधिकारी होगी। धारा 44 में एनसीपीसीआर और एसीपीसीआर को उसकी मौनीटरिंग का जिम्मा दिया गया है। वे बहुत जिम्मेदारी के साथ अपना काम निभाते हैं। अवेयरनैस को पूरा करने का कार्यक्रम भी इस बिल में पहले ही दिया गया है। वीरेन्द्र कुमार जी ने कई घटनाओं का जिक्र किया कि सभी सिचुएशन्स में कठोर कार्यवाही की व्यवस्था की जाए। उन्होंने गुड़गांव, इलाहाबाद, नई दिल्ली आदि कई जगह की घटनाओं का जिक्र किया। उन पर कार्यवाही की गई है, लेकिन एक्ट या

आईपीसी में पहले जो प्रावधान थे, उनसे ज्यादा कठोर प्रावधान हमने इस बिल में रखे हैं जिससे कोई भी व्यक्ति अपराध करने से पहले इस बात को सोचेगा कि अगर मैं बच्चे को छू रहा हूं तो मेरी मंशा क्या है। मैं किस आधार पर बच्चे को ले रहा हूं। अगर वह बच्चे को गोद में खिला रहा है और उसकी मैलाफाइड इंटैंशन है, गलत तरीके से कहीं ले जाकर कुछ करना चाहता है, तो इन कठोर प्रावधानों को देखते हुए वह डरेगा, उसकी रूह कांपेगी। कई बार देखा गया है कि कोई सैक्सुअल ऐसॉल्ट नहीं हुआ, ईव टीज़िंग भी नहीं है लेकिन एक बच्ची जा रही है और कोई व्यक्ति उसके पीछे-पीछे आता है, तो उसके खिलाफ भी वहीं कार्यवाही होगी जो मैंने छ: एक्ट इनमें बताए हैं। ...(व्यवधान)

श्री शैलेन्द्र कुमार: इसका मिसयूज भी हो सकता है।...(व्यवधान)

श्रीमती कृष्णा तीरथ: नारायणा में एक केस हुआ था। लड़की ने जब अपने पेरेंट्स को बताया तो उसके पेरेंट्स ने उस लड़के को मारा। एक महीने बाद उसने उस लड़की को शूट कर दिया। मिसयूज कहां हुआ? कोई लड़की कभी भी किसी के खिलाफ गलत काम नहीं करती। हमने इसमें गलत शिकायत की सजा भी रखी है। मिसयूज को खत्म कर दिया गया है। इस तरह के क्राइम सुपरिटेंडैंट, टीचर, वार्डन, डाक्टर करे, अगर उनकी क्लिनिक में आता है तो वह एग्रिवेटेड ऑफैंस माना जाएगा और उसके तहत जो सजा है, वह उसे दी जाएगी। इसमें हमने बर्डन ऑफ प्रूफ ऐक्यूज पर ही रखा है।

श्रीमती हेलैन ने कहा कि बच्चों के लिए स्पैशल कोर्ट होना चाहिए। स्पैशल कोर्ट का ऑलरेडी प्रावधान है। उन्होंने कहा कि बच्चों को कैसे पता चले, तो इसके लिए हैल्प लाइन 1098 है। अगर इसमें कोई बात करेगा तो बच्चे की पूरी व्यवस्था होगी। उन्होंने इंटरनैट और टेलीविजन की बात कही। मैंने आखिर में यूज़ ऑफ चाइल्ड फॉर पोर्नोग्राफी परपजेज जो बताया है, वह इसमें कवर होता है। उसके लिए सजा है। माननीय सदस्य जानेंगे कि बहुत सोच-समझकर, ध्यान से, लम्बी प्रक्रिया से, एक्टीविस्ट्स, पार्लियामेंट्री स्टैंडिंग कमेटी आदि बहुत से लोगों से बात करके मैं इस बिल को फुल प्रूफ बनाकर लाई हूं।

श्रीमती चन्द्रेश कुमारी ने आईपीसी 375 में डिफरैंट एजेस के डिफरैंस की बात कही। 375 आईपीसी का है।



## 17.00 hrs.

हम इससे और ऊपर उठकर बात कर रहे हैं। सैक्शन 375, 376 और 377, लालू जी ने अननैचुरल सैक्स की बात कही। हम इससे और ऊपर उठकर बच्चों को सुख्शा प्रदान करने की बात कर रहे हैं। स्कूल में सैक्सुअल ऐब्यूज, स्कूल अथॉरिटीज़ जो किमट करते हैं, हमारे एक्ट के अनुसार जो एग्रिवेटिड ऑफैंस है, उसमें हाई पिनशमेंट है, यानी कम से कम दस साल। दस साल से ऊपर लाइफ इमप्रिजनमेंट प्लस फाइन भी है। लाइफ इमप्रिजनमेंट और फाइन, पूरी जिंदगी की सजा फाइन के साथ है। जैसे मैने कहा कि कोई भी व्यक्ति कुछ करने से पहले सोचेगा, समझेगा, डरेगा, तो इससे यह बुराई हमारे देश में कम होगी। बच्चा अच्छे माहौल में रहेगा, सुखी माहौल में रहेगा और उसका मैंटल डेवलपमैंट आगे बढ़ेगा। यह हमारी सोच है कि इस देश के बच्चे, जो कल के भारत के भविष्य होंगे, इतनी मजबूत बुनियाद पर खड़े हों कि उन्हें कोई डर, भय न हो। उनका फिजिकल और मैंटल डेवलपमेंट इतनी अच्छी तरह से हो कि उसे लगे कि वाकई मैं भारतीय हूं और भारत में मुझे पूरी तरह से सुरक्षा प्रदान की गयी है।

अभी चाइल्ड मैरिज के बारे में बात की गई। चाइल्ड मैरिज एक्ट अलग है। चाइल्ड मैरिज प्रोहिबिशन एक्ट को ध्यान में रखना और देखना है। बच्चे को ध्यान को रखते हुए हमने इसकी ऐज 18 साल रखी है। एक बात इन्होंने और कही कि इन बिलों की अवेयरनैस की जाये। मैं इनको बताना चाहती हूं कि अभी हमने राजीव गांधी इम्पावरमैंट एडोलिसैंट स्कीम सबला के रूप में शुरू की है। वहां 11 साल से 18 साल की बच्चियां आती हैं, उनके माध्यम से यह अवेयरनैस क्रिएट कर रहे हैं। उन्हें हम एक तरह से अहिंसा मैसेंजर बना रहे हैं। यह अवेयरनैस वह अपने आप भी लेंगी और उस जगह से अपने घरों, मोहल्लों में जायेंगी तो इस बात को अवेयर करेंगी कि बच्चों की सुरक्षा के लिए ये चीजें हैं। उनको न्यूट्रिशियन कैसे दिया जाये, उनके लिए स्किल डेवलपमेंट, ब्रिज एजुकेशन की बात है, तो ये तमाम चीजें इस बिल की मदद करती हैं। मैं बताना चाहती हूं कि राजीव गांधी इम्पावरमैंट एडोलिसैंट गर्ल्स स्कीम हमारी आलरेडी 200 जिलों में पायलट बेसिस पर चल रही हैं। जब यह स्कीम अच्छी होगी, तो हम देश के सभी डिस्ट्रिक्ट्स में चलायेंगे।

चन्द्रेश जी ने एक बात और कही कि आईपीसी में 18 से कम उम्र की पत्नी के साथ शारीरिक संबंध बनाने का जिक्र किया है। हमने पहले ही बात खत्म कर दी कि 18 साल से नीचे की लड़की को हम बच्चा ही मान रहे हैं। उससे हम सैक्सुअल ऑफैंस या शारीरिक संबंध बनाने की बात नहीं कर रहे। शैलेन्द्र कुमार जी ने बहुत सारी बातें कहीं जो हमारे सैक्शन 39, 40, 15, 17, 19, 21, जिनमें बाल अधिकारों की बात की गयी है। उन्होंने फ्री एजुकेशन की बात कही। अभी किपल सिब्बल जी ने इस बारे में कहा है। छ: साल से लेकर 14 साल तक फ्री एजुकेशन है, लेकिन अब तो हमने सर्वशिक्षा अभियान भी शुरू किया है।

18 साल तक के बच्चे के कुपोषण की बात भी उन्होंने कही। अभी मैंने जैसे सबला की बात कही या हमारी और स्कीम्स हैं, उसमें कुपोषण को भी दूर करने की बात कही गयी है। महिला पुलिस अधिकारी के बारे में मैं पहले ही कह चुकी हूं कि महिला पुलिस अधिकारी होंगी।

में शैलेन्द्र कुमार जी के सवालों के जवाब में बताना चाहती हूं कि हमारे बिल के 24(1) में यह व्यवस्था है कि सैक्सुअल ऐब्यूज ऑफ चाइल्ड के मामले में यथासंभव वूमैन पुलिस आफिसर्स ही होंगी। इसमें इंसपैक्टर से नीचे के लैवल का कोई व्यक्ति नहीं होगा। अभी महताब जी ने डीसीपी लैवल या कुछ और लैवल के बारे में कहा। लेकिन अभी तक जितने पुलिस आफिसर्स ऐवेलेबल हैं, उनमें हमने कहा कि इंसपैक्टर से नीचे के लैवल का कोई व्यक्ति इसमें नहीं होगा। ऐसे मामलों की शिकायत एसजेपीयूज में होगी और एसजेपीयूज स्टाफ की विशेष ट्रेनिंग की व्यवस्था आईपीसी में हमारी इंटीग्रेटिड चाइल्ड प्रोटक्शन स्कीम है, उसके अंतर्गत रखी गयी है। लालू जी ने बहुत अच्छी तरह से बातें कहीं। वे बात कुछ और कहना चाहते थे, लेकिन सब लोग उसे बहुत हंसी में ले रहे थे। लेकिन मैं जानती हूं कि आपने आईपीसी के अननैचुरल लॉ की बात की। लेकिन हम सैक्शन 377 की बात नहीं कर रहे। मैंने कहा कि यह चाइल्ड प्रोटेक्शन की बात है। आपने जो बात कही, अननैचुरल सैक्सुअल ऑफैंस पहले आईपीसी में थी। मैंने कहा कि इन सब चीजों से हटकर हम बच्चे को प्रोटैक्ट करने की बात कर रहे हैं। वह बच्चा लड़का या लड़की, यह जेंडर न्यूट्रल है। इसमें यह नहीं है कि केवल लड़की की बात करें। अगर लड़के के साथ भी इस तरह का कोई ऑफैंस होता है, उसके साथ होमो सैक्सुअल की बात करते हैं, तो उसके लिए भी हमने उतना ही दंड रखा है —दस साल या लाइफ इमप्रिजनमैंट और उसके साथ फाइन। वह हमने कोर्ट पर छोड़ा है। चाइल्ड मैरिज के बारे अलग से कानून है। ...(व्यवधान)

श्री लालू प्रसाद: मैडम, शॉर्टकट में मत जाइए। दिल्ली हाईकोर्ट ने डिसीजन दिया है कि यह ऑफेंस नहीं है - आईपीसी की धारा 377।

श्रीमती कृष्णा तीरथ: यह बिल्कुल अलग विषय है। यहां हम चाइल्ड प्रोटेक्शन की बात कर रहे हैं।

श्री लालू प्रसाद : बच्चों के साथ भी ऐसी घटना होती है।

अध्यक्ष महोदया : वह बता रही हैं, आप उनकी बात सुनिए।

श्रीमती कृष्णा तीरथ: गोरखनाथ पाण्डेय जी ने निठारी कांड की बात की, मैं मानती हूं कि ऐसे बहुत से कांड हुए हैं, आए दिन हम सुनते हैं उनको रोकने की बात, लेकिन रोकने के लिए अभी तक हमारे पास कोई कानून नहीं था, कोई कठोर प्रावधान नहीं था। आईपीसी की धारा 375 और 376 के अलावा हमारे पास कोई प्रावधान नहीं था, लेकिन अब हम यह कानून लेकर आए हैं, इसके बाद अब ऐसे अपराध के बारे

में सोचने से भी रूह कांपेगी। कोई किसी के पीछे जाएगा या मन में सोचेगा क्योंकि इसमें एक प्रावधान यह भी रखा है कि अगर कोई किसी बच्चे को कहीं ले गया, उसकी मंशा थी उसके साथ सेक्स्अल एब्युज करने का लेकिन बीच में कोई आ गया, जिसकी वजह से वह ऐसा नहीं कर सका, अगर यह बात पता चल जाए कि उसकी इंटेन्शन खराब थी, तो उसके लिए भी सजा का प्रावधान इस बिल में रखा गया है। उसका पूरा कैरेक्टर देखेंगे कि जो व्यक्ति ले गया, जो किसी अन्य के आने की वजह से रुक गया, उसका पूरा कैरेक्टर क्या है। अगर इस तरह का कैरेक्टर है, तो उसे सजा मिलेगी। 16 से 18 साल तक की उम्र के बच्चों की बात कही है। उन्होंने बेगिंग की बात कही है, जो इससे बिल्कुल अलग है। चाइल्ड लेबर की बात कही गयी, जिसके लिए अलग कानून है। श्री महेश्वर हजारी जी ने कहा कि इस कानून की अवेयरनेस बढ़ाने के बारे में कोई प्रावधान नहीं है। मैं बताना चाहूंगी कि इसके लिए प्रावधान अलग से है, उसके लिए पैसा भी अलग से है, आईसीपीएस के थ्रू हम उसके लिए पैसा दे रहे हैं। बच्चों का यौन शोषण काम के स्थान पर हो, गली में हो, सड़क पर हो, घर के बाहर हो या घर के भीतर हो, किसी होटल में हो या अन्य किसी भी जगह पर हो, अगर वह किसी होटल में हो रहा है और होटल वाले को मालूम है, लेकिन वह बताता नहीं है, तो उसे भी पनिशमेंट मिलेगी। अगर किसी को भी पता है कि यहां ऐसा हो रहा है, फिर भी वह कंप्लेंट नहीं करता है, तो उसे भी सजा मिलेगी। बच्चों को एक सुरक्षित वातावरण इस भारतवर्ष में देना है क्योंकि बड़े होकर वे ही भारत का बोझ संभालेगे। अगर वे मेंटली और फिजीकली तंदुरूस्त रहेंगे, तभी हम कह सकेंगे कि भारत महानता की ओर बढेगा, आगे बढेगा। बच्चों को सुरक्षित रखने का जो जिम्मा हमने लिया है, हमारी सरकार ने लिया है, उसे पूरा करेंगे। डा. रत्ना डे जी ने कहा कि चाइल्ड एक्युज्ड हुए हैं, जिनकी संख्या उन्होंने 5400 बताई है। मैं भी मानती हूं कि इनसे भी ज्यादा केसेज होंगे, लेकिन इन केसेज को रोका कैसे जाए।

अध्यक्ष महोदया : आप लोग आपस में बात मत कीजिए। मंत्री जी की बात स्निए।

श्रीमती कृष्णा तीरथ: इन केसेज को रोकने के लिए यह बिल लाया गया है। जितने भी केसेज हमारे सामने आ रहे हैं, पांच हजार-छः हजार केसेज सामने आए हैं, और भी बहुत से केसेज हो सकते हैं, लेकिन वे रुकें कैसे? आईपीसी के तहत नहीं रुक पा रहे थे, इसीलिए यह बिल लाया गया है। माननीय सदस्य ने कहा कि न्याय जल्दी मिल सके, इसके लिए स्पेशल कोर्ट का प्रावधान हो, स्पेशल कोर्ट का प्रावधान राज्यों को बताया गया है, हर राज्य के हर डिस्ट्रिक्ट में ऐसी स्पेशल कोर्ट्स होंगी और नीचे तालुका एवं ब्लॉक लेवल पर भी इसके लिए प्रावधान किया गया है। सुस्मिता बाउरी जी ने कहा प्रोटेक्शन मिलेगा, आंकड़े की बात कही है। उन्होंने कहा कि हमने इसमें फाइन नहीं बताया है, मैं कहना चाहती हूं कि फाइन हमने कोर्ट

की डिसीजन पर छोड़ी है। इसलिए छोड़ा है कि कभी-कभी ऐसा होता है कि फाइन अगर ज्यादा कर दिया और वह व्यक्ति देने वाला नहीं है, तो मुश्किल होती है, लेकिन अगर हम फाइन कम रखते हैं, तो कोई अमीर आदमी, मिलिनियर है, तो वह फाइन देकर छूट जाएगा। इसलिए हमने इसको कोर्ट पर छोड़ा है। पहले इसको सेक्शन 4, 6, 8,12, 14 एवं 15 में इस बिल में रखा था। हमने इसकी डिसक्रिशनरी पावर कोर्ट को दी है, कोर्ट डिसाइड करेगी कि क्या फाइन होगा। महताब जी ने कहा कि हमने यूएन कंवेंशन में बात की है, पोर्नोग्राफी की बात की है, इन सबके साथ उन्होंने के.चन्द्रन जी के मामले में फैसले को कोट कर अपनी बात कही है। अगर आप ओवरआल देखें, इस बिल को अच्छी तरह पढ़ें, तो इन सब चीजों से बच्चों को प्रोटेक्ट करने के लिए इस बिल में सारे प्रावधान किए गए हैं। इसलिए मैं चाहती हूं कि बिल को सदन द्वारा पारित किया जाए।

MADAM SPEAKER: The question is:

... (Interruptions)

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, ऐसा है कि हमें इस बिल पर कुछ कहना है।

अध्यक्ष महोदया: मैं अब इस बिल को पास करा रही हूं।

श्री मुलायम सिंह यादव: अध्नानिहोदया, इसके क्या-क्या परिणाम होंगे, क्या-क्या होता है, कैसे होता है, हम कैसे बोल सकते हैं। यह जानते हुए भी हम कर रहे हैं, लेकिन हम कुछ बोल ही नहीं सकते। इसलिए इसे लाने की कौन सी जरूरत पड़ गई थी। पहले से कानून है, सैक्स के बारे में और सब चीजों के बारे में पहले से ही कानून हैं। मैं बताना चाहता हूं कि इसका इतना दुरुपयोग होगा कि भले-भले लोगों को कभी भी किसी भी तरह की परेशानी हो सकती है।

MADAM SPEAKER: I am in the middle of getting it passed. अब मैं पास करा रही हूं। आप अपना स्थान ले लें।

श्री मुलायम सिंह यादव: हम इस बिल का विरोध करते हैं।

श्री लालू प्रसाद: जीर ऑवर का क्या हुआ?...(व्यवधान)

MADAM SPEAKER: It is not going in the record.

(Interruptions) ... \*

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<sup>\*</sup> Not recorded.

MADAM SPEAKER: The question is:

"That the Bill to protect children from offences of sexual assault, sexual harassment and pornography and provide for establishment of Special Courts for trial of such offences and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MADAM SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 46 stand part of the Bill."

The motion was adopted.

Clauses 2 to 46 were added to the Bill.

The Schedule, Clause 1, the Enacting Formula, Preamble and the Long Title were added to the Bill.

SHRIMATI KRISHNA TIRATH: I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

## 17.13 hrs

#### VALEDICTORY REFERENCE

MADAM SPEAKER: Hon. Members, the Tenth Session of the Fifteenth Lok Sabha is coming to a close today.

The first part of this Budget Session commenced on 12 March, 2012 with the Address by the hon. President to the Members of both the Houses assembled together *in* Central Hall. The House adjourned on 30 March, 2012 to enable the Standing Committees to examine the Demands for Grants of various Ministries/Departments and submit their Reports thereon. The second part of the Budget Session commenced on 24 April, 2012, after the recess.

During the Session, we had 34 sittings spread over 182 hours 01 minutes. Of these, 14 sittings were held in the first part and 20 sittings were held in the second part of the Session.

The House discussed the Motion of Thanks on the President's Address, a copy of which was laid on the Table of the House on 12 March, 2012. It was adopted on 19 March, 2012 after a debate lasting for more than 14 hours and 37 minutes.

The Budget (Railways) and **Budget** (General) for the year 2012-13, were presented on 14<sup>th</sup> and 16<sup>th</sup> March, 2012 respectively. After **a** combined discussion on the Budget (Railways) for 2012-13, Demands for Grants on Account (Railways) for 2012-13, Supplementary Demands for Grants (Railways) for 2011-12 and Demands for Excess Grants (Railways) for 2009-10 lasting over 16 hours and 11 minutes, the **Demands** were **voted** and the related

Appropriation Bills were passed. The Demands for Grants (Railways) for 2012-13 were discussed in the Second half of the Session on 25<sup>th</sup> and 26<sup>th</sup> April, 2012. The discussion lasted for 4 hours and 36 minutes. The Demands were voted in full and the related Appropriation Bill was passed.

The House also held a combined discussion on the Budget (General) for 2012-13, Demands for Grants on Account (General) for 2012-13, the Supplementary Demands for Grants (General) for 2011-12 and Demands for Excess Grants (General) for 2009-10 lasting over 9 hours and 10 minutes. The Demands were voted and the related Appropriation Bills were passed.

During the Second part of the Session, the Demands for Grants for 2012-13, in respect of the Ministries of Health and Family Welfare, Urban Development, Home Affairs and Commerce and Industry were discussed for 20 hours and 52 minutes before being voted in full. All the other outstanding Demands for Grants in respect of Budget (General) for 2012-13 of the remaining Ministries were submitted to the vote of the House on 3<sup>rd</sup> May, 2012 and voted in full and the related Appropriation Bill was passed.

The House also discussed the Finance Bill, 2012 on 7<sup>th</sup> and 8<sup>th</sup> May, 2012. The discussion lasted for about 8 hours and 43 minutes before it was passed.

During the current Session, 21 Government Bills were introduced. In all, 21 Bills were passed, which included one Ordinance replacing Bill. Some of the important Bills passed were the Judicial Standards and Accountability Bill, 2012, the Indian Medical Council (Amendment) Bill, 2012, the Right of Children to Free and Compulsory Education (Amendment) Bill, 2012, the North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Bill, 2012, the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2012, the Central Educational Institutions (Reservation in Admission) Amendment Bill, 2012, the Rajiv Gandhi National Institute of Youth Development Bill, 2012, the Copyright (Amendment) Bill, 2012, the Anand Marriage (Amendment) Bill, 2012, and the Protection of Children from Sexual Offences Bill, 2012.

The House had debates lasting over 14 hours and 50 minutes on matters of public importance under Rule 193 on (i) the situation arising out of widespread discontentment among the working class due to faulty Government policies, (ii) need to bring comprehensive policy changes in the Civil Aviation sector due to large scale mismanagement in the affairs of national carrier, that is, Air India and also some other private carriers and need to look into the problems being faced by the workforce engaged in the Civil Aviation sector, (iii) steps taken by the Government to protect the river Ganga from pollution and the Himalayas from ruthless exploitation. The Ministers concerned replied to the debates. Two discussions on situation arising out of faulty policy for procurement of food grains and inadequate facilities for their storage and Centre-State relations remained part-discussed.

During the Session, five important matters were raised by way of Calling Attention, namely (i) situation arising out of incident of child separation of an Indian couple by the Norway authorities, (ii) need to include Bhojpuri language in the Eighth Scheduled to the Constitution, (iii) situation arising out of non-implementation of wage revision of Industrial Development Bank of India employees, (iv) situation arising out of severe drought in Karnataka, and (v) situation arising out of shortage of drinking water in the country, particularly in Jhunjunu and Churu Districts of Rajasthan. In response to the Calling Attention, the Ministers concerned made a statement each and also replied to the clarifications sought by the Members.

As many as 56 statements were made by the Ministers on various other important subjects, including 3 statements by the Hon. Minister of Parliamentary Affairs on Government Business.

Coming to the Private Members' Business, 53 Private Members' Bills were introduced during the Session. Motion for consideration of the Constitution (Amendment) Bill, 2010 (Amendment of the Eighth Schedule) by Shri Satpal Maharaj, which sought to amend the Eighth Schedule with a view to include





'Garhwali' arid 'Kumaoni' languages in that Schedule, moved during the Eighth Session was taken up for further discussion on 27 April, 2012. The Bill was withdrawn by leave of House by the member-in-charge after conclusion of discussion. The Motion for consideration of another Bill seeking to provide for ban on the practice of witchcraft was moved by Shri Om Prakash Yadav on 27 April, 2012 and remained part-discussed on that day.

A Private Member's Resolution regarding special economic development package for the desert regions of the country moved by Shri Harish Chaudhary during the eighth session on 26 August, 2011, was further discussed on 4 and 18 May, 2012. After conclusion of debate, the Resolution was put to vote and negatived by the House. Another resolution regarding setting up of a Central University in Motihari District of Bihar was moved by Shri Om Prakash Yadav on 18 May, 2012 and remained part-discussed.

During the session, 660 Starred Questions were listed, out of which 82 Questions could be answered orally. Thus, on an average, only about 2.41 Starred Questions could be answered per day. Written replies to the remaining Starred Questions along with 7590 Unstarred questions were laid on the Table,

One half-an-hour discussion on the points arising out of the answer given by the Minister of Agriculture on 13.03.2012 to Starred Question No. 1 regarding "Agricultural Profession" was raised in the House and the Minister replied thereto.

During this Session, 92 reports of the Departmentally Related Standing Committees were presented.

About 634 matters of urgent public importance were raised by the Members after the Question Hour and after completion of formal business of the House by sitting late in the evening. Hon. Members also raised 434 matters under Rule 377.

In this session, while we lost over 48 hours 21 minutes of time due to interruptions and forced adjournments, the House sat late for 41 hours and 04 minutes to compensate the time lost.

Hon. Members, Lok Sabha had a Special Sitting on Sunday, the 13 May, 2012 to commemorate the 60<sup>th</sup> Anniversary of the First Sitting of Parliament of India. I addressed the House from the Chair under Rule 360 of the Rules of Procedure and Conduct of Business in Lok Sabha. This was only the second such occasion in the history of Lok Sabha. The House discussed the topic "Sixty years Journey of the Indian Parliament". The discussion lasted for about 5 hours and 35 minutes in which 41 members participated and 132 Members laid their written speeches. A Resolution was unanimously passed by the House at the conclusion of the discussion solemnly reaffirming total and binding commitment of the House to the ideals cherished by the founding fathers of the Constitution.

Finally, I would like to thank the hon. Deputy Speaker and my colleagues in the Panel of Chairmen for their cooperation in the smooth conduct of the House. I am extremely grateful to the hon. Prime Minister, the Leader of the House, the Leader of the Opposition, Chairperson of UPA, Shri Advani ji, Minister of Parliamentary Affairs, Leaders and Chief Whips of various Parties and Groups and the hon. Members for their cooperation. I would also like to thank, on behalf of all of you, our friends in the Press and the Media. I take this opportunity to thank the Secretary-General and the officers and staff of the Lok Sabha Secretariat for their dedicated and prompt service to the House. I also thank the allied agencies for their able assistance in the conduct of the proceedings of the House.

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# <u>17.25 hrs.</u>

# **NATIONAL SONG**

MADAM SPEAKER :Hon. Members may now stand up as *Vande Mataram* would be played.

The National Song was played

MADAM SPEAKER: The House stands adjourned sine die.

# **17.26 hrs**

The Lok Sabha then adjourned sine die.